

CHARTER OF THE UNITED NATIONS

AND

STATUTE OF THE INTERNATIONAL COURT OF JUSTICE



SAN FRANCISCO · 1945

CHARTER OF THE UNITED NATIONS

WE THE PEOPLES OF THE UNITED NATIONS DETERMINED

to save succeeding generations from the scourge of war, which twice in our lifetime has brought untold sorrow to mankind, and

to reaffirm faith in fundamental human rights, in the dignity and worth of the human person, in the equal rights of men and women and of nations large and small, and

to establish conditions under which justice and respect for the obligations arising from treaties and other sources of international law can be maintained, and

to promote social progress and better standards of life in larger freedom,

AND FOR THESE ENDS

to practice tolerance and live together in peace with one another as good neighbors, and

to unite our strength to maintain international peace and security, and

to ensure, by the acceptance of principles and the institution of methods, that armed force shall not be used, save in the common interest, and

to employ international machinery for the promotion of the economic and social advancement of all peoples,

HAVE RESOLVED TO COMBINE OUR EFFORTS TO ACCOMPLISH THESE AIMS.

Accordingly, our respective Governments, through representatives assembled in the city of San Francisco, who have exhibited their full powers found to be in good and due form, have agreed to the present Charter of the United Nations and do hereby establish an international organization to be known as the United Nations.

CHAPTER I

PURPOSES AND PRINCIPLES

Article 1

The Purposes of the United Nations are:

1. To maintain international peace and security, and to that end: to take effective collective measures for the prevention and removal of threats to the peace, and for the suppression of acts of aggression or other breaches of the peace, and to bring about by peaceful means, and in conformity with the principles of justice and international law, adjustment or settlement of international disputes or situations which might lead to a breach of the peace;

2. To develop friendly relations among nations based on respect for the principle of equal rights and self-determination of peoples, and to take other appropriate measures to strengthen universal peace;

3. To achieve international cooperation in solving international problems of an economic, social, cultural, or humanitarian character, and in promoting and encouraging respect for human rights and for fundamental freedoms for all without distinction as to race, sex, language, or religion; and

4. To be a center for harmonizing the actions of nations in the attainment of these common ends.

Article 2

The Organization and its Members, in pursuit of the Purposes stated in Article I, shall act in accordance with the following Principles.

1. The Organization is based on the principle of the sovereign equality of all its Members.

2. All Members, in order to ensure to all of them the rights and benefits resulting from membership, shall fulfil in good faith the obligations assumed by them in accordance with the present Charter.

3. All Members shall settle their international

disputes by peaceful means in such a manner that international peace and security, and justice, are not endangered.

4. All Members shall refrain in their international relations from the threat or use of force against the territorial integrity or political independence of any state, or in any other manner inconsistent with the Purposes of the United Nations.

5. All Members shall give the United Nations every assistance in any action it takes in accordance with the present Charter, and shall refrain from giving assistance to any state against which the United Nations is taking preventive or enforcement action.

6. The Organization shall ensure that states which are not Members of the United Nations act in accordance with these Principles so far as may be necessary for the maintenance of international peace and security.

7. Nothing contained in the present Charter shall authorize the United Nations to intervene in matters which are essentially within the domestic jurisdiction of any state or shall require the Members to submit such matters to settlement under the present Charter; but this principle shall not prejudice the application of enforcement measures under Chapter VII.

CHAPTER II

MEMBERSHIP

Article 3

The original Members of the United Nations shall be the states which, having participated in the United Nations Conference on International Organization at San Francisco, or having previously signed the Declaration by United Nations of January 1, 1942, sign the present Charter and ratify it in accordance with Article 110.

Article 4

1. Membership in the United Nations is open to all other peace-loving states which accept the obligations contained in the present Charter and, in the judgment of the Organization, are able and willing to carry out these obligations.

2. The admission of any such state to membership in the United Nations will be effected by a decision of the General Assembly upon the recommendation of the Security Council.

Article 5

A Member of the United Nations against which preventive or enforcement action has been taken by the Security Council may be suspended from the exercise of the rights and privileges of membership by the General Assembly upon the recommendation of the Security Council. The exercise of these rights and privileges may be restored by the Security Council.

Article 6

A Member of the United Nations which has persistently violated the Principles contained in the present Charter may be expelled from the Organization by the General Assembly upon the recommendation of the Security Council.

CHAPTER III

ORGANS

Article 7

1. There are established as the principal organs of the United Nations: a General Assembly, a Security Council, an Economic and Social Council, a Trusteeship Council, an International Court of Justice, and a Secretariat.

2. Such subsidiary organs as may be found necessary may be established in accordance with the present Charter.

Article 8

The United Nations shall place no restrictions on the eligibility of men and women to participate in any capacity and under conditions of equality in its principal and subsidiary organs.

CHAPTER IV

THE GENERAL ASSEMBLY

Composition

Article 9

1. The General Assembly shall consist of all the Members of the United Nations.

2. Each Member shall have not more than five representatives in the General Assembly.

Functions and Powers

Article 10

The General Assembly may discuss any questions or any matters within the scope of the present Charter or relating to the powers and functions of any organs provided for in the present Charter, and, except as provided in Article 12, may make recommendations to the Members of the United Nations or to the Security Council or to both on any such questions or matters.

Article 11

1. The General Assembly may consider the general principles of cooperation in the maintenance of international peace and security, including the principles governing disarmament and the regulation of armaments, and may make recommendations with regard to such principles to the Members or to the Security Council or to both.

2. The General Assembly may discuss any questions relating to the maintenance of international peace and security brought before it by any Member of the United Nations, or by the Security Council, or by a state which is not a

Member of the United Nations in accordance with Article 35, paragraph 2, and, except as provided in Article 12, may make recommendations with regard to any such questions to the state or states concerned or to the Security Council or to both. Any such question on which action is necessary shall be referred to the Security Council by the General Assembly either before or after discussion.

3. The General Assembly may call the attention of the Security Council to situations which are likely to endanger international peace and security.

4. The powers of the General Assembly set forth in this Article shall not limit the general scope of Article 10.

Article 12

1. While the Security Council is exercising in respect of any dispute or situation the functions assigned to it in the present Charter, the General Assembly shall not make any recommendation with regard to that dispute or situation unless the Security Council so requests.

2. The Secretary-General, with the consent of the Security Council, shall notify the General Assembly at each session of any matters relative to the maintenance of international peace and security which are being dealt with by the Security Council and shall similarly notify the General Assembly, or the Members of the United Nations if the General Assembly is not in session, immediately the Security Council ceases to deal with such matters.

Article 13

1. The General Assembly shall initiate studies and make recommendations for the purpose of:

a. promoting international cooperation in the political field and encouraging the progressive development of international law and its codification;

b. promoting international cooperation in the economic, social, cultural, educational, and health fields, and assisting in the realization of human rights and fundamental freedoms for all without distinction as to race, sex, language, or religion.

2. The further responsibilities, functions, and powers of the General Assembly with respect to matters mentioned in paragraph 1(b) above are set forth in Chapters IX and X.

Article 14

Subject to the provisions of Article 12, the General Assembly may recommend measures for the peaceful adjustment of any situation, regardless of origin, which it deems likely to impair the general welfare or friendly relations among nations, including situations resulting from a violation of the provisions of the present Charter setting forth the Purposes and Principles of the United Nations.

Article 15

1. The General Assembly shall receive and consider annual and special reports from the Security Council; these reports shall include an account of the measures that the Security Council has decided upon or taken to maintain international peace and security.

2. The General Assembly shall receive and consider reports from the other organs of the United Nations.

Article 16

The General Assembly shall perform such functions with respect to the international trusteeship system as are assigned to it under Chapters XII and XIII, including the approval of the trusteeship agreements for areas not designated as strategic.

Article 17

1. The General Assembly shall consider and approve the budget of the Organization.

2. The expenses of the Organization shall be borne by the Members as apportioned by the General Assembly.

3. The General Assembly shall consider and approve any financial and budgetary arrangements with specialized agencies referred to in Article 57 and shall examine the administrative budgets of such specialized agencies with a view to making recommendations to the agencies concerned.

Voting

Article 18

1. Each member of the General Assembly shall have one vote.

2. Decisions of the General Assembly on important questions shall be made by a two-thirds majority of the members present and voting. These questions shall include: recommendations with respect to the maintenance of international peace and security, the election of the non-permanent members of the Security Council, the election of the members of the Economic and Social Council, the election of members of the Trusteeship Council in accordance with paragraph 1(c) of Article 86, the admission of new Members to the United Nations, the suspension of the rights and privileges of membership, the expulsion of Members, questions relating to the operation of the trusteeship system, and budgetary questions.

3. Decisions on other questions, including the determination of additional categories of questions to be decided by a two-thirds majority, shall be made by a majority of the members present and voting.

Article 19

A Member of the United Nations which is in arrears in the payment of its financial contributions to the Organization shall have no vote in the General Assembly if the amount of its arrears equals or exceeds the amount of the contributions

due from it for the preceding two full years. The General Assembly may, nevertheless, permit such a Member to vote if it is satisfied that the failure to pay is due to conditions beyond the control of the Member.

Procedure

Article 20

The General Assembly shall meet in regular annual sessions and in such special sessions as occasion may require. Special sessions shall be convoked by the Secretary-General at the request of the Security Council or of a majority of the Members of the United Nations.

Article 21

The General Assembly shall adopt its own rules of procedure. It shall elect its President for each session.

Article 22

The General Assembly may establish such subsidiary organs as it deems necessary for the performance of its functions.

CHAPTER V

THE SECURITY COUNCIL

Composition

Article 23

1. The Security Council shall consist of eleven Members of the United Nations. The Republic of China, France, the Union of Soviet Socialist Republics, the United Kingdom of Great Britain and Northern Ireland, and the United States of America shall be permanent members of the Security Council. The General Assembly shall elect six other Members of the United Nations to be non-permanent members of the Security Council, due regard being specially paid, in the first instance to the contribution of Members of the

United Nations to the maintenance of international peace and security and to the other purposes of the Organization, and also to equitable geographical distribution.

2. The non-permanent members of the Security Council shall be elected for a term of two years. In the first election of the non-permanent members, however, three shall be chosen for a term of one year. A retiring member shall not be eligible for immediate re-election.

3. Each member of the Security Council shall have one representative.

Functions and Powers

Article 24

1. In order to ensure prompt and effective action by the United Nations, its Members confer on the Security Council primary responsibility for the maintenance of international peace and security, and agree that in carrying out its duties under this responsibility the Security Council acts on their behalf.

2. In discharging these duties the Security Council shall act in accordance with the Purposes and Principles of the United Nations. The specific powers granted to the Security Council for the discharge of these duties are laid down in Chapters VI, VII, VIII, and XII.

3. The Security Council shall submit annual and, when necessary, special reports to the General Assembly for its consideration.

Article 25

The Members of the United Nations agree to accept and carry out the decisions of the Security Council in accordance with the present Charter.

Article 26

In order to promote the establishment and maintenance of international peace and security with the least diversion for armaments of the world's human and economic resources, the Se-

curity Council shall be responsible for formulating, with the assistance of the Military Staff Committee referred to in Article 47, plans to be submitted to the Members of the United Nations for the establishment of a system for the regulation of armaments.

Voting

Article 27

1. Each member of the Security Council shall have one vote.

2. Decisions of the Security Council on procedural matters shall be made by an affirmative vote of seven members.

3. Decisions of the Security Council on all other matters shall be made by an affirmative vote of seven members including the concurring votes of the permanent members; provided that, in decisions under Chapter VI, and under paragraph 3 of Article 52, a party to a dispute shall abstain from voting.

Procedure

Article 28

1. The Security Council shall be so organized as to be able to function continuously. Each member of the Security Council shall for this purpose be represented at all times at the seat of the Organization.

2. The Security Council shall hold periodic meetings at which each of its members may, if it so desires, be represented by a member of the government or by some other specially designated representative.

3. The Security Council may hold meetings at such places other than the seat of the Organization as in its judgment will best facilitate its work.

Article 29

The Security Council may establish such subsidiary organs as it deems necessary for the performance of its functions.

Article 30

The Security Council shall adopt its own rules of procedure, including the method of selecting its President.

Article 31

Any Member of the United Nations which is not a member of the Security Council may participate, without vote, in the discussion of any question brought before the Security Council whenever the latter considers that the interests of that Member are specially affected.

Article 32

Any Member of the United Nations which is not a member of the Security Council or any state which is not a Member of the United Nations, if it is a party to a dispute under consideration by the Security Council, shall be invited to participate, without vote, in the discussion relating to the dispute. The Security Council shall lay down such conditions as it deems just for the participation of a state which is not a Member of the United Nations.

CHAPTER VI

PACIFIC SETTLEMENT OF DISPUTES

Article 33

1. The parties to any dispute, the continuance of which is likely to endanger the maintenance of international peace and security, shall, first of all, seek a solution by negotiation, enquiry, mediation, conciliation, arbitration, judicial settlement, resort to regional agencies or arrangements, or other peaceful means of their own choice.

2. The Security Council shall, when it deems necessary, call upon the parties to settle their dispute by such means.

Article 34

The Security Council may investigate any dispute, or any situation which might lead to inter-

national friction or give rise to a dispute, in order to determine whether the continuance of the dispute or situation is likely to endanger the maintenance of international peace and security.

Article 35

1. Any Member of the United Nations may bring any dispute, or any situation of the nature referred to in Article 34, to the attention of the Security Council or of the General Assembly.

2. A state which is not a Member of the United Nations may bring to the attention of the Security Council or of the General Assembly any dispute to which it is a party if it accepts in advance, for the purposes of the dispute, the obligations of pacific settlement provided in the present Charter.

3. The proceedings of the General Assembly in respect of matters brought to its attention under this Article will be subject to the provisions of Articles 11 and 12.

Article 36

1. The Security Council may, at any stage of a dispute of the nature referred to in Article 33 or of a situation of like nature, recommend appropriate procedures or methods of adjustment.

2. The Security Council should take into consideration any procedures for the settlement of the dispute which have already been adopted by the parties.

3. In making recommendations under this Article the Security Council should also take into consideration that legal disputes should as a general rule be referred by the parties to the International Court of Justice in accordance with the provisions of the Statute of the Court.

Article 37

1. Should the parties to a dispute of the nature referred to in Article 33 fail to settle it by the means indicated in that Article, they shall refer it to the Security Council.

2. If the Security Council deems that the continuance of the dispute is in fact likely to endanger the maintenance of international peace and security, it shall decide whether to take action under Article 36 or to recommend such terms of settlement as it may consider appropriate.

Article 38

Without prejudice to the provisions of Articles 33 to 37, the Security Council may, if all the parties to any dispute so request, make recommendations to the parties with a view to a pacific settlement of the dispute.

CHAPTER VII

ACTION WITH RESPECT TO THREATS TO THE PEACE, BREACHES OF THE PEACE, AND ACTS OF AGGRESSION

Article 39

The Security Council shall determine the existence of any threat to the peace, breach of the peace, or act of aggression and shall make recommendations, or decide what measures shall be taken in accordance with Articles 41 and 42, to maintain or restore international peace and security.

Article 40

In order to prevent an aggravation of the situation, the Security Council may, before making the recommendations or deciding upon the measures provided for in Article 39, call upon the parties concerned to comply with such provisional measures as it deems necessary or desirable. Such provisional measures shall be without prejudice to the rights, claims, or position of the parties concerned. The Security Council shall duly take account of failure to comply with such provisional measures.

Article 41

The Security Council may decide what measures not involving the use of armed force are to be

employed to give effect to its decisions, and it may call upon the Members of the United Nations to apply such measures. These may include complete or partial interruption of economic relations and of rail, sea, air, postal, telegraphic, radio, and other means of communication, and the severance of diplomatic relations.

Article 42

Should the Security Council consider that measures provided for in Article 41 would be inadequate or have proved to be inadequate, it may take such action by air, sea, or land forces as may be necessary to maintain or restore international peace and security. Such action may include demonstrations, blockade, and other operations by air, sea, or land forces of Members of the United Nations.

Article 43

1. All Members of the United Nations, in order to contribute to the maintenance of international peace and security, undertake to make available to the Security Council, on its call and in accordance with a special agreement or agreements, armed forces, assistance, and facilities, including rights of passage, necessary for the purpose of maintaining international peace and security.

2. Such agreement or agreements shall govern the numbers and types of forces, their degree of readiness and general location, and the nature of the facilities and assistance to be provided.

3. The agreement or agreements shall be negotiated as soon as possible on the initiative of the Security Council. They shall be concluded between the Security Council and Members or between the Security Council and groups of Members and shall be subject to ratification by the signatory states in accordance with their respective constitutional processes.

Article 44

When the Security Council has decided to use force it shall, before calling upon a Member not

represented on it to provide armed forces in fulfillment of the obligations assumed under Article 43, invite that Member, if the Member so desires, to participate in the decisions of the Security Council concerning the employment of contingents of that Member's armed forces.

Article 45

In order to enable the United Nations to take urgent military measures, Members shall hold immediately available national air-force contingents for combined international enforcement action. The strength and degree of readiness of these contingents and plans for their combined action shall be determined, within the limits laid down in the special agreement or agreements referred to in Article 43, by the Security Council with the assistance of the Military Staff Committee.

Article 46

Plans for the application of armed force shall be made by the Security Council with the assistance of the Military Staff Committee.

Article 47

1. There shall be established a Military Staff Committee to advise and assist the Security Council on all questions relating to the Security Council's military requirements for the maintenance of international peace and security, the employment and command of forces placed at its disposal, the regulation of armaments, and possible disarmament.

2. The Military Staff Committee shall consist of the Chiefs of Staff of the permanent members of the Security Council or their representatives. Any Member of the United Nations not permanently represented on the Committee shall be invited by the Committee to be associated with it when the efficient discharge of the Committee's responsibilities requires the participation of that Member in its work.

3. The Military Staff Committee shall be responsible under the Security Council for the strategic direction of any armed forces placed at the disposal of the Security Council. Questions relating to the command of such forces shall be worked out subsequently.

4. The Military Staff Committee, with the authorization of the Security Council and after consultation with appropriate regional agencies, may establish regional subcommittees.

Article 48

1. The action required to carry out the decisions of the Security Council for the maintenance of international peace and security shall be taken by all the Members of the United Nations or by some of them, as the Security Council may determine.

2. Such decisions shall be carried out by the Members of the United Nations directly and through their action in the appropriate international agencies of which they are members.

Article 49

The Members of the United Nations shall join in affording mutual assistance in carrying out the measures decided upon by the Security Council.

Article 50

If preventive or enforcement measures against any state are taken by the Security Council, any other state, whether a Member of the United Nations or not, which finds itself confronted with special economic problems arising from the carrying out of those measures shall have the right to consult the Security Council with regard to a solution of those problems.

Article 51

Nothing in the present Charter shall impair the inherent right of individual or collective self-defense if an armed attack occurs against a Mem-

ber of the United Nations, until the Security Council has taken the measures necessary to maintain international peace and security. Measures taken by Members in the exercise of this right of self-defense shall be immediately reported to the Security Council and shall not in any way affect the authority and responsibility of the Security Council under the present Charter to take at any time such action as it deems necessary in order to maintain or restore international peace and security.

CHAPTER VIII

REGIONAL ARRANGEMENTS

Article 52

1. Nothing in the present Charter precludes the existence of regional arrangements or agencies for dealing with such matters relating to the maintenance of international peace and security as are appropriate for regional action, provided that such arrangements or agencies and their activities are consistent with the Purposes and Principles of the United Nations.

2. The Members of the United Nations entering into such arrangements or constituting such agencies shall make every effort to achieve pacific settlement of local disputes through such regional arrangements or by such regional agencies before referring them to the Security Council.

3. The Security Council shall encourage the development of pacific settlement of local disputes through such regional arrangements or by such regional agencies either on the initiative of the states concerned or by reference from the Security Council.

4. This Article in no way impairs the application of Articles 34 and 35.

Article 53

1. The Security Council shall, where appropriate, utilize such regional arrangements or

agencies for enforcement action under its authority. But no enforcement action shall be taken under regional arrangements or by regional agencies without the authorization of the Security Council, with the exception of measures against any enemy state, as defined in paragraph 2 of this Article, provided for pursuant to Article 107 or in regional arrangements directed against renewal of aggressive policy on the part of any such state, until such time as the Organization may, on request of the Governments concerned, be charged with the responsibility for preventing further aggression by such a state.

2. The term enemy state as used in paragraph 1 of this Article applies to any state which during the Second World War has been an enemy of any signatory of the present Charter.

Article 54

The Security Council shall at all times be kept fully informed of activities undertaken or in contemplation under regional arrangements or by regional agencies for the maintenance of international peace and security.

CHAPTER IX

INTERNATIONAL ECONOMIC AND SOCIAL COOPERATION

Article 55

With a view to the creation of conditions of stability and well-being which are necessary for peaceful and friendly relations among nations based on respect for the principle of equal rights and self-determination of peoples, the United Nations shall promote:

a. higher standards of living, full employment, and conditions of economic and social progress and development;

b. solutions of international economic, social, health, and related problems; and inter-

national cultural and educational cooperation;
and

c. universal respect for, and observance of, human rights and fundamental freedoms for all without distinction as to race, sex, language, or religion.

Article 56

All Members pledge themselves to take joint and separate action in cooperation with the Organization for the achievement of the purposes set forth in Article 55.

Article 57

1. The various specialized agencies, established by intergovernmental agreement and having wide international responsibilities, as defined in their basic instruments, in economic, social, cultural, educational, health, and related fields, shall be brought into relationship with the United Nations in accordance with the provisions of Article 63.

2. Such agencies thus brought into relationship with the United Nations are hereinafter referred to as specialized agencies.

Article 58

The Organization shall make recommendations for the coordination of the policies and activities of the specialized agencies.

Article 59

The Organization shall, where appropriate, initiate negotiations among the states concerned for the creation of any new specialized agencies required for the accomplishment of the purposes set forth in Article 55.

Article 60

Responsibility for the discharge of the functions of the Organization set forth in this Chapter shall be vested in the General Assembly and, under the authority of the General Assembly, in

the Economic and Social Council, which shall have for this purpose the powers set forth in Chapter X.

CHAPTER X

THE ECONOMIC AND SOCIAL COUNCIL

Composition

Article 61

1. The Economic and Social Council shall consist of eighteen Members of the United Nations elected by the General Assembly.

2. Subject to the provisions of paragraph 3, six members of the Economic and Social Council shall be elected each year for a term of three years. A retiring member shall be eligible for immediate re-election.

3. At the first election, eighteen members of the Economic and Social Council shall be chosen. The term of office of six members so chosen shall expire at the end of one year, and of six other members at the end of two years, in accordance with arrangements made by the General Assembly.

4. Each member of the Economic and Social Council shall have one representative.

Functions and Powers

Article 62

1. The Economic and Social Council may make or initiate studies and reports with respect to international economic, social, cultural, educational, health, and related matters and may make recommendations with respect to any such matters to the General Assembly, to the Members of the United Nations, and to the specialized agencies concerned.

2. It may make recommendations for the purpose of promoting respect for, and observance of, human rights and fundamental freedoms for all.

3. It may prepare draft conventions for submission to the General Assembly, with respect to matters falling within its competence.

4. It may call, in accordance with the rules prescribed by the United Nations, international conferences on matters falling within its competence.

Article 63

1. The Economic and Social Council may enter into agreements with any of the agencies referred to in Article 57, defining the terms on which the agency concerned shall be brought into relationship with the United Nations. Such agreements shall be subject to approval by the General Assembly.

2. It may coordinate the activities of the specialized agencies through consultation with and recommendations to such agencies and through recommendations to the General Assembly and to the Members of the United Nations.

Article 64

1. The Economic and Social Council may take appropriate steps to obtain regular reports from the specialized agencies. It may make arrangements with the Members of the United Nations and with the specialized agencies to obtain reports on the steps taken to give effect to its own recommendations and to recommendations on matters falling within its competence made by the General Assembly.

2. It may communicate its observations on these reports to the General Assembly.

Article 65

The Economic and Social Council may furnish information to the Security Council and shall assist the Security Council upon its request.

Article 66

1. The Economic and Social Council shall perform such functions as fall within its competence in connection with the carrying out of the recommendations of the General Assembly.

2. It may, with the approval of the General

Assembly, perform services at the request of Members of the United Nations and at the request of specialized agencies.

3. It shall perform such other functions as are specified elsewhere in the present Charter or as may be assigned to it by the General Assembly.

Voting

Article 67

1. Each member of the Economic and Social Council shall have one vote.

2. Decisions of the Economic and Social Council shall be made by a majority of the members present and voting.

Procedure

Article 68

The Economic and Social Council shall set up commissions in economic and social fields and for the promotion of human rights, and such other commissions as may be required for the performance of its functions.

Article 69

The Economic and Social Council shall invite any Member of the United Nations to participate, without vote, in its deliberations on any matter of particular concern to that Member.

Article 70

The Economic and Social Council may make arrangements for representatives of the specialized agencies to participate, without vote, in its deliberations and in those of the commissions established by it, and for its representatives to participate in the deliberations of the specialized agencies.

Article 71

The Economic and Social Council may make suitable arrangements for consultation with non-governmental organizations which are concerned with matters within its competence. Such arrange-

ments may be made with international organizations and, where appropriate, with national organizations after consultation with the Member of the United Nations concerned.

Article 72

1. The Economic and Social Council shall adopt its own rules of procedure, including the method of selecting its President.

2. The Economic and Social Council shall meet as required in accordance with its rules, which shall include provision for the convening of meetings on the request of a majority of its members.

CHAPTER XI

DECLARATION REGARDING NON-SELF-GOVERNING TERRITORIES

Article 73

Members of the United Nations which have or assume responsibilities for the administration of territories whose peoples have not yet attained a full measure of self-government recognize the principle that the interests of the inhabitants of these territories are paramount, and accept as a sacred trust the obligation to promote to the utmost, within the system of international peace and security established by the present Charter, the well-being of the inhabitants of these territories, and, to this end:

a. to ensure, with due respect for the culture of the peoples concerned, their political, economic, social, and educational advancement, their just treatment, and their protection against abuses;

b. to develop self-government, to take due account of the political aspirations of the peoples, and to assist them in the progressive development of their free political institutions, according to the particular circumstances of each territory and its peoples and their varying stages of advancement;

c. to further international peace and security;

d. to promote constructive measures of development, to encourage research, and to cooperate with one another and, when and where appropriate, with specialized international bodies with a view to the practical achievement of the social, economic, and scientific purposes set forth in this Article; and

e. to transmit regularly to the Secretary-General for information purposes, subject to such limitation as security and constitutional considerations may require, statistical and other information of a technical nature relating to economic, social, and educational conditions in the territories for which they are respectively responsible other than those territories to which Chapters XII and XIII apply.

Article 74

Members of the United Nations also agree that their policy in respect of the territories to which this Chapter applies, no less than in respect of their metropolitan areas, must be based on the general principle of good-neighborliness, due account being taken of the interests and well-being of the rest of the world, in social, economic, and commercial matters.

CHAPTER XII

INTERNATIONAL TRUSTEESHIP SYSTEM

Article 75

The United Nations shall establish under its authority an international trusteeship system for the administration and supervision of such territories as may be placed thereunder by subsequent individual agreements. These territories are hereinafter referred to as trust territories.

Article 76

The basic objectives of the trusteeship system,

in accordance with the Purposes of the United Nations laid down in Article I of the present Charter, shall be:

- a. to further international peace and security;
- b. to promote the political, economic, social, and educational advancement of the inhabitants of the trust territories, and their progressive development towards self-government or independence as may be appropriate to the particular circumstances of each territory and its peoples and the freely expressed wishes of the peoples concerned, and as may be provided by the terms of each trusteeship agreement;
- c. to encourage respect for human rights and for fundamental freedoms for all without distinction as to race, sex, language, or religion, and to encourage recognition of the interdependence of the peoples of the world; and
- d. to ensure equal treatment in social, economic, and commercial matters for all Members of the United Nations and their nationals, and also equal treatment for the latter in the administration of justice, without prejudice to the attainment of the foregoing objectives and subject to the provisions of Article 80.

Article 77

1. The trusteeship system shall apply to such territories in the following categories as may be placed thereunder by means of trusteeship agreements:

- a. territories now held under mandate;
- b. territories which may be detached from enemy states as a result of the Second World War; and
- c. territories voluntarily placed under the system by states responsible for their administration.

2. It will be a matter for subsequent agreement as to which territories in the foregoing categories

will be brought under the trusteeship system and upon what terms.

Article 78

The trusteeship system shall not apply to territories which have become Members of the United Nations, relationship among which shall be based on respect for the principle of sovereign equality.

Article 79

The terms of trusteeship for each territory to be placed under the trusteeship system, including any alteration or amendment, shall be agreed upon by the states directly concerned, including the mandatory power in the case of territories held under mandate by a Member of the United Nations, and shall be approved as provided for in Articles 83 and 85.

Article 80

1. Except as may be agreed upon in individual trusteeship agreements, made under Articles 77, 79, and 81, placing each territory under the trusteeship system, and until such agreements have been concluded, nothing in this Chapter shall be construed in or of itself to alter in any manner the rights whatsoever of any states or any peoples or the terms of existing international instruments to which Members of the United Nations may respectively be parties.

2. Paragraph 1 of this Article shall not be interpreted as giving grounds for delay or postponement of the negotiation and conclusion of agreements for placing mandated and other territories under the trusteeship system as provided for in Article 77.

Article 81

The trusteeship agreement shall in each case include the terms under which the trust territory will be administered and designate the authority which will exercise the administration of the trust territory. Such authority, hereinafter called the

administering authority, may be one or more states or the Organization itself.

Article 82

There may be designated, in any trusteeship agreement, a strategic area or areas which may include part or all of the trust territory to which the agreement applies, without prejudice to any special agreement or agreements made under Article 43.

Article 83

1. All functions of the United Nations relating to strategic areas, including the approval of the terms of the trusteeship agreements and of their alteration or amendment, shall be exercised by the Security Council.

2. The basic objectives set forth in Article 76 shall be applicable to the people of each strategic area.

3. The Security Council shall, subject to the provisions of the trusteeship agreements and without prejudice to security considerations, avail itself of the assistance of the Trusteeship Council to perform those functions of the United Nations under the trusteeship system relating to political, economic, social, and educational matters in the strategic areas.

Article 84

It shall be the duty of the administering authority to ensure that the trust territory shall play its part in the maintenance of international peace and security. To this end the administering authority may make use of volunteer forces, facilities, and assistance from the trust territory in carrying out the obligations towards the Security Council undertaken in this regard by the administering authority, as well as for local defense and the maintenance of law and order within the trust territory.

Article 85

1. The functions of the United Nations with

regard to trusteeship agreements for all areas not designated as strategic, including the approval of the terms of the trusteeship agreements and of their alteration or amendment, shall be exercised by the General Assembly.

2. The Trusteeship Council, operating under the authority of the General Assembly, shall assist the General Assembly in carrying out these functions.

CHAPTER XIII

THE TRUSTEESHIP COUNCIL

Composition

Article 86

1. The Trusteeship Council shall consist of the following Members of the United Nations:

a. those Members administering trust territories;

b. such of those Members mentioned by name in Article 23 as are not administering trust territories; and

c. as many other Members elected for three-year terms by the General Assembly as may be necessary to ensure that the total number of members of the Trusteeship Council is equally divided between those Members of the United Nations which administer trust territories and those which do not.

2. Each member of the Trusteeship Council shall designate one specially qualified person to represent it therein.

Functions and Powers

Article 87

The General Assembly and, under its authority, the Trusteeship Council, in carrying out their functions, may:

a. consider reports submitted by the administering authority;

- b. accept petitions and examine them in consultation with the administering authority;
- c. provide for periodic visits to the respective trust territories at times agreed upon with the administering authority; and
- d. take these and other actions in conformity with the terms of the trusteeship agreements.

Article 88

The Trusteeship Council shall formulate a questionnaire on the political, economic, social, and educational advancement of the inhabitants of each trust territory, and the administering authority for each trust territory within the competence of the General Assembly shall make an annual report to the General Assembly upon the basis of such questionnaire.

Voting

Article 89

1. Each member of the Trusteeship Council shall have one vote.
2. Decisions of the Trusteeship Council shall be made by a majority of the members present and voting.

Procedure

Article 90

1. The Trusteeship Council shall adopt its own rules of procedure, including the method of selecting its President.
2. The Trusteeship Council shall meet as required in accordance with its rules, which shall include provision for the convening of meetings on the request of a majority of its members.

Article 91

The Trusteeship Council shall, when appropriate, avail itself of the assistance of the Economic and Social Council and of the specialized agencies in regard to matters with which they are respectively concerned.

CHAPTER XIV

THE INTERNATIONAL COURT OF JUSTICE

Article 92

The International Court of Justice shall be the principal judicial organ of the United Nations. It shall function in accordance with the annexed Statute, which is based upon the Statute of the Permanent Court of International Justice and forms an integral part of the present Charter.

Article 93

1. All Members of the United Nations are *ipso facto* parties to the Statute of the International Court of Justice.
2. A state which is not a Member of the United Nations may become a party to the Statute of the International Court of Justice on conditions to be determined in each case by the General Assembly upon the recommendation of the Security Council.

Article 94

1. Each Member of the United Nations undertakes to comply with the decision of the International Court of Justice in any case to which it is a party.
2. If any party to a case fails to perform the obligations incumbent upon it under a judgment rendered by the Court, the other party may have recourse to the Security Council, which may, if it deems necessary, make recommendations or decide upon measures to be taken to give effect to the judgment.

Article 95

Nothing in the present Charter shall prevent Members of the United Nations from entrusting the solution of their differences to other tribunals by virtue of agreements already in existence or which may be concluded in the future.

Article 96

1. The General Assembly or the Security Council may request the International Court of Justice to give an advisory opinion on any legal question.

2. Other organs of the United Nations and specialized agencies, which may at any time be so authorized by the General Assembly, may also request advisory opinions of the Court on legal questions arising within the scope of their activities.

CHAPTER XV
THE SECRETARIAT

Article 97

The Secretariat shall comprise a Secretary-General and such staff as the Organization may require. The Secretary-General shall be appointed by the General Assembly upon the recommendation of the Security Council. He shall be the chief administrative officer of the Organization.

Article 98

The Secretary-General shall act in that capacity in all meetings of the General Assembly, of the Security Council, of the Economic and Social Council, and of the Trusteeship Council, and shall perform such other functions as are entrusted to him by these organs. The Secretary-General shall make an annual report to the General Assembly on the work of the Organization.

Article 99

The Secretary-General may bring to the attention of the Security Council any matter which in his opinion may threaten the maintenance of international peace and security.

Article 100

1. In the performance of their duties the Secre-

tary-General and the staff shall not seek or receive instructions from any government or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization.

2. Each Member of the United Nations undertakes to respect the exclusively international character of the responsibilities of the Secretary-General and the staff and not to seek to influence them in the discharge of their responsibilities.

Article 101

1. The staff shall be appointed by the Secretary-General under regulations established by the General Assembly.

2. Appropriate staffs shall be permanently assigned to the Economic and Social Council, the Trusteeship Council, and, as required, to other organs of the United Nations. These staffs shall form a part of the Secretariat.

3. The paramount consideration in the employment of the staff and in the determination of the conditions of service shall be the necessity of securing the highest standards of efficiency, competence, and integrity. Due regard shall be paid to the importance of recruiting the staff on as wide a geographical basis as possible.

CHAPTER XVI
MISCELLANEOUS PROVISIONS

Article 102

1. Every treaty and every international agreement entered into by any Member of the United Nations after the present Charter comes into force shall as soon as possible be registered with the Secretariat and published by it.

2. No party to any such treaty or international agreement which has not been registered in accordance with the provisions of paragraph 1 of

this Article may invoke that treaty or agreement before any organ of the United Nations.

Article 103

In the event of a conflict between the obligations of the Members of the United Nations under the present Charter and their obligations under any other international agreement, their obligations under the present Charter shall prevail.

Article 104

The Organization shall enjoy in the territory of each of its Members such legal capacity as may be necessary for the exercise of its functions and the fulfillment of its purposes.

Article 105

1. The Organization shall enjoy in the territory of each of its Members such privileges and immunities as are necessary for the fulfillment of its purposes.

2. Representatives of the Members of the United Nations and officials of the Organization shall similarly enjoy such privileges and immunities as are necessary for the independent exercise of their functions in connection with the Organization.

3. The General Assembly may make recommendations with a view to determining the details of the application of paragraphs 1 and 2 of this Article or may propose conventions to the Members of the United Nations for this purpose.

CHAPTER XVII TRANSITIONAL SECURITY ARRANGEMENTS

Article 106

Pending the coming into force of such special agreements referred to in Article 43 as in the opinion of the Security Council enable it to begin

the exercise of its responsibilities under Article 42, the parties to the Four-Nation Declaration, signed at Moscow, October 30, 1943, and France, shall, in accordance with the provisions of paragraph 5 of that Declaration, consult with one another and as occasion requires with other Members of the United Nations with a view to such joint action on behalf of the Organization as may be necessary for the purpose of maintaining international peace and security.

Article 107

Nothing in the present Charter shall invalidate or preclude action, in relation to any state which during the Second World War has been an enemy of any signatory to the present Charter, taken or authorized as a result of that war by the Governments having responsibility for such action.

CHAPTER XVIII AMENDMENTS

Article 108

Amendments to the present Charter shall come into force for all Members of the United Nations when they have been adopted by a vote of two thirds of the members of the General Assembly and ratified in accordance with their respective constitutional processes by two thirds of the Members of the United Nations, including all the permanent members of the Security Council.

Article 109

1. A General Conference of the Members of the United Nations for the purpose of reviewing the present Charter may be held at a date and place to be fixed by a two-thirds vote of the members of the General Assembly and by a vote of any seven members of the Security Council. Each Member of the United Nations shall have one vote in the conference.

2. Any alteration of the present Charter recommended by a two-thirds vote of the conference shall take effect when ratified in accordance with their respective constitutional processes by two thirds of the Members of the United Nations including all the permanent members of the Security Council.

3. If such a conference has not been held before the tenth annual session of the General Assembly following the coming into force of the present Charter, the proposal to call such a conference shall be placed on the agenda of that session of the General Assembly, and the conference shall be held if so decided by a majority vote of the members of the General Assembly and by a vote of any seven members of the Security Council.

CHAPTER XIX

RATIFICATION AND SIGNATURE

Article 110

1. The present Charter shall be ratified by the signatory states in accordance with their respective constitutional processes.

2. The ratifications shall be deposited with the Government of the United States of America, which shall notify all the signatory states of each deposit as well as the Secretary-General of the Organization when he has been appointed.

3. The present Charter shall come into force upon the deposit of ratifications by the Republic of China, France, the Union of Soviet Socialist Republics, the United Kingdom of Great Britain and Northern Ireland, and the United States of America, and by a majority of the other signatory states. A protocol of the ratifications deposited shall thereupon be drawn up by the Government of the United States of America which shall communicate copies thereof to all the signatory states.

4. The states signatory to the present Charter which ratify it after it has come into force will become original Members of the United Nations on the date of the deposit of their respective ratifications.

Article 111

The present Charter, of which the Chinese, French, Russian, English, and Spanish texts are equally authentic, shall remain deposited in the archives of the Government of the United States of America. Duly certified copies thereof shall be transmitted by that Government to the Governments of the other signatory states.

IN FAITH WHEREOF the representatives of the Governments of the United Nations have signed the present Charter.

DONE at the city of San Francisco the twenty-sixth day of June, one thousand nine hundred and forty-five.

STATUTE OF THE INTERNATIONAL COURT OF JUSTICE

Article 1

THE INTERNATIONAL COURT OF JUSTICE established by the Charter of the United Nations as the principal judicial organ of the United Nations shall be constituted and shall function in accordance with the provisions of the present Statute.

CHAPTER I

ORGANIZATION OF THE COURT

Article 2

The Court shall be composed of a body of independent judges, elected regardless of their nationality from among persons of high moral character, who possess the qualifications required in their respective countries for appointment to the highest judicial offices, or are jurisconsults of recognized competence in international law.

Article 3

1. The Court shall consist of fifteen members, no two of whom may be nationals of the same state.

2. A person who for the purposes of membership in the Court could be regarded as a national of more than one state shall be deemed to be a national of the one in which he ordinarily exercises civil and political rights.

Article 4

1. The members of the Court shall be elected by the General Assembly and by the Security Council from a list of persons nominated by the national groups in the Permanent Court of Arbitration, in accordance with the following provisions.

2. In the case of Members of the United Nations not represented in the Permanent Court of Arbitration, candidates shall be nominated by national groups appointed for this purpose by their governments under the same conditions as

those prescribed for members of the Permanent Court of Arbitration by Article 44 of the Convention of The Hague of 1907 for the pacific settlement of international disputes.

3. The conditions under which a state which is a party to the present Statute but is not a Member of the United Nations may participate in electing the members of the Court shall, in the absence of a special agreement, be laid down by the General Assembly upon recommendation of the Security Council.

Article 5

1. At least three months before the date of the election, the Secretary-General of the United Nations shall address a written request to the members of the Permanent Court of Arbitration belonging to the states which are parties to the present Statute, and to the members of the national groups appointed under Article 4, paragraph 2, inviting them to undertake, within a given time, by national groups, the nomination of persons in a position to accept the duties of a member of the Court.

2. No group may nominate more than four persons, not more than two of whom shall be of their own nationality. In no case may the number of candidates nominated by a group be more than double the number of seats to be filled.

Article 6

Before making these nominations, each national group is recommended to consult its highest court of justice, its legal faculties and schools of law, and its national academies and national sections of international academies devoted to the study of law.

Article 7

1. The Secretary-General shall prepare a list

in alphabetical order of all the persons thus nominated. Save as provided in Article 12, paragraph 2, these shall be the only persons eligible.

2. The Secretary-General shall submit this list to the General Assembly and to the Security Council.

Article 8

The General Assembly and the Security Council shall proceed independently of one another to elect the members of the Court.

Article 9

At every election, the electors shall bear in mind not only that the persons to be elected should individually possess the qualifications required, but also that in the body as a whole the representation of the main forms of civilization and of the principal legal systems of the world should be assured.

Article 10

1. Those candidates who obtain an absolute majority of votes in the General Assembly and in the Security Council shall be considered as elected.

2. Any vote of the Security Council, whether for the election of judges or for the appointment of members of the conference envisaged in Article 12, shall be taken without any distinction between permanent and non-permanent members of the Security Council.

3. In the event of more than one national of the same state obtaining an absolute majority of the votes both of the General Assembly and of the Security Council, the eldest of these only shall be considered as elected.

Article 11

If, after the first meeting held for the purpose of the election, one or more seats remain to be filled, a second and, if necessary, a third meeting shall take place.

Article 12

1. If, after the third meeting, one or more seats still remain unfilled, a joint conference consisting of six members, three appointed by the General Assembly and three by the Security Council, may be formed at any time at the request of either the General Assembly or the Security Council, for the purpose of choosing by the vote of an absolute majority one name for each seat still vacant, to submit to the General Assembly and the Security Council for their respective acceptance.

2. If the joint conference is unanimously agreed upon any person who fulfils the required conditions, he may be included in its list, even though he was not included in the list of nominations referred to in Article 7.

3. If the joint conference is satisfied that it will not be successful in procuring an election, those members of the Court who have already been elected shall, within a period to be fixed by the Security Council, proceed to fill the vacant seats by selection from among those candidates who have obtained votes either in the General Assembly or in the Security Council.

4. In the event of an equality of votes among the judges, the eldest judge shall have a casting vote.

Article 13

1. The members of the Court shall be elected for nine years and may be re-elected; provided, however, that of the judges elected at the first election, the terms of five judges shall expire at the end of three years and the terms of five more judges shall expire at the end of six years.

2. The judges whose terms are to expire at the end of the above-mentioned initial periods of three and six years shall be chosen by lot to be drawn by the Secretary-General immediately after the first election has been completed.

3. The members of the Court shall continue to

discharge their duties until their places have been filled. Though replaced, they shall finish any cases which they may have begun.

4. In the case of the resignation of a member of the Court, the resignation shall be addressed to the President of the Court for transmission to the Secretary-General. This last notification makes the place vacant.

Article 14

Vacancies shall be filled by the same method as that laid down for the first election, subject to the following provision: the Secretary-General shall, within one month of the occurrence of the vacancy, proceed to issue the invitations provided for in Article 5, and the date of the election shall be fixed by the Security Council.

Article 15

A member of the Court elected to replace a member whose term of office has not expired shall hold office for the remainder of his predecessor's term.

Article 16

1. No member of the Court may exercise any political or administrative function, or engage in any other occupation of a professional nature.

2. Any doubt on this point shall be settled by the decision of the Court.

Article 17

1. No member of the Court may act as agent, counsel, or advocate in any case.

2. No member may participate in the decision of any case in which he has previously taken part as agent, counsel, or advocate for one of the parties, or as a member of a national or international court, or of a commission of enquiry, or in any other capacity.

3. Any doubt on this point shall be settled by the decision of the Court.

Article 18

1. No member of the Court can be dismissed unless, in the unanimous opinion of the other members, he has ceased to fulfil the required conditions.

2. Formal notification thereof shall be made to the Secretary-General by the Registrar.

3. This notification makes the place vacant.

Article 19

The members of the Court, when engaged on the business of the Court, shall enjoy diplomatic privileges and immunities.

Article 20

Every member of the Court shall, before taking up his duties, make a solemn declaration in open court that he will exercise his powers impartially and conscientiously.

Article 21

1. The Court shall elect its President and Vice-President for three years; they may be re-elected.

2. The Court shall appoint its Registrar and may provide for the appointment of such other officers as may be necessary.

Article 22

1. The seat of the Court shall be established at The Hague. This, however, shall not prevent the Court from sitting and exercising its functions elsewhere whenever the Court considers it desirable.

2. The President and the Registrar shall reside at the seat of the Court.

Article 23

1. The Court shall remain permanently in session, except during the judicial vacations, the dates and duration of which shall be fixed by the Court.

2. Members of the Court are entitled to peri-

odic leave, the dates and duration of which shall be fixed by the Court, having in mind the distance between The Hague and the home of each judge.

3. Members of the Court shall be bound, unless they are on leave or prevented from attending by illness or other serious reasons duly explained to the President, to hold themselves permanently at the disposal of the Court.

Article 24

1. If, for some special reason, a member of the Court considers that he should not take part in the decision of a particular case, he shall so inform the President.

2. If the President considers that for some special reason one of the members of the Court should not sit in a particular case, he shall give him notice accordingly.

3. If in any such case the member of the Court and the President disagree, the matter shall be settled by the decision of the Court.

Article 25

1. The full Court shall sit except when it is expressly provided otherwise in the present Statute.

2. Subject to the condition that the number of judges available to constitute the Court is not thereby reduced below eleven, the Rules of the Court may provide for allowing one or more judges, according to circumstances and in rotation, to be dispensed from sitting.

3. A quorum of nine judges shall suffice to constitute the Court.

Article 26

1. The Court may from time to time form one or more chambers, composed of three or more judges as the Court may determine, for dealing with particular categories of cases; for example, labor cases and cases relating to transit and communications.

2. The Court may at any time form a chamber

for dealing with a particular case. The number of judges to constitute such a chamber shall be determined by the Court with the approval of the parties.

3. Cases shall be heard and determined by the chambers provided for in this Article if the parties so request.

Article 27

A judgment given by any of the chambers provided for in Articles 26 and 29 shall be considered as rendered by the Court.

Article 28

The chambers provided for in Articles 26 and 29 may, with the consent of the parties, sit and exercise their functions elsewhere than at The Hague.

Article 29

With a view to the speedy despatch of business, the Court shall form annually a chamber composed of five judges which, at the request of the parties, may hear and determine cases by summary procedure. In addition, two judges shall be selected for the purpose of replacing judges who find it impossible to sit.

Article 30

1. The Court shall frame rules for carrying out its functions. In particular, it shall lay down rules of procedure.

2. The Rules of the Court may provide for assessors to sit with the Court or with any of its chambers, without the right to vote.

Article 31

1. Judges of the nationality of each of the parties shall retain their right to sit in the case before the Court.

2. If the Court includes upon the Bench a judge of the nationality of one of the parties, any other party may choose a person to sit as judge. Such person shall be chosen preferably from among

those persons who have been nominated as candidates as provided in Articles 4 and 5.

3. If the Court includes upon the Bench no judge of the nationality of the parties, each of these parties may proceed to choose a judge as provided in paragraph 2 of this Article.

4. The provisions of this Article shall apply to the case of Articles 26 and 29. In such cases, the President shall request one or, if necessary, two of the members of the Court forming the chamber to give place to the members of the Court of the nationality of the parties concerned, and, failing such, or if they are unable to be present, to the judges specially chosen by the parties.

5. Should there be several parties in the same interest, they shall, for the purpose of the preceding provisions, be reckoned as one party only. Any doubt upon this point shall be settled by the decision of the Court.

6. Judges chosen as laid down in paragraphs 2, 3, and 4 of this Article shall fulfil the conditions required by Articles 2, 17 (paragraph 2), 20, and 24 of the present Statute. They shall take part in the decision on terms of complete equality with their colleagues.

Article 32

1. Each member of the Court shall receive an annual salary.

2. The President shall receive a special annual allowance.

3. The Vice-President shall receive a special allowance for every day on which he acts as President.

4. The judges chosen under Article 31, other than members of the Court, shall receive compensation for each day on which they exercise their functions.

5. These salaries, allowances, and compensation shall be fixed by the General Assembly. They may not be decreased during the term of office.

6. The salary of the Registrar shall be fixed by

the General Assembly on the proposal of the Court.

7. Regulations made by the General Assembly shall fix the conditions under which retirement pensions may be given to members of the Court and to the Registrar, and the conditions under which members of the Court and the Registrar shall have their traveling expenses refunded.

8. The above salaries, allowances, and compensation shall be free of all taxation.

Article 33

The expenses of the Court shall be borne by the United Nations in such a manner as shall be decided by the General Assembly.

CHAPTER II

COMPETENCE OF THE COURT

Article 34

1. Only states may be parties in cases before the Court.

2. The Court, subject to and in conformity with its Rules, may request of public international organizations information relevant to cases before it, and shall receive such information presented by such organizations on their own initiative.

3. Whenever the construction of the constituent instrument of a public international organization or of an international convention adopted thereunder is in question in a case before the Court, the Registrar shall so notify the public international organization concerned and shall communicate to it copies of all the written proceedings.

Article 35

1. The Court shall be open to the states parties to the present Statute.

2. The conditions under which the Court shall be open to other states shall, subject to the special provisions contained in treaties in force, be laid

down by the Security Council, but in no case shall such conditions place the parties in a position of inequality before the Court.

3. When a state which is not a Member of the United Nations is a party to a case, the Court shall fix the amount which that party is to contribute towards the expenses of the Court. This provision shall not apply if such state is bearing a share of the expenses of the Court.

Article 36

1. The jurisdiction of the Court comprises all cases which the parties refer to it and all matters specially provided for in the Charter of the United Nations or in treaties and conventions in force.

2. The states parties to the present Statute may at any time declare that they recognize as compulsory *ipso facto* and without special agreement, in relation to any other state accepting the same obligation, the jurisdiction of the Court in all legal disputes concerning:

- a. the interpretation of a treaty;
- b. any question of international law;
- c. the existence of any fact which, if established, would constitute a breach of an international obligation;
- d. the nature or extent of the reparation to be made for the breach of an international obligation.

3. The declarations referred to above may be made unconditionally or on condition of reciprocity on the part of several or certain states, or for a certain time.

4. Such declarations shall be deposited with the Secretary-General of the United Nations, who shall transmit copies thereof to the parties to the Statute and to the Registrar of the Court.

5. Declarations made under Article 36 of the Statute of the Permanent Court of International Justice and which are still in force shall be deemed, as between the parties to the present Statute, to be acceptances of the compulsory jurisdiction of the

International Court of Justice for the period which they still have to run and in accordance with their terms.

6. In the event of a dispute as to whether the Court has jurisdiction, the matter shall be settled by the decision of the Court.

Article 37

Whenever a treaty or convention in force provides for reference of a matter to a tribunal to have been instituted by the League of Nations, or to the Permanent Court of International Justice, the matter shall, as between the parties to the present Statute, be referred to the International Court of Justice.

Article 38

1. The Court, whose function is to decide in accordance with international law such disputes as are submitted to it, shall apply:

- a. international conventions, whether general or particular, establishing rules expressly recognized by the contesting states;
- b. international custom, as evidence of a general practice accepted as law;
- c. the general principles of law recognized by civilized nations;
- d. subject to the provisions of Article 59, judicial decisions and the teachings of the most highly qualified publicists of the various nations, as subsidiary means for the determination of rules of law.

2. This provision shall not prejudice the power of the Court to decide a case *ex aequo et bono*, if the parties agree thereto.

CHAPTER III PROCEDURE

Article 39

1. The official languages of the Court shall be French and English. If the parties agree that the

case shall be conducted in French, the judgment shall be delivered in French. If the parties agree that the case shall be conducted in English, the judgment shall be delivered in English.

2. In the absence of an agreement as to which language shall be employed, each party may, in the pleadings, use the language which it prefers; the decision of the Court shall be given in French and English. In this case the Court shall at the same time determine which of the two texts shall be considered as authoritative.

3. The Court shall, at the request of any party, authorize a language other than French or English to be used by that party.

Article 40

1. Cases are brought before the Court, as the case may be, either by the notification of the special agreement or by a written application addressed to the Registrar. In either case the subject of the dispute and the parties shall be indicated.

2. The Registrar shall forthwith communicate the application to all concerned.

3. He shall also notify the Members of the United Nations through the Secretary-General, and also any other states entitled to appear before the Court.

Article 41

1. The Court shall have the power to indicate, if it considers that circumstances so require, any provisional measures which ought to be taken to preserve the respective rights of either party.

2. Pending the final decision, notice of the measures suggested shall forthwith be given to the parties and to the Security Council.

Article 42

1. The parties shall be represented by agents.

2. They may have the assistance of counsel or advocates before the Court.

3. The agents, counsel, and advocates of par-

ties before the Court shall enjoy the privileges and immunities necessary to the independent exercise of their duties.

Article 43

1. The procedure shall consist of two parts: written and oral.

2. The written proceedings shall consist of the communication to the Court and to the parties of memorials, counter-memorials and, if necessary, replies; also all papers and documents in support.

3. These communications shall be made through the Registrar, in the order and within the time fixed by the Court.

4. A certified copy of every document produced by one party shall be communicated to the other party.

5. The oral proceedings shall consist of the hearing by the Court of witnesses, experts, agents, counsel, and advocates.

Article 44

1. For the service of all notices upon persons other than the agents, counsel, and advocates, the Court shall apply direct to the government of the state upon whose territory the notice has to be served.

2. The same provision shall apply whenever steps are to be taken to procure evidence on the spot.

Article 45

The hearing shall be under the control of the President or, if he is unable to preside, of the Vice-President; if neither is able to preside, the senior judge present shall preside.

Article 46

The hearing in Court shall be public, unless the Court shall decide otherwise, or unless the parties demand that the public be not admitted.

Article 47

1. Minutes shall be made at each hearing and signed by the Registrar and the President.
2. These minutes alone shall be authentic.

Article 48

The Court shall make orders for the conduct of the case, shall decide the form and time in which each party must conclude its arguments, and make all arrangements connected with the taking of evidence.

Article 49

The Court may, even before the hearing begins, call upon the agents to produce any document or to supply any explanations. Formal note shall be taken of any refusal.

Article 50

The Court may, at any time, entrust any individual, body, bureau, commission, or other organization that it may select, with the task of carrying out an enquiry or giving an expert opinion.

Article 51

During the hearing any relevant questions are to be put to the witnesses and experts under the conditions laid down by the Court in the rules of procedure referred to in Article 30.

Article 52

After the Court has received the proofs and evidence within the time specified for the purpose, it may refuse to accept any further oral or written evidence that one party may desire to present unless the other side consents.

Article 53

1. Whenever one of the parties does not appear before the Court, or fails to defend its case, the other party may call upon the Court to decide in favor of its claim.

2. The Court must, before doing so, satisfy itself, not only that it has jurisdiction in accordance with Articles 36 and 37, but also that the claim is well founded in fact and law.

Article 54

1. When, subject to the control of the Court, the agents, counsel, and advocates have completed their presentation of the case, the President shall declare the hearing closed.

2. The Court shall withdraw to consider the judgment.

3. The deliberations of the Court shall take place in private and remain secret.

Article 55

1. All questions shall be decided by a majority of the judges present.

2. In the event of an equality of votes, the President or the judge who acts in his place shall have a casting vote.

Article 56

1. The judgment shall state the reasons on which it is based.

2. It shall contain the names of the judges who have taken part in the decision.

Article 57

If the judgment does not represent in whole or in part the unanimous opinion of the judges, any judge shall be entitled to deliver a separate opinion.

Article 58

The judgment shall be signed by the President and by the Registrar. It shall be read in open court, due notice having been given to the agents.

Article 59

The decision of the Court has no binding force except between the parties and in respect of that particular case.

Article 60

The judgment is final and without appeal. In the event of dispute as to the meaning or scope of the judgment, the Court shall construe it upon the request of any party.

Article 61

1. An application for revision of a judgment may be made only when it is based upon the discovery of some fact of such a nature as to be a decisive factor, which fact was, when the judgment was given, unknown to the Court and also to the party claiming revision, always provided that such ignorance was not due to negligence.

2. The proceedings for revision shall be opened by a judgment of the Court expressly recording the existence of the new fact, recognizing that it has such a character as to lay the case open to revision, and declaring the application admissible on this ground.

3. The Court may require previous compliance with the terms of the judgment before it admits proceedings in revision.

4. The application for revision must be made at latest within six months of the discovery of the new fact.

5. No application for revision may be made after the lapse of ten years from the date of the judgment.

Article 62

1. Should a state consider that it has an interest of a legal nature which may be affected by the decision in the case, it may submit a request to the Court to be permitted to intervene.

2. It shall be for the Court to decide upon this request.

Article 63

1. Whenever the construction of a convention to which states other than those concerned in the case are parties is in question, the Registrar shall notify all such states forthwith.

2. Every state so notified has the right to intervene in the proceedings; but if it uses this right, the construction given by the judgment will be equally binding upon it.

Article 64

Unless otherwise decided by the Court, each party shall bear its own costs.

CHAPTER IV ADVISORY OPINIONS

Article 65

1. The Court may give an advisory opinion on any legal question at the request of whatever body may be authorized by or in accordance with the Charter of the United Nations to make such a request.

2. Questions upon which the advisory opinion of the Court is asked shall be laid before the Court by means of a written request containing an exact statement of the question upon which an opinion is required, and accompanied by all documents likely to throw light upon the question.

Article 66

1. The Registrar shall forthwith give notice of the request for an advisory opinion to all states entitled to appear before the Court.

2. The Registrar shall also, by means of a special and direct communication, notify any state entitled to appear before the Court or international organization considered by the Court, or, should it not be sitting, by the President, as likely to be able to furnish information on the question, that the Court will be prepared to receive, within a time limit to be fixed by the President, written statements, or to hear, at a public sitting to be held for the purpose, oral statements relating to the question.

3. Should any such state entitled to appear before the Court have failed to receive the special communication referred to in paragraph 2 of this Article, such state may express a desire to submit a written statement or to be heard; and the Court will decide.

4. States and organizations having presented written or oral statements or both shall be permitted to comment on the statements made by other states or organizations in the form, to the extent, and within the time limits which the Court, or, should it not be sitting, the President, shall decide in each particular case. Accordingly, the Registrar shall in due time communicate any such written statements to states and organizations having submitted similar statements.

Article 67

The Court shall deliver its advisory opinions in open court, notice having been given to the Secretary-General and to the representatives of Members of the United Nations, of other states and of international organizations immediately concerned.

Article 68

In the exercise of its advisory functions the

Court shall further be guided by the provisions of the present Statute which apply in contentious cases to the extent to which it recognizes them to be applicable.

CHAPTER V
AMENDMENT

Article 69

Amendments to the present Statute shall be effected by the same procedure as is provided by the Charter of the United Nations for amendments to that Charter, subject however to any provisions which the General Assembly upon recommendation of the Security Council may adopt concerning the participation of states which are parties to the present Statute but are not Members of the United Nations.

Article 70

The Court shall have power to propose such amendments to the present Statute as it may deem necessary, through written communications to the Secretary-General, for consideration in conformity with the provisions of Article 69.

CHARTRE DES NATIONS UNIES

ET

**STATUT DE LA COUR
INTERNATIONALE DE JUSTICE**



SAN FRANCISCO · 1945

CHARTRE DES NATIONS UNIES

NOUS, PEUPLES DES NATIONS UNIES RESOLUS

- à préserver les générations futures du fléau de la guerre qui deux fois en l'espace d'une vie humaine a infligé à l'humanité d'indicibles souffrances,
- à proclamer à nouveau notre foi dans les droits fondamentaux de l'homme, dans la dignité et la valeur de la personne humaine, dans l'égalité de droits des hommes et des femmes, ainsi que des nations, grandes et petites,
- à créer les conditions nécessaires au maintien de la justice et du respect des obligations nées des traités et autres sources du droit international,
- à favoriser le progrès social et instaurer de meilleures conditions de vie dans une liberté plus grande,

ET A CES FINS

- à pratiquer la tolérance, à vivre en paix l'un avec l'autre dans un esprit de bon voisinage,
- à unir nos forces pour maintenir la paix et la sécurité internationales,
- à accepter des principes et instituer des méthodes garantissant qu'il ne sera pas fait usage de la force des armes, sauf dans l'intérêt commun,
- à recourir aux institutions internationales pour favoriser le progrès économique et social de tous les peuples,

AVONS DECIDE D'ASSOCIER NOS EFFORTS POUR REALISER CES DESSEINS

En conséquence, nos Gouvernements respectifs, par l'intermédiaire de leurs représentants, réunis en la ville de San Francisco, et munis de pleins pouvoirs reconnus en bonne et due forme, ont adopté la présente Charte des Nations Unies et établissent par les présentes une organisation internationale qui prendra le nom de Nations Unies.

CHAPITRE I

BUTS ET PRINCIPES

Article 1

Les Buts des Nations Unies sont les suivants:

1. Maintenir la paix et la sécurité internationales et à cette fin: prendre des mesures collectives efficaces en vue de prévenir et d'écartier les menaces à la paix et de réprimer tout acte d'agression ou autre rupture de la paix, et réaliser, par des moyens pacifiques, conformément aux principes de la justice et du droit international, l'ajustement ou le règlement de différends ou de situations, de caractère international, susceptibles de mener à une rupture de la paix;

2. Développer entre les nations des relations amicales fondées sur le respect du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes, et prendre toutes autres mesures propres à consolider la paix du monde;

3. Réaliser la coopération internationale en résolvant les problèmes internationaux d'ordre économique, social, intellectuel ou humanitaire, en développant et en encourageant le respect des droits de l'homme et des libertés fondamentales pour tous sans distinction de race, de sexe, de langue ou de religion;

4. Etre un centre où s'harmonisent les efforts des nations vers ces fins communes.

Article 2

L'Organisation des Nations Unies et ses Membres, dans la poursuite des Buts énoncés à l'article 1, doivent agir conformément aux Principes suivants:

1. L'Organisation est fondée sur le principe de l'égalité souveraine de tous ses Membres.

2. Les Membres de l'Organisation, afin d'assurer à tous la jouissance des droits et avantages résultant de leur qualité de Membre, doivent remplir de bonne foi les obligations qu'ils ont assumées aux termes de la présente Charte.

3. Les Membres de l'Organisation règlent leurs différends internationaux par des moyens pacifiques, de telle manière que la paix et la sécurité internationales ainsi que la justice ne soient pas mises en danger.

4. Les Membres de l'Organisation s'abstiennent, dans leurs relations internationales, de recourir à la menace ou à l'emploi de la force, soit contre l'intégrité territoriale ou l'indépendance politique de tout Etat, soit de toute autre manière incompatible avec les Buts des Nations Unies.

5. Les Membres de l'Organisation donnent à celle-ci pleine assistance dans toute action entreprise par elle conformément aux dispositions de la présente Charte et s'abstiennent de prêter assistance à un Etat contre lequel l'Organisation entreprend une action préventive ou coercitive.

6. L'Organisation fait en sorte que les Etats qui ne sont pas Membres des Nations Unies agissent conformément à ces Principes dans la mesure nécessaire au maintien de la paix et de la sécurité internationales.

7. Aucune disposition de la présente Charte n'autorise les Nations Unies à intervenir dans des affaires qui relèvent essentiellement de la compétence nationale d'un Etat ni n'oblige les Membres à soumettre des affaires de ce genre à une procédure de règlement aux termes de la présente Charte; toutefois ce principe ne porte en rien atteinte à l'application des mesures de coercition prévues au chapitre VII.

CHAPITRE II

MEMBRES

Article 3

Sont Membres originaires des Nations Unies les Etats qui, ayant participé à la Conférence des Nations Unies pour l'Organisation Internationale à San Francisco ou ayant antérieurement signé la Déclaration des Nations Unies, en date

du 1^{er} janvier 1942, signent la présente Charte et la ratifient conformément à l'article 110.

Article 4

1. Peuvent devenir Membres des Nations Unies tous autres Etats pacifiques qui acceptent les obligations de la présente Charte et, au jugement de l'Organisation, sont capables de les remplir et disposés à le faire.

2. L'admission comme Membre des Nations Unies de tout Etat remplissant ces conditions se fait par décision de l'Assemblée Générale sur recommandation du Conseil de Sécurité.

Article 5

Un Membre de l'Organisation contre lequel une action préventive ou coercitive a été entreprise par le Conseil de Sécurité, peut être suspendu par l'Assemblée Générale, sur recommandation du Conseil de Sécurité, de l'exercice des droits et privilèges inhérents à la qualité de Membre. L'exercice de ces droits et privilèges peut être rétabli par le Conseil de Sécurité.

Article 6

Si un Membre de l'Organisation enfreint de manière persistante les Principes énoncés dans la présente Charte, il peut être exclu de l'Organisation par l'Assemblée Générale sur recommandation du Conseil de Sécurité.

CHAPITRE III

ORGANES

Article 7

1. Il est créé comme organes principaux de l'Organisation des Nations Unies: une Assemblée Générale, un Conseil de Sécurité, un Conseil Economique et Social, un Conseil de Tutelle, une Cour Internationale de Justice et un Secrétariat.

2. Les organes subsidiaires qui se révéleraient nécessaires pourront être créés conformément à la présente Charte.

Article 8

Aucune restriction ne sera imposée par l'Organisation à l'accès des hommes et des femmes, dans des conditions égales, à toutes les fonctions, dans ses organes principaux et subsidiaires.

CHAPITRE IV

ASSEMBLEE GENERALE

Composition

Article 9

1. L'Assemblée Générale se compose de tous les Membres des Nations Unies.

2. Chaque Membre a cinq représentants au plus à l'Assemblée Générale.

Fonctions et Pouvoirs

Article 10

L'Assemblée Générale peut discuter toutes questions ou affaires rentrant dans le cadre de la présente Charte ou se rapportant aux pouvoirs et fonctions de l'un quelconque des organes prévus dans la présente Charte, et, sous réserve des dispositions de l'article 12, formuler sur ces questions ou affaires des recommandations aux Membres de l'Organisation des Nations Unies, au Conseil de Sécurité, ou aux Membres de l'Organisation et au Conseil de Sécurité.

Article 11

1. L'Assemblée Générale peut étudier les principes généraux de coopération pour le maintien de la paix et de la sécurité internationales, y compris les principes régissant le désarmement et la réglementation des armements, et faire, sur ces principes, des recommandations soit aux Membres de l'Organisation, soit au Conseil de Sécurité, soit

aux Membres de l'Organisation et au Conseil de Sécurité.

2. L'Assemblée Générale peut discuter toutes questions se rattachant au maintien de la paix et de la sécurité internationales, dont elle aura été saisie par l'une quelconque des Nations Unies, ou par le Conseil de Sécurité, ou par un Etat qui n'est pas Membre de l'Organisation, conformément aux dispositions de l'article 35, paragraphe 2, et, sous réserve de l'article 12, faire sur toutes questions de ce genre des recommandations soit à l'Etat ou aux Etats intéressés, soit au Conseil de Sécurité, soit aux Etats et au Conseil de Sécurité. Toute question de ce genre qui appelle une action est renvoyée au Conseil de Sécurité par l'Assemblée Générale, avant ou après discussion.

3. L'Assemblée Générale peut attirer l'attention du Conseil de Sécurité sur les situations qui semblent devoir mettre en danger la paix et la sécurité internationales.

4. Les pouvoirs de l'Assemblée Générale énumérés dans le présent article ne limitent pas la portée générale de l'article 10.

Article 12

1. Tant que le Conseil de Sécurité remplit, à l'égard d'un différend ou d'une situation quelconque, les fonctions qui lui sont attribuées par la présente Charte, l'Assemblée Générale ne doit faire aucune recommandation sur ce différend ou cette situation, à moins que le Conseil de Sécurité ne le lui demande.

2. Le Secrétaire Général, avec l'assentiment du Conseil de Sécurité, porte à la connaissance de l'Assemblée Générale, lors de chaque session, les affaires relatives au maintien de la paix et de la sécurité internationales dont s'occupe le Conseil de Sécurité; il avise de même l'Assemblée Générale ou, si l'Assemblée Générale ne siège pas, les Membres de l'Organisation, dès que le Conseil de Sécurité cesse de s'occuper desdites affaires.

Article 13

1. L'Assemblée Générale provoque des études et fait des recommandations en vue de:

a. développer la coopération internationale dans le domaine politique et encourager le développement progressif du droit international et sa codification;

b. développer la coopération internationale dans les domaines économique, social, de la culture intellectuelle et de l'éducation, de la santé publique, et faciliter pour tous, sans distinction de race, de sexe, de langue ou de religion, la jouissance des droits de l'homme et des libertés fondamentales.

2. Les autres responsabilités, fonctions et pouvoirs de l'Assemblée Générale, relativement aux questions mentionnées au paragraphe 1 b. ci-dessus sont énoncés aux chapitres IX et X.

Article 14

Sous réserve des dispositions de l'article 12, l'Assemblée Générale peut recommander les mesures propres à assurer l'ajustement pacifique de toute situation, quelle qu'en soit l'origine, qui lui semble de nature à nuire au bien général ou à compromettre les relations amicales entre nations, y compris les situations résultant d'une infraction aux dispositions de la présente Charte où sont énoncés les Buts et les Principes des Nations Unies.

Article 15

1. L'Assemblée Générale reçoit et étudie les rapports annuels et les rapports spéciaux du Conseil de Sécurité; ces rapports comprennent un compte-rendu des mesures que le Conseil de Sécurité a décidées ou prises pour maintenir la paix et la sécurité internationales.

2. L'Assemblée Générale reçoit et étudie les rapports des autres organes de l'Organisation.

Article 16

L'Assemblée Générale remplit, en ce qui concerne le régime international de Tutelle, les fonctions qui lui sont dévolues en vertu des chapitres XII et XIII; entre autres, elle approuve les accords de Tutelle relatifs aux zones non désignées comme zones stratégiques.

Article 17

1. L'Assemblée Générale examine et approuve le budget de l'Organisation.

2. Les dépenses de l'Organisation sont supportées par les Membres selon la répartition fixée par l'Assemblée Générale.

3. L'Assemblée Générale examine et approuve tous arrangements financiers et budgétaires passés avec les institutions spécialisées visées à l'article 57 et examine les budgets administratifs desdites institutions en vue de leur adresser des recommandations.

Vote

Article 18

1. Chaque membre de l'Assemblée Générale dispose d'une voix.

2. Les décisions de l'Assemblée Générale sur les questions importantes sont prises à la majorité des deux-tiers des membres présents et votant. Sont considérées comme questions importantes: les recommandations relatives au maintien de la paix et de la sécurité internationales, l'élection des membres non permanents du Conseil de Sécurité, l'élection des membres du Conseil Economique et Social, l'élection des membres du Conseil de Tutelle conformément au paragraphe 1 c de l'article 86, l'admission de nouveaux Membres dans l'Organisation, la suspension des droits et privilèges de Membres, l'exclusion de Membres, les questions relatives au fonctionnement du régime de Tutelle et les questions budgétaires.

3. Les décisions sur d'autres questions, y compris la détermination de nouvelles catégories de

questions à trancher à la majorité des deux-tiers, sont prises à la majorité des membres présents et votant.

Article 19

Un Membre des Nations Unies en retard dans le paiement de sa contribution aux dépenses de l'Organisation ne peut participer au vote à l'Assemblée Générale si le montant de ses arriérés est égal ou supérieur à la contribution due par lui pour les deux années complètes écoulées. L'Assemblée Générale peut néanmoins autoriser ce Membre à participer au vote si elle constate que le manquement est dû à des circonstances indépendantes de sa volonté.

Procédure

Article 20

L'Assemblée Générale tient une session annuelle régulière et, lorsque les circonstances l'exigent, des sessions extraordinaires. Celles-ci sont convoquées par le Secrétaire Général sur la demande du Conseil de Sécurité ou de la majorité des Membres des Nations Unies.

Article 21

L'Assemblée Générale établit son règlement intérieur. Elle désigne son Président pour chaque session.

Article 22

L'Assemblée Générale peut créer les organes subsidiaires qu'elle juge nécessaires à l'exercice de ses fonctions.

CHAPITRE V

CONSEIL DE SECURITE

Composition

Article 23

1. Le Conseil de Sécurité se compose de onze Membres de l'Organisation. La République de Chine, la France, l'Union des Républiques Socialistes, le Royaume-Uni de Grande-

Bretagne et d'Irlande du Nord et les Etats-Unis d'Amérique sont membres permanents du Conseil de Sécurité. Six autres Membres de l'Organisation sont élus, à titre de membres non permanents du Conseil de Sécurité, par l'Assemblée Générale qui tient spécialement compte, en premier lieu, de la contribution des Membres de l'Organisation au maintien de la paix et de la sécurité internationales et aux autres fins de l'Organisation, et aussi d'une répartition géographique équitable.

2. Les membres non permanents du Conseil de Sécurité sont élus pour une période de deux ans. Toutefois, lors de la première élection des membres non permanents, trois seront élus pour une période d'un an. Les membres sortants ne sont pas immédiatement rééligibles.

3. Chaque membre du Conseil de Sécurité a un représentant au Conseil.

Fonctions et Pouvoirs

Article 24

1. Afin d'assurer l'action rapide et efficace de l'Organisation, ses Membres confèrent au Conseil de Sécurité la responsabilité principale du maintien de la paix et de la sécurité internationales et reconnaissent qu'en s'acquittant des devoirs que lui impose cette responsabilité, le Conseil de Sécurité agit en leur nom.

2. Dans l'accomplissement de ces devoirs, le Conseil de Sécurité agit conformément aux Buts et Principes des Nations Unies. Les pouvoirs spécifiques accordés au Conseil de Sécurité pour lui permettre d'accomplir lesdits devoirs sont définis aux chapitres VI, VII, VIII et XII.

3. Le Conseil de Sécurité soumet pour examen des rapports annuels et, le cas échéant, des rapports spéciaux à l'Assemblée Générale.

Article 25

Les Membres de l'Organisation conviennent d'accepter et d'appliquer les décisions du Con-

seil de Sécurité conformément à la présente Charte.

Article 26

Afin de favoriser l'établissement et le maintien de la paix et de la sécurité internationales en ne détournant vers les armements que le minimum des ressources humaines et économiques du monde, le Conseil de Sécurité est chargé, avec l'assistance du Comité d'Etat-Major prévu à l'article 47, d'élaborer des plans qui seront soumis aux Membres de l'Organisation en vue d'établir un système de réglementation des armements.

Vote

Article 27

1. Chaque membre du Conseil de Sécurité dispose d'une voix.

2. Les décisions du Conseil de Sécurité sur des questions de procédure sont prises par un vote affirmatif de sept membres.

3. Les décisions du Conseil de Sécurité sur toutes autres questions sont prises par un vote affirmatif de sept de ses membres dans lequel sont comprises les voix de tous les membres permanents, étant entendu que, dans les décisions prises aux termes du chapitre VI et du paragraphe 3 de l'article 52, une partie à un différend s'abstient de voter.

Procédure

Article 28

1. Le Conseil de Sécurité est organisé de manière à pouvoir exercer ses fonctions en permanence. A cet effet, chaque membre du Conseil de Sécurité doit avoir en tout temps un représentant au siège de l'Organisation.

2. Le Conseil de Sécurité tient des réunions périodiques auxquelles chacun de ses membres peut, s'il le désire, se faire représenter par un membre de son gouvernement ou par quelqu'autre représentant spécialement désigné.

3. Le Conseil de Sécurité peut tenir des réunions à tous endroits autres que le siège de l'Organisation qu'il juge les plus propres à faciliter sa tâche.

Article 29

Le Conseil de Sécurité peut créer les organes subsidiaires qu'il juge nécessaires à l'exercice de ses fonctions.

Article 30

Le Conseil de Sécurité établit son règlement intérieur, dans lequel il fixe le mode de désignation de son Président.

Article 31

Tout Membre de l'Organisation qui n'est pas membre du Conseil de Sécurité, peut participer, sans droit de vote, à la discussion de toute question soumise au Conseil de Sécurité, chaque fois que celui-ci estime que les intérêts de ce Membre sont particulièrement affectés.

Article 32

Tout Membre des Nations Unies qui n'est pas membre du Conseil de Sécurité ou tout Etat qui n'est pas Membre des Nations Unies, s'il est partie à un différend examiné par le Conseil de Sécurité, est convié à participer, sans droit de vote, aux discussions relatives à ce différend. Le Conseil de Sécurité détermine les conditions qu'il estime juste de mettre à la participation d'un Etat qui n'est pas Membre de l'Organisation.

CHAPITRE VI

REGLEMENT PACIFIQUE DES DIFFERENDS

Article 33

1. Les parties à tout différend dont la prolongation est susceptible de menacer le maintien de la

paix et de la sécurité internationales, doivent en rechercher la solution, avant tout, par voie de négociation, d'enquête, de médiation, de conciliation, d'arbitrage, de règlement judiciaire, de recours aux organismes ou accords régionaux, ou par d'autres moyens pacifiques de leur choix.

2. Le Conseil de Sécurité, s'il le juge nécessaire, invite les parties à régler leur différend par de tels moyens.

Article 34

Le Conseil de Sécurité peut enquêter sur tout différend ou toute situation qui pourrait entraîner un désaccord entre nations ou engendrer un différend, afin de déterminer si la prolongation de ce différend ou de cette situation semble devoir menacer le maintien de la paix et de la sécurité internationales.

Article 35

1. Tout Membre de l'Organisation peut attirer l'attention du Conseil de Sécurité ou de l'Assemblée Générale sur un différend ou une situation de la nature visée dans l'article 34.

2. Un Etat qui n'est pas Membre de l'Organisation peut attirer l'attention du Conseil de Sécurité ou de l'Assemblée Générale sur tout différend auquel il est partie, pourvu qu'il accepte préalablement, aux fins de ce différend, les obligations de règlement pacifique prévues dans la présente Charte.

3. Les actes de l'Assemblée Générale relativement aux affaires portées à son attention en vertu du présent article sont soumis aux dispositions des articles 11 et 12.

Article 36

1. Le Conseil de Sécurité peut, à tout moment de l'évolution d'un différend de la nature mentionnée à l'article 33 ou d'une situation analogue, recommander les procédures ou méthodes d'ajustement appropriées.

2. Le Conseil de Sécurité devra prendre en considération toutes procédures déjà adoptées par les parties pour le règlement de ce différend.

3. En faisant les recommandations prévues au présent article, le Conseil de Sécurité doit aussi tenir compte du fait que, d'une manière générale, les différends d'ordre juridique devraient être soumis par les parties à la Cour Internationale de Justice conformément aux dispositions du Statut de la Cour.

Article 37

1. Si les parties à un différend de la nature mentionnée à l'article 33 ne réussissent pas à le régler par les moyens indiqués audit article, elles le soumettent au Conseil de Sécurité.

2. Si le Conseil de Sécurité estime que la prolongation du différend semble, en fait, menacer le maintien de la paix et de la sécurité internationales, il décide s'il doit agir en application de l'article 36 ou recommander tels termes de règlement qu'il juge appropriés.

Article 38

Sans préjudice des dispositions des articles 33 à 37, le Conseil de Sécurité peut, si toutes les parties à un différend le demandent, faire des recommandations à celles-ci en vue d'un règlement pacifique de ce différend.

CHAPITRE VII

ACTION EN CAS DE MENACE CONTRE LE PAIX, DE RUPTURE DE LA PAIX ET D'ACTE D'AGRESSION

Article 39

Le Conseil de Sécurité constate l'existence d'une menace contre la paix, d'une rupture de la paix ou d'un acte d'agression et fait des recommandations ou décide quelles mesures seront

prises conformément aux articles 41 et 42 pour maintenir ou rétablir la paix et la sécurité internationales.

Article 40

Afin d'empêcher la situation de s'aggraver, le Conseil de Sécurité, avant de faire les recommandations ou de décider des mesures à prendre conformément à l'article 39, peut inviter les parties intéressées à se conformer aux mesures provisoires qu'il juge nécessaires ou souhaitables. Ces mesures provisoires ne préjugent en rien les droits, les prétentions ou la position des parties intéressées. En cas de non exécution de ces mesures provisoires, le Conseil de Sécurité tient dûment compte de cette défaillance.

Article 41

Le Conseil de Sécurité peut décider quelles mesures n'impliquant pas l'emploi de la force armée doivent être prises pour donner effet à ses décisions, et peut inviter les Membres des Nations Unies à appliquer ces mesures. Celles-ci peuvent comprendre l'interruption complète ou partielle des relations économiques et des communications ferroviaires, maritimes, aériennes, postales, télégraphiques, radio-électriques et des autres moyens de communication, ainsi que la rupture des relations diplomatiques.

Article 42

Si le Conseil de Sécurité estime que les mesures prévues à l'article 41 seraient inadéquates ou qu'elles se sont révélées telles, il peut entreprendre, au moyen de forces aériennes, navales ou terrestres, toute action qu'il juge nécessaire au maintien ou au rétablissement de la paix et de la sécurité internationales. Cette action peut comprendre des démonstrations, des mesures de blocus et d'autres opérations exécutées par des forces aériennes, navales ou terrestres de Membres des Nations Unies.

Article 43

1. Tous les Membres des Nations Unies, afin de contribuer au maintien de la paix et de la sécurité internationales, s'engagent à mettre à la disposition du Conseil de Sécurité, sur son invitation et conformément à un accord spécial ou à des accords spéciaux, les forces armées, l'assistance et les facilités, y compris le droit de passage, nécessaires au maintien de la paix et de la sécurité internationales.

2. L'accord ou les accords susvisés fixeront les effectifs et la nature de ces forces, leur degré de préparation et leur emplacement général, ainsi que la nature des facilités et de l'assistance à fournir.

3. L'accord ou les accords seront négociés aussitôt que possible, sur l'initiative du Conseil de Sécurité. Ils seront conclus entre le Conseil de Sécurité et des Membres de l'Organisation, ou entre le Conseil de Sécurité et des groupes de Membres de l'Organisation, et devront être ratifiés par les Etats signataires selon leurs règles constitutionnelles respectives.

Article 44

Lorsque le Conseil de Sécurité a décidé de recourir à la force, il doit, avant d'inviter un Membre non représenté au Conseil à fournir des forces armées en exécution des obligations contractées en vertu de l'article 43, convier ledit Membre, si celui-ci le désire, à participer aux décisions du Conseil de Sécurité touchant l'emploi de contingents des forces armées de ce Membre.

Article 45

Afin de permettre à l'Organisation de prendre d'urgence des mesures d'ordre militaire, des Membres des Nations Unies maintiendront des contingents nationaux de forces aériennes immédiatement utilisables en vue de l'exécution combinée d'une action coercitive internationale. Dans les

limites prévues par l'accord spécial ou les accords spéciaux mentionnés à l'article 43, le Conseil de Sécurité, avec l'aide du Comité d'Etat-Major, fixe l'importance et le degré de préparation de ces contingents et établit des plans prévoyant leur action combinée.

Article 46

Les plans pour l'emploi de la force armée sont établis par le Conseil de Sécurité avec l'aide du Comité d'Etat-Major.

Article 47

1. Il est établi un Comité d'Etat-Major chargé de conseiller et d'assister le Conseil de Sécurité pour tout ce qui concerne les moyens d'ordre militaire nécessaires au Conseil pour maintenir la paix et la sécurité internationales, l'emploi et le commandement des forces mises à sa disposition, la réglementation des armements et le désarmement éventuel.

2. Le Comité d'Etat-Major se compose des chefs d'Etat-Major des membres permanents du Conseil de Sécurité ou de leurs représentants. Il convie tout Membre des Nations Unies qui n'est pas représenté au Comité d'une façon permanente à s'associer à lui, lorsque la participation de ce Membre à ses travaux lui est nécessaire pour la bonne exécution de sa tâche.

3. Le Comité d'Etat-Major est responsable, sous l'autorité du Conseil de Sécurité, de la direction stratégique de toutes forces armées mises à la disposition du Conseil. Les questions relatives au commandement de ces forces seront réglées ultérieurement.

4. Des sous-comités régionaux du Comité d'Etat-Major peuvent être établis par lui avec l'autorisation du Conseil de Sécurité et après consultation des organismes régionaux appropriés.

Article 48

1. Les mesures nécessaires à l'exécution des

décisions du Conseil de Sécurité pour le maintien de la paix et de la sécurité internationales sont prises par tous les Membres des Nations Unies ou certains d'entre eux, selon l'appréciation du Conseil.

2. Ces décisions sont exécutées par les Membres des Nations Unies directement et grâce à leur action dans les organismes internationaux appropriés dont ils font partie.

Article 49

Les Membres des Nations Unies s'associent pour se prêter mutuellement assistance dans l'exécution des mesures arrêtées par le Conseil de Sécurité.

Article 50

Si un Etat est l'objet de mesures préventives ou coercitives prises par le Conseil de Sécurité, tout autre Etat, qu'il soit ou non Membre des Nations Unies, s'il se trouve en présence de difficultés économiques particulières dues à l'exécution desdites mesures, a le droit de consulter le Conseil de Sécurité au sujet de la solution de ces difficultés.

Article 51

Aucune disposition de la présente Charte ne porte atteinte au droit naturel de légitime défense, individuelle ou collective, dans le cas où un Membre des Nations Unies est l'objet d'une agression armée, jusqu'à ce que le Conseil de Sécurité ait pris les mesures nécessaires pour maintenir la paix et la sécurité internationales. Les mesures prises par des Membres dans l'exercice de ce droit de légitime défense sont immédiatement portées à la connaissance du Conseil de Sécurité et n'affectent en rien le pouvoir et le devoir qu'a le Conseil, en vertu de la présente Charte, d'agir à tout moment de la manière qu'il juge nécessaire pour maintenir ou rétablir la paix et la sécurité internationales.

CHAPITRE VIII

ACCORDS REGIONAUX

Article 52

1. Aucune disposition de la présente Charte ne s'oppose à l'existence d'accords ou d'organismes régionaux destinés à régler les affaires qui, touchant au maintien de la paix et de la sécurité internationales, se prêtent à une action de caractère régional, pourvu que ces accords ou ces organismes et leur activité soient compatibles avec les Buts et les Principes des Nations Unies.

2. Les Membres des Nations Unies qui concluent ces accords ou constituent ces organismes doivent faire tous leurs efforts pour régler d'une manière pacifique, par le moyen desdits accords ou organismes, les différends d'ordre local, avant de les soumettre au Conseil de Sécurité.

3. Le Conseil de Sécurité encourage le développement du règlement pacifique des différends d'ordre local par le moyen de ces accords ou de ces organismes régionaux, soit sur l'initiative des Etats intéressés, soit sur renvoi du Conseil de Sécurité.

4. Le présent article n'affecte en rien l'application des articles 34 et 35.

Article 53

1. Le Conseil de Sécurité utilise, s'il y a lieu, les accords ou organismes régionaux pour l'application des mesures coercitives prises sous son autorité. Toutefois, aucune action coercitive ne sera entreprise en vertu d'accords régionaux ou par des organismes régionaux sans l'autorisation du Conseil de Sécurité; sont exceptées les mesures contre tout Etat ennemi au sens de la définition donnée au paragraphe 2 du présent article, prévues en application de l'article 107 ou dans les accords régionaux dirigés contre la reprise, par un tel Etat, d'une politique d'agression, jusqu'au moment où l'Organisation pourra, à la demande

des gouvernements intéressés, être chargée de la tâche de prévenir toute nouvelle agression de la part d'un tel Etat.

2. Le terme "Etat ennemi," employé au paragraphe 1 du présent article, s'applique à tout Etat qui, au cours de la seconde guerre mondiale, a été l'ennemi de l'un quelconque des signataires de la présente Charte.

Article 54

Le Conseil de Sécurité doit, en tout temps, être tenu pleinement au courant de toute action entreprise ou envisagée en vertu d'accords régionaux ou par des organismes régionaux, pour le maintien de la paix et de la sécurité internationales.

CHAPITRE IX

COOPERATION ECONOMIQUE ET SOCIALE INTERNATIONALE

Article 55

En vue de créer les conditions de stabilité et de bien-être nécessaires pour assurer entre les nations des relations pacifiques et amicales fondées sur le respect du principe de l'égalité des droits des peuples et de leur droit à disposer d'eux-mêmes, les Nations Unies favoriseront:

a. le relèvement des niveaux de vie, le plein emploi et des conditions de progrès et de développement dans l'ordre économique et social;

b. la solution des problèmes internationaux dans les domaines économique, social, de la santé publique et autres problèmes connexes; et la coopération internationale dans les domaines de la culture intellectuelle et de l'éducation;

c. le respect universel et effectif des droits de l'homme et des libertés fondamentales pour

tous, sans distinction de race, de sexe, de langue ou de religion.

Article 56

Les Membres s'engagent, en vue d'atteindre les buts énoncés à l'article 55, à agir, tant conjointement que séparément, en coopération avec l'Organisation.

Article 57

1. Les diverses institutions spécialisées créées par accords intergouvernementaux et pourvues, aux termes de leurs statuts, d'attributions internationales étendues dans les domaines économique, social, de la culture intellectuelle et de l'éducation, de la santé publique et autres domaines connexes, sont reliées à l'Organisation conformément aux dispositions de l'article 63.

2. Les institutions ainsi reliées à l'Organisation sont désignées ci-après par l'expression "Institutions spécialisées".

Article 58

L'Organisation fait des recommandations en vue de coordonner les programmes et activités des institutions spécialisées.

Article 59

L'Organisation provoque, lorsqu'il y a lieu, des négociations entre les Etats intéressés en vue de la création de toutes nouvelles institutions spécialisées nécessaires pour atteindre les buts énoncés à l'article 55.

Article 60

L'Assemblée Générale et, sous son autorité, le Conseil Economique et Social qui dispose à cet effet des pouvoirs qui lui sont attribués aux termes du Chapitre X, sont chargés de remplir les fonctions de l'Organisation énoncées au présent chapitre.

CHAPITRE X

CONSEIL ECONOMIQUE ET SOCIAL

Composition

Article 61

1. Le Conseil Economique et Social se compose de dix-huit Membres des Nations Unies, élus par l'Assemblée Générale.

2. Sous réserve des dispositions du paragraphe 3, six membres du Conseil Economique et Social sont élus chaque année pour une période de trois ans. Les membres sortants sont immédiatement rééligibles.

3. Dix-huit membres du Conseil Economique et Social sont désignés lors de la première élection. Le mandat de six de ces membres expirera au bout d'un an et celui de six autres membres, au bout de deux ans, selon les dispositions prises par l'Assemblée Générale.

4. Chaque membre du Conseil Economique et Social a un représentant au Conseil.

Fonctions et Pouvoirs

Article 62

1. Le Conseil Economique et Social peut faire ou provoquer des études et des rapports sur des questions internationales dans les domaines économique, social, de la culture intellectuelle et de l'éducation, de la santé publique et autres domaines connexes et peut adresser des recommandations sur toutes ces questions à l'Assemblée Générale, aux Membres de l'Organisation et aux institutions spécialisées intéressées.

2. Il peut faire des recommandations en vue d'assurer le respect effectif des droits de l'homme et des libertés fondamentales pour tous.

3. Il peut, sur des questions de sa compétence, préparer des projets de convention pour les soumettre à l'Assemblée Générale.

4. Il peut convoquer, conformément aux règles fixées par l'Organisation, des conférences internationales sur des questions de sa compétence.

Article 63

1. Le Conseil Economique et Social peut conclure avec toute institution visée à l'article 57, des accords fixant les conditions dans lesquelles cette institution sera reliée à l'Organisation. Ces accords sont soumis à l'approbation de l'Assemblée Générale.

2. Il peut coordonner l'activité des institutions spécialisées en se concertant avec elles, en leur adressant des recommandations, ainsi qu'en adressant des recommandations à l'Assemblée Générale et aux Membres des Nations Unies.

Article 64

1. Le Conseil Economique et Social peut prendre toutes mesures utiles pour recevoir des rapports réguliers des institutions spécialisées. Il peut s'entendre avec les Membres de l'Organisation et avec les institutions spécialisées afin de recevoir des rapports sur les mesures prises en exécution de ses propres recommandations et des recommandations de l'Assemblée Générale sur des objets relevant de la compétence du Conseil.

2. Il peut communiquer à l'Assemblée Générale ses observations sur ces rapports.

Article 65

Le Conseil Economique et Social peut fournir des informations au Conseil de Sécurité et l'assister si celui-ci le demande.

Article 66

1. Le Conseil Economique et Social, dans l'exécution des recommandations de l'Assemblée Générale, s'acquitte de toutes les fonctions qui entrent dans sa compétence.

2. Il peut, avec l'approbation de l'Assemblée Générale, rendre les services qui lui seraient demandés par des Membres de l'Organisation ou par des institutions spécialisées.

3. Il s'acquitte des autres fonctions qui lui sont dévolues dans d'autres parties de la présente

Charte ou qui peuvent lui être attribuées par l'Assemblée Générale.

Vote

Article 67

1. Chaque membre du Conseil Economique et Social dispose d'une voix.

2. Les décisions du Conseil Economique et Social sont prises à la majorité des membres présents et votant.

Procédure

Article 68

Le Conseil Economique et Social institue des commissions pour les questions économiques et sociales et le progrès des droits de l'homme ainsi que toutes autres commissions nécessaires à l'exercice de ses fonctions.

Article 69

Le Conseil Economique et Social, lorsqu'il examine une question qui intéresse particulièrement un Membre de l'Organisation, convie celui-ci à participer, sans droit de vote, à ses délibérations.

Article 70

Le Conseil Economique et Social peut prendre toutes dispositions pour que des représentants des institutions spécialisées participent, sans droit de vote, à ses délibérations et à celles des commissions instituées par lui, et pour que ses propres représentants participent aux délibérations des institutions spécialisées.

Article 71

Le Conseil Economique et Social peut prendre toutes dispositions utiles pour consulter les organisations non gouvernementales qui s'occupent de questions relevant de sa compétence. Ces dispositions peuvent s'appliquer à des organisations internationales et, s'il y a lieu, à des organisations

nationales après consultation du Membre intéressé de l'Organisation.

Article 72

1. Le Conseil Economique et Social adopte son règlement intérieur dans lequel il fixe le mode de désignation de son Président.

2. Il se réunit selon les besoins conformément à son règlement; celui-ci comportera des dispositions prévoyant la convocation du Conseil sur la demande de la majorité de ses membres.

CHAPITRE XI

DECLARATION RELATIVE AUX TERRITOIRES NON AUTONOMES

Article 73

Les Membres des Nations Unies qui ont ou qui assument la responsabilité d'administrer des territoires dont les populations ne s'administrent pas encore complètement elles-mêmes, reconnaissent le principe de la primauté des intérêts des habitants de ces territoires. Ils acceptent comme une mission sacrée l'obligation de favoriser dans toute la mesure du possible leur prospérité, dans le cadre du système de paix et de sécurité internationales établi par la présente Charte et, à cette fin:

a. d'assurer, en respectant la culture des populations en question, leur progrès politique, économique et social, ainsi que le développement de leur instruction, de les traiter avec équité et de les protéger contre les abus;

b. de développer leur capacité de s'administrer elles-mêmes, de tenir compte des aspirations politiques des populations et de les aider dans le développement progressif de leurs libres institutions politiques, dans la mesure appropriée aux conditions particulières de chaque territoire et de ses populations et à leurs degrés variables de développement;

c. d'affermir la paix et la sécurité internationales;

d. de favoriser des mesures constructives de développement, d'encourager des travaux de recherche, de coopérer entre eux et, quand les circonstances s'y prêteront, avec les organismes internationaux spécialisés, en vue d'atteindre effectivement les buts sociaux, économiques et scientifiques énoncés au présent article;

e. de communiquer régulièrement au Secrétaire Général, à titre d'information, sous réserve des exigences de la sécurité et de considérations d'ordre constitutionnel, des renseignements statistiques et autres de nature technique relatifs aux conditions économiques, sociales et de l'instruction dans les territoires dont ils sont respectivement responsables, autres que ceux auxquels s'appliquent les chapitres XII et XIII.

Article 74

Les Membres de l'Organisation reconnaissent aussi que leur politique doit être fondée, autant dans les territoires auxquels s'applique le présent chapitre que dans leurs territoires métropolitains, sur le principe général du bon voisinage dans le domaine social, économique et commercial, compte tenu des intérêts et de la prospérité du reste du monde.

CHAPITRE XII

REGIME INTERNATIONAL DE TUTELLE

Article 75

L'Organisation des Nations Unies établira, sous son autorité, un régime international de Tutelle pour l'administration et la surveillance des territoires qui pourront être placés sous ce régime en vertu d'accords particuliers ultérieurs. Ces territoires sont désignés ci-après par l'expression "territoires sous Tutelle".

Article 76

Conformément aux Buts des Nations Unies, énoncés à l'article 1 de la présente Charte, les fins essentielles du régime de Tutelle sont les suivantes:

a. affermir la paix et la sécurité internationales;

b. favoriser le progrès politique, économique et social des populations des territoires sous Tutelle ainsi que le développement de leur instruction; favoriser également leur évolution progressive vers la capacité à s'administrer eux-mêmes ou l'indépendance, compte tenu des conditions particulières à chaque territoire et à ses populations, des aspirations librement exprimées des populations intéressées et des dispositions qui pourront être prévues dans chaque accord de Tutelle;

c. encourager le respect des droits de l'homme et des libertés fondamentales pour tous, sans distinction de race, de sexe, de langue ou de religion, et développer le sentiment de l'interdépendance des peuples du monde;

d. assurer l'égalité de traitement dans le domaine social, économique et commercial à tous les Membres de l'Organisation et à leurs ressortissants; assurer de même à ces derniers l'égalité de traitement dans l'administration de la justice, sans porter préjudice à la réalisation des fins énoncées ci-dessus, et sous réserve des dispositions de l'article 80.

Article 77

1. Le régime de Tutelle s'appliquera aux territoires entrant dans les catégories ci-dessous et qui viendraient à être placés sous ce régime en vertu d'accords de Tutelle:

a. territoires actuellement sous mandat;

b. territoires qui peuvent être détachés d'États ennemis par suite de la seconde guerre mondiale;

c. territoires volontairement placés sous ce

régime par les Etats responsables de leur administration.

2. Un accord ultérieur déterminera quels territoires, entrant dans les catégories susmentionnées, seront placés sous le régime de Tutelle, et dans quelles conditions.

Article 78

Le régime de Tutelle ne s'appliquera pas aux pays devenus Membres des Nations Unies, les relations entre celles-ci devant être fondées sur le respect du principe de l'égalité souveraine.

Article 79

Les termes du régime de Tutelle, pour chacun des territoires à placer sous ce régime, de même que les modifications et amendements qui peuvent y être apportés, feront l'objet d'un accord entre les Etats directement intéressés, y compris la Puissance mandataire dans le cas de territoires sous mandat d'un Membre des Nations Unies, et seront approuvés conformément aux articles 83 et 85.

Article 80

1. A l'exception de ce qui peut être convenu dans les accords particuliers de Tutelle conclus conformément aux articles 77, 79 et 81 et plaçant chaque territoire sous le régime de Tutelle, et jusqu'à ce que ces accords aient été conclus, aucune disposition du présent chapitre ne sera interprétée comme modifiant directement ou indirectement en aucune manière, les droits quelconques d'aucun Etat ou d'aucun peuple ou les dispositions d'actes internationaux en vigueur auxquels des Membres de l'Organisation peuvent être parties.

2. Le paragraphe 1 du présent article ne doit pas être interprété comme motivant un retard ou un ajournement de la négociation et de la conclusion d'accords destinés à placer sous le régime de Tutelle des territoires sous mandat ou d'autres territoires ainsi qu'il est prévu à l'article 77.

Article 81

L'accord de Tutelle comprend dans chaque cas, les conditions dans lesquelles le territoire sous Tutelle sera administré et désigne l'autorité qui en assurera l'administration. Cette autorité, désignée ci-après par l'expression "autorité chargée de l'administration", peut être constituée par un ou plusieurs Etats ou par l'Organisation elle-même.

Article 82

Un accord de Tutelle peut désigner une ou plusieurs zones stratégiques pouvant comprendre tout ou partie du territoire sous Tutelle auquel l'accord s'applique, sans préjudice de tout accord spécial ou de tous accords spéciaux conclus en application de l'article 43.

Article 83

1. En ce qui concerne les zones stratégiques, toutes les fonctions dévolues à l'Organisation, y compris l'approbation des termes des accords de Tutelle ainsi que de la modification ou de l'amendement éventuels de ceux-ci, sont exercées par le Conseil de Sécurité.

2. Les fins essentielles énoncées à l'article 76 valent pour la population de chacune des zones stratégiques.

3. Le Conseil de Sécurité, eu égard aux dispositions des accords de Tutelle et sous réserve des exigences de la sécurité, aura recours à l'assistance du Conseil de Tutelle dans l'exercice des fonctions assumées par l'Organisation au titre du régime de Tutelle, en matière politique, économique et sociale, et en matière d'instruction, dans les zones stratégiques.

Article 84

L'autorité chargée de l'administration a le devoir de veiller à ce que le territoire sous Tutelle apporte sa contribution au maintien de la paix et de la sécurité internationales. A cette fin, elle peut utiliser des contingents de volontaires, les

facilités et l'aide du territoire sous Tutelle pour remplir les obligations qu'elle a contractées à cet égard envers le Conseil de Sécurité ainsi que pour assurer la défense locale et le maintien de l'ordre à l'intérieur du territoire sous Tutelle.

Article 85

1. En ce qui concerne les accords de Tutelle relatifs à toutes les zones qui ne sont pas désignées comme zones stratégiques, les fonctions de l'Organisation, y compris l'approbation des termes des accords de Tutelle et de leur modification ou amendement, sont exercées par l'Assemblée Générale.

2. Le Conseil de Tutelle, agissant sous l'autorité de l'Assemblée Générale, assiste celle-ci dans l'accomplissement de ces tâches.

CHAPITRE XIII

CONSEIL DE TUTELLE

Composition

Article 86

1. Le Conseil de Tutelle se compose des Membres suivants des Nations Unies:

a. les Membres chargés d'administrer des territoires sous Tutelle;

b. ceux des Membres désignés nommément à l'article 23 qui n'administrent pas de territoires sous Tutelle;

c. autant d'autres Membres élus pour trois ans, par l'Assemblée Générale, qu'il sera nécessaire pour que le nombre total des membres du Conseil de Tutelle se partage également entre les Membres des Nations Unies qui administrent des territoires sous Tutelle et ceux qui n'en administrent pas.

2. Chaque membre du Conseil de Tutelle désigne une personne particulièrement qualifiée pour le représenter au Conseil.

Fonctions et Pouvoirs

Article 87

L'Assemblée Générale et, sous son autorité, le Conseil de Tutelle, dans l'exercice de leurs fonctions, peuvent:

a. examiner les rapports soumis par l'autorité chargée de l'administration;

b. recevoir des pétitions et les examiner en consultation avec ladite autorité;

c. faire procéder à des visites périodiques dans les territoires administrés par ladite autorité, à des dates convenues avec elle;

d. prendre ces dispositions et toutes autres conformément aux termes des accords de Tutelle.

Article 88

Le Conseil de Tutelle établit un questionnaire portant sur les progrès des habitants de chaque territoire sous Tutelle dans les domaines politique, économique et social et dans celui de l'instruction; l'autorité chargée de l'administration de chaque territoire sous Tutelle relevant de la compétence de l'Assemblée Générale adresse à celle-ci un rapport annuel fondé sur le questionnaire précité.

Vote

Article 89

1. Chaque membre du Conseil de Tutelle dispose d'une voix.

2. Les décisions du Conseil de Tutelle sont prises à la majorité des membres présents et votant.

Procédure

Article 90

1. Le Conseil de Tutelle adopte son règlement intérieur dans lequel il fixe le mode de désignation de son Président.

2. Il se réunit selon les besoins, conformément à son règlement; celui-ci comprend des disposi-

tions prévoyant la convocation du Conseil à la demande de la majorité de ses membres.

Article 91

Le Conseil de Tutelle recourt, quand il y a lieu, à l'assistance du Conseil Economique et Social et à celle des institutions spécialisées, pour les questions qui relèvent de leurs compétences respectives.

CHAPITRE XIV

COUR INTERNATIONALE DE JUSTICE

Article 92

La Cour Internationale de Justice constitue l'organe judiciaire principal des Nations Unies. Elle fonctionne conformément à un Statut établi sur la base du Statut de la Cour Permanente de Justice Internationale et annexé à la présente Charte dont il fait partie intégrante.

Article 93

1. Tous les Membres des Nations Unies sont *ipso facto* parties au Statut de la Cour Internationale de Justice.

2. Les conditions dans lesquelles les Etats qui ne sont pas Membres de l'Organisation peuvent devenir parties au Statut de la Cour Internationale de Justice sont déterminées, dans chaque cas, par l'Assemblée Générale sur recommandation du Conseil de Sécurité.

Article 94

1. Chaque Membre des Nations Unies s'engage à se conformer à la décision de la Cour Internationale de Justice dans tout litige auquel il est partie.

2. Si une partie à un litige ne satisfait pas aux obligations qui lui incombent en vertu d'un arrêt rendu par la Cour, l'autre partie peut recourir au Conseil de Sécurité et celui-ci, s'il le juge

nécessaire, peut faire des recommandations ou décider des mesures à prendre pour faire exécuter l'arrêt.

Article 95

Aucune disposition de la présente Charte n'empêche les Membres de l'Organisation de confier la solution de leurs différends à d'autres tribunaux en vertu d'accords déjà existants ou qui pourront être conclus à l'avenir.

Article 96

1. L'Assemblée Générale ou le Conseil de Sécurité peut demander à la Cour Internationale de Justice un avis consultatif sur toute question juridique.

2. Tous autres organes de l'Organisation et institutions spécialisées qui peuvent, à un moment quelconque, recevoir de l'Assemblée Générale une autorisation à cet effet, ont également le droit de demander à la Cour des avis consultatifs sur des questions juridiques qui se poseraient dans le cadre de leur activité.

CHAPITRE XV

SECRETARIAT

Article 97

Le Secrétariat comprend un Secrétaire Général et le personnel que peut exiger l'Organisation. Le Secrétaire Général est nommé par l'Assemblée Générale sur recommandation du Conseil de Sécurité. Il est le plus haut fonctionnaire de l'Organisation.

Article 98

Le Secrétaire Général agit en cette qualité à toutes les réunions de l'Assemblée Générale, du Conseil de Sécurité, du Conseil Economique et Social et du Conseil de Tutelle. Il remplit toutes autres fonctions dont il est chargé par ces organes. Il présente à l'Assemblée Générale un rapport annuel sur l'activité de l'Organisation.

Article 99

Le Secrétaire Général peut attirer l'attention du Conseil de Sécurité sur toute affaire qui, à son avis, pourrait mettre en danger le maintien de la paix et de la sécurité internationales.

Article 100

1. Dans l'accomplissement de leurs devoirs, le Secrétaire Général et le personnel ne solliciteront ni n'accepteront d'instructions d'aucun gouvernement ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiendront de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation.

2. Chaque Membre de l'Organisation s'engage à respecter le caractère exclusivement international des fonctions du Secrétaire Général et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

Article 101

1. Le personnel est nommé par le Secrétaire Général conformément aux règles fixées par l'Assemblée Générale.

2. Un personnel spécial est affecté d'une manière permanente au Conseil Economique et Social, au Conseil de Tutelle et, s'il y a lieu, à d'autres organes de l'Organisation. Ce personnel fait partie du Secrétariat.

3. La considération dominante dans le recrutement et la fixation des conditions d'emploi du personnel doit être la nécessité d'assurer à l'Organisation les services de personnes possédant les plus hautes qualités de travail, de compétence et d'intégrité. Sera dûment prise en considération l'importance d'un recrutement effectué sur une base géographique aussi large que possible.

CHAPITRE XVI

DISPOSITIONS DIVERSES

Article 102

1. Tout traité ou accord international conclu par un membre des Nations Unies après l'entrée en vigueur de la présente Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui.

2. Aucune partie à un traité ou accord international qui n'aura pas été enregistré conformément aux dispositions du paragraphe 1 du présent article ne pourra invoquer ledit traité ou accord devant un organe de l'Organisation.

Article 103

En cas de conflit entre les obligations des Membres des Nations Unies en vertu de la présente Charte et leurs obligations en vertu de tout autre accord international, les premières prévaudront.

Article 104

L'Organisation jouit, sur le territoire de chacun de ses Membres, de la capacité juridique qui lui est nécessaire pour exercer ses fonctions et atteindre ses buts.

Article 105

1. L'Organisation jouit, sur le territoire de chacun de ses Membres, des privilèges et immunités qui lui sont nécessaires pour atteindre ses buts.

2. Les représentants des Membres des Nations Unies et les fonctionnaires de l'Organisation jouissent également des privilèges et immunités qui leur sont nécessaires pour exercer en toute indépendance leurs fonctions en rapport avec l'Organisation.

3. L'Assemblée Générale peut faire des recommandations en vue de fixer les détails d'application

des paragraphes 1 et 2 du présent article ou proposer aux Membres des Nations Unies des conventions à cet effet.

CHAPITRE XVII

DISPOSITIONS TRANSITOIRES DE SECURITE

Article 106

En attendant l'entrée en vigueur des accords spéciaux mentionnés à l'article 43, qui, de l'avis du Conseil de Sécurité, lui permettront de commencer à assumer les responsabilités lui incombant en application de l'article 42, les parties à la Déclaration des Quatre Nations signée à Moscou le 30 octobre 1943 et la France se concerteront entre elles et, s'il y a lieu, avec d'autres Membres de l'Organisation, conformément aux dispositions du paragraphe 5 de cette Déclaration, en vue d'entreprendre en commun, au nom des Nations Unies, toute action qui pourrait être nécessaire pour maintenir la paix et la sécurité internationales.

Article 107

Aucune disposition de la présente Charte n'affecte ou n'interdit vis-à-vis d'un Etat qui, au cours de la seconde guerre mondiale, a été l'ennemi de l'un quelconque des signataires de la présente Charte, une action entreprise ou autorisée, comme suite de cette guerre, par les gouvernements qui ont la responsabilité de cette action.

CHAPITRE XVIII

AMENDEMENTS

Article 108

Les amendements à la présente Charte entreront en vigueur pour tous les Membres des Nations

Unies quand ils auront été adoptés à la majorité des deux-tiers des membres de l'Assemblée Générale et ratifiés, conformément à leurs règles constitutionnelles respectives, par les deux-tiers des Membres de l'Organisation, y compris tous les membres permanents du Conseil de Sécurité.

Article 109

1. Une Conférence Générale des Membres des Nations Unies, aux fins d'une révision de la présente Charte, pourra être réunie au lieu et date qui seront fixés par un vote de l'Assemblée Générale à la majorité des deux-tiers et par un vote de sept quelconques des membres du Conseil de Sécurité. Chaque Membre de l'Organisation disposera d'une voix à la conférence.

2. Toute modification à la présente Charte recommandée par la conférence à la majorité des deux-tiers prendra effet lorsqu'elle aura été ratifiée conformément à leurs règles constitutionnelles respectives, par les deux-tiers des Membres des Nations Unies, y compris tous les membres permanents du Conseil de Sécurité.

3. Si cette conférence n'a pas été réunie avant la dixième session annuelle de l'Assemblée Générale qui suivra l'entrée en vigueur de la présente Charte, une proposition en vue de la convoquer sera inscrite à l'ordre du jour de cette session, et la conférence sera réunie, s'il en est ainsi décidé par un vote de la majorité de l'Assemblée Générale et par un vote de sept quelconques des membres du Conseil de Sécurité.

CHAPITRE XIX

RATIFICATION ET SIGNATURE

Article 110

1. La présente Charte sera ratifiée par les Etats signataires conformément à leurs règles constitutionnelles respectives.

2. Les ratifications seront déposées auprès du

Gouvernement des Etats-Unis d'Amérique, qui notifiera chaque dépôt à tous les Etats signataires ainsi qu'au Secrétaire Général de l'Organisation, lorsque celui-ci aura été nommé.

3. La présente Charte entrera en vigueur après le dépôt des ratifications par la République de Chine, la France, l'Union des Républiques Socialistes, le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, les Etats-Unis d'Amérique et par la majorité des autres Etats signataires. Un procès-verbal de dépôt des ratifications sera ensuite dressé par le Gouvernement des Etats-Unis d'Amérique qui en communiquera copie à tous les Etats signataires.

4. Les Etats signataires de la présente Charte qui la ratifieront après son entrée en vigueur de-

viendront Membres originaires des Nations Unies à la date du dépôt de leurs ratifications respectives.

Article 111

La présente Charte, dont les textes chinois, français, russe, anglais et espagnol feront également foi, sera déposée dans les archives du Gouvernement des Etats-Unis d'Amérique. Des copies dûment certifiées conformes en seront remises par lui aux Gouvernements des autres Etats signataires.

EN FOI DE QUOI, les représentants des Gouvernements des Nations Unies ont signé la présente Charte.

FAIT à San Francisco, le vingt-six juin mil neuf cent quarante cinq.

STATUT DE LA COUR INTERNATIONALE DE JUSTICE

Article 1

LA COUR INTERNATIONALE DE JUSTICE instituée par la Charte des Nations Unies comme organe judiciaire principal de l'Organisation sera constituée et fonctionnera conformément aux dispositions du présent Statut.

CHAPITRE I

ORGANISATION DE LA COUR

Article 2

La Cour est un corps de magistrats indépendants, élus, sans égard à leur nationalité, parmi les personnes jouissant de la plus haute considération morale, et qui réunissent les conditions requises pour l'exercice, dans leurs pays respectifs, des plus hautes fonctions judiciaires, ou qui sont des jurisconsultes possédant une compétence notoire en matière de droit international.

Article 3

1. La Cour se compose de quinze membres. Elle ne pourra comprendre plus d'un ressortissant du même Etat.

2. A cet égard celui qui pourrait être considéré comme le ressortissant de plus d'un Etat, sera censé être ressortissant de celui où il exerce habituellement ses droits civils et politiques.

Article 4

1. Les membres de la Cour sont élus par l'Assemblée Générale et par le Conseil de Sécurité sur une liste de personnes présentées par les groupes nationaux de la Cour Permanente d'Arbitrage, conformément aux dispositions suivantes.

2. En ce qui concerne les Membres des Nations Unies qui ne sont pas représentés à la Cour Perma-

nente d'Arbitrage, les candidats seront présentés par des groupes nationaux, désignés à cet effet par leurs gouvernements, dans les mêmes conditions que celles stipulées pour les membres de la Cour Permanente d'Arbitrage par l'article 44 de la Convention de La Haye de 1907 sur le règlement pacifique des conflits internationaux.

3. En l'absence d'accord spécial, l'Assemblée Générale, sur la recommandation du Conseil de Sécurité, règlera les conditions auxquelles peut participer à l'élection des membres de la Cour un Etat qui, tout en étant partie au présent Statut, n'est pas Membre des Nations Unies.

Article 5

1. Trois mois au moins avant la date de l'élection, le Secrétaire Général des Nations Unies invite par écrit les membres de la Cour Permanente d'Arbitrage appartenant aux Etats qui sont parties au présent Statut, ainsi que les membres des groupes nationaux désignés conformément au paragraphe 2 de l'article 4, à procéder dans un délai déterminé, par groupes nationaux, à la présentation de personnes en situation de remplir les fonctions de membre de la Cour.

2. Chaque groupe ne peut, en aucun cas, présenter plus de quatre personnes dont deux au plus de sa nationalité. En aucun cas, il ne peut être présenté un nombre de candidats plus élevé que le double des sièges à pourvoir.

Article 6

Avant de procéder à cette désignation, il est recommandé à chaque groupe national de consulter la plus haute cour de justice, les facultés et écoles de droit, les académies nationales et les sections nationales d'académies internationales, vouées à l'étude du droit.

Article 7

1. Le Secrétaire Général dresse, par ordre alphabétique, une liste de toutes les personnes ainsi désignées; seules ces personnes sont éligibles, sauf le cas prévu à l'article 12, paragraphe 2.

2. Le Secrétaire Général communique cette liste à l'Assemblée Générale et au Conseil de Sécurité.

Article 8

L'Assemblée Générale et le Conseil de Sécurité procèdent indépendamment l'un de l'autre à l'élection des membres de la Cour.

Article 9

Dans toute élection, les électeurs auront en vue que les personnes appelées à faire partie de la Cour, non seulement réunissent individuellement les conditions requises, mais assurent dans l'ensemble la représentation des grandes formes de civilisation et des principaux systèmes juridiques du monde.

Article 10

1. Sont élus ceux qui ont réuni la majorité absolue des voix dans l'Assemblée Générale et dans le Conseil de Sécurité.

2. Le vote au Conseil de Sécurité, soit pour l'élection des juges, soit pour la nomination des membres de la commission visée à l'article 12 ci-après, ne comportera aucune distinction entre membres permanents et membres non-permanents du Conseil de Sécurité.

3. Au cas où le double scrutin de l'Assemblée Générale et du Conseil de Sécurité se porterait sur plus d'un ressortissant du même Etat, le plus âgé est seul élu.

Article 11

Si, après la première séance d'élection, il reste encore des sièges à pourvoir, il est procédé, de la même manière, à une seconde et, s'il est nécessaire, à une troisième.

Article 12

1. Si, après la troisième séance d'élection, il reste encore des sièges à pourvoir, il peut être à tout moment formé sur la demande, soit de l'Assemblée Générale, soit du Conseil de Sécurité, une Commission médiatrice de six membres, nommés trois par l'Assemblée Générale, trois par le Conseil de Sécurité, en vue de choisir par un vote à la majorité absolue, pour chaque siège non pourvu, un nom à présenter à l'adoption séparée de l'Assemblée Générale et du Conseil de Sécurité.

2. La Commission médiatrice peut porter sur sa liste le nom de toute personne satisfaisant aux conditions requises et qui recueille l'unanimité de ses suffrages, lors même qu'il n'aurait pas figuré sur la liste de présentation visée à l'article 7.

3. Si la Commission médiatrice constate qu'elle ne peut réussir à assurer l'élection, les membres de la Cour déjà nommés pourvoient aux sièges vacants, dans un délai à fixer par le Conseil de Sécurité, en choisissant parmi les personnes qui ont obtenu des suffrages soit dans l'Assemblée Générale, soit dans le Conseil de Sécurité.

4. Si, parmi les juges, il y a partage égal des voix, la voix du juge le plus âgé l'emporte.

Article 13

1. Les membres de la Cour sont élus pour neuf ans et ils sont rééligibles; toutefois, en ce qui concerne les juges nommés à la première élection de la Cour, les fonctions de cinq juges prendront fin au bout de trois ans, et celles de cinq autres juges prendront fin au bout de six ans.

2. Les juges dont les fonctions prendront fin au terme des périodes initiales de trois et six ans mentionnées ci-dessus seront désignés par tirage au sort effectué par le Secrétaire Général, immédiatement après qu'il aura été procédé à la première élection.

3. Les membres de la Cour restent en fonction jusqu'à leur remplacement. Après ce remplace-

ment, ils continuent de connaître des affaires dont ils sont déjà saisis.

4. En cas de démission d'un membre de la Cour, la démission sera adressée au Président de la Cour, pour être transmise au Secrétaire Général. Cette dernière notification emporte vacance de siège.

Article 14

Il est pourvu aux sièges devenus vacants selon la méthode suivie pour la première élection, sous réserve de la disposition ci-après: dans le mois qui suivra la vacance, le Secrétaire Général procédera à l'invitation prescrite par l'article 5, et la date d'élection sera fixée par le Conseil de Sécurité.

Article 15

Le membre de la Cour élu en remplacement d'un membre dont le mandat n'est pas expiré achève le terme du mandat de son prédécesseur.

Article 16

1. Les membres de la Cour ne peuvent exercer aucune fonction politique ou administrative, ni se livrer à aucune autre occupation de caractère professionnel.

2. En cas de doute, la Cour décide.

Article 17

1. Les membres de la Cour ne peuvent exercer les fonctions d'agent, de conseil ou d'avocat dans aucune affaire.

2. Ils ne peuvent participer au règlement d'aucune affaire dans laquelle ils sont antérieurement intervenus comme agents, conseils ou avocats de l'une des parties, membres d'un tribunal national ou international, d'une commission d'enquête, ou à tout autre titre.

3. En cas de doute, la Cour décide.

Article 18

1. Les membres de la Cour ne peuvent être relevés de leurs fonctions que si, au jugement

unanime des autres membres, ils ont cessé de répondre aux conditions requises.

2. Le Secrétaire Général en est officiellement informé par le Greffier.

3. Cette communication emporte vacance de siège.

Article 19

Les membres de la Cour jouissent, dans l'exercice de leurs fonctions, des privilèges et immunités diplomatiques.

Article 20

Tout membre de la Cour doit, avant d'entrer en fonction, en séance publique, prendre l'engagement solennel d'exercer ses attributions en pleine impartialité et en toute conscience.

Article 21

1. La Cour nomme, pour trois ans, son Président et son Vice-Président; ils sont rééligibles.

2. Elle nomme son Greffier et peut pourvoir à la nomination de tels autres fonctionnaires qui seraient nécessaires.

Article 22

1. Le siège de la Cour est fixé à La Haye. La Cour peut toutefois siéger et exercer ses fonctions ailleurs lorsqu'elle le juge désirable.

2. Le Président et le Greffier résident au siège de la Cour.

Article 23

1. La Cour reste toujours en fonction, excepté pendant les vacances judiciaires, dont les périodes et la durée sont fixées par la Cour.

2. Les membres de la Cour ont droit à des congés périodiques dont la date et la durée seront fixées par la Cour, en tenant compte de la distance qui sépare La Haye de leurs foyers.

3. Les membres de la Cour sont tenus, à moins de congé, d'empêchement pour cause de maladie ou autre motif grave dûment justifié auprès du Président, d'être à tout moment à la disposition de la Cour.

Article 24

1. Si, pour une raison spéciale, l'un des membres de la Cour estime devoir ne pas participer au jugement d'une affaire déterminée, il en fait part au Président.

2. Si le Président estime qu'un des membres de la Cour ne doit pas, pour une raison spéciale, siéger dans une affaire déterminée, il en avertit celui-ci.

3. Si, en pareils cas, le membre de la Cour et le Président sont en désaccord, la Cour décide.

Article 25

1. Sauf exception expressément prévue par le présent Statut, la Cour exerce ses attributions en séance plénière.

2. Sous la condition que le nombre des juges disponibles pour constituer la Cour ne soit pas réduit à moins de onze, le Règlement de la Cour pourra prévoir que, selon les circonstances et à tour de rôle, un ou plusieurs juges pourront être dispensés de siéger.

3. Le quorum de neuf est suffisant pour constituer la Cour.

Article 26

1. La Cour peut, à toute époque, constituer une ou plusieurs chambres composées de trois juges au moins selon ce qu'elle décidera, pour connaître de catégories déterminées d'affaires, par exemple d'affaires de travail et d'affaires concernant le transit et les communications.

2. La Cour peut, à toute époque, constituer une chambre pour connaître d'une affaire déterminée. Le nombre des juges de cette chambre sera fixé par la Cour avec l'assentiment des parties.

3. Les chambres prévues au présent article statueront, si les parties le demandent.

Article 27

Tout arrêt rendu par l'une des chambres prévues aux articles 26 et 29 sera considéré comme rendu par la Cour.

Article 28

Les chambres prévues aux articles 26 et 29 peuvent, avec le consentement des parties, siéger et exercer leurs fonctions ailleurs qu'à La Haye.

Article 29

En vue de la prompt expédition des affaires, la Cour compose annuellement une chambre de cinq juges, appelés à statuer en procédure sommaire lorsque les parties le demandent. Deux juges seront, en outre, désignés pour remplacer celui des juges qui se trouverait dans l'impossibilité de siéger.

Article 30

1. La Cour détermine par un règlement le mode suivant lequel elle exerce ses attributions. Elle règle notamment sa procédure.

2. Le Règlement de la Cour peut prévoir des assesseurs siégeant à la Cour ou dans ses chambres, sans droit de vote.

Article 31

1. Les juges de la nationalité de chacune des parties conservent le droit de siéger dans l'affaire dont la Cour est saisie.

2. Si la Cour compte sur le siège un juge de la nationalité d'une des parties, toute autre partie peut désigner une personne de son choix pour siéger en qualité de juge. Celle-ci devra être prise de préférence parmi les personnes qui ont été l'objet d'une présentation en conformité des articles 4 et 5.

3. Si la Cour ne compte sur le siège aucun juge de la nationalité des parties, chacune de ces parties peut procéder à la désignation d'un juge de la même manière qu'au paragraphe précédent.

4. Le présent article s'applique dans le cas des articles 26 et 29. En pareils cas, le Président priera un, ou, s'il y a lieu, deux des membres de la Cour

composant la chambre, de céder leur place aux membres de la Cour de la nationalité des parties intéressées et, à défaut ou en cas d'empêchement, aux juges spécialement désignés par les parties.

5. Lorsque plusieurs parties font cause commune, elles ne comptent, pour l'application des dispositions qui précèdent, que pour une seule. En cas de doute, la Cour décide.

6. Les juges désignés, comme il est dit aux paragraphes 2, 3 et 4 du présent article, doivent satisfaire aux prescriptions des articles 2, 17, paragraphe 2, 20 et 24 du présent Statut. Ils participent à la décision dans des conditions de complète égalité avec leurs collègues.

Article 32

1. Les membres de la Cour reçoivent un traitement annuel.

2. Le Président reçoit une allocation annuelle spéciale.

3. Le Vice-Président reçoit une allocation spéciale pour chaque jour où il remplit les fonctions de Président.

4. Les juges désignés par application de l'article 31, autres que les membres de la Cour, reçoivent une indemnité pour chaque jour où ils exercent leurs fonctions.

5. Ces traitements, allocations et indemnités sont fixés par l'Assemblée Générale. Ils ne peuvent être diminués pendant la durée des fonctions.

6. Le traitement du Greffier est fixé par l'Assemblée Générale sur la proposition de la Cour.

7. Un règlement adopté par l'Assemblée Générale fixe les conditions dans lesquelles des pensions sont allouées aux membres de la Cour et au Greffier, ainsi que les conditions dans lesquelles les membres de la Cour et le Greffier reçoivent le remboursement de leurs frais de voyage.

8. Les traitements, allocations et indemnités sont exempts de tout impôt.

Article 33

Les frais de la Cour sont supportés par les Nations Unies de la manière que l'Assemblée Générale décide.

CHAPITRE II

COMPETENCE DE LA COUR

Article 34

1. Seuls les Etats ont qualité pour se présenter devant la Cour.

2. La Cour, dans les conditions prescrites par son Règlement, pourra demander aux organisations internationales publiques des renseignements relatifs aux affaires portées devant elle, et recevra également les dits renseignements qui lui seraient présentés par ces organisations de leur propre initiative.

3. Lorsque l'interprétation de l'acte constitutif d'une organisation internationale publique ou celle d'une convention internationale adoptée en vertu de cet acte est mise en question dans une affaire soumise à la Cour, le Greffier en avise cette organisation et lui communique toute la procédure écrite.

Article 35

1. La Cour est ouverte aux Etats parties au présent Statut.

2. Les conditions auxquelles elle est ouverte aux autres Etats sont, sous réserve des dispositions particulières des traités en vigueur, réglées par le Conseil de Sécurité, et, dans tous les cas, sans qu'il puisse en résulter pour les parties aucune inégalité devant la Cour.

3. Lorsqu'un Etat, qui n'est pas Membre des Nations Unies, est partie en cause, la Cour fixera la contribution aux frais de la Cour que cette partie devra supporter. Toutefois, cette disposition ne s'appliquera pas, si cet Etat participe aux dépenses de la Cour.

Article 36

1. La compétence de la Cour s'étend à toutes les affaires que les parties lui soumettront, ainsi qu'à tous les cas spécialement prévus dans la Charte des Nations Unies ou dans les traités et conventions en vigueur.

2. Les Etats parties au présent Statut, pourront, à n'importe quel moment, déclarer reconnaître comme obligatoire de plein droit et sans convention spéciale, à l'égard de tout autre Etat acceptant la même obligation, la juridiction de la Cour sur tous les différends d'ordre juridique ayant pour objet:

- a. l'interprétation d'un traité;
- b. tout point de droit international;
- c. la réalité de tout fait qui, s'il était établi, constituerait la violation d'un engagement international;
- d. la nature ou l'étendue de la réparation due pour la rupture d'un engagement international.

3. Les déclarations ci-dessus visées pourront être faites purement et simplement ou sous condition de réciprocité de la part de plusieurs ou de certains Etats, ou pour un délai déterminé.

4. Ces déclarations seront remises au Secrétaire Général des Nations Unies qui en transmettra copie aux parties au présent Statut ainsi qu'au Greffier de la Cour.

5. Les déclarations faites en application de l'article 36 du Statut de la Cour Permanente de Justice Internationale pour une durée qui n'est pas encore expirée seront considérées, dans les rapports entre parties au présent Statut, comme comportant acceptation de la juridiction obligatoire de la Cour Internationale de Justice pour la durée restant à courir d'après ces déclarations et conformément à leurs termes.

6. En cas de contestation sur le point de savoir si la Cour est compétente, la Cour décide.

Article 37

Lorsqu'un traité ou une convention en vigueur prévoit le renvoi à une juridiction que devait instituer la Société des Nations ou à la Cour Permanente de Justice Internationale, la Cour Internationale de Justice constituera cette juridiction entre les parties au présent Statut.

Article 38

1. La Cour, dont la mission est de régler conformément au droit international les différends qui lui sont soumis, applique:

- a. les conventions internationales, soit générales, soit spéciales, établissant des règles expressément reconnues par les Etats en litige;
- b. la coutume internationale comme preuve d'une pratique générale acceptée comme étant le droit;

c. les principes généraux de droit reconnus par les nations civilisées;

d. sous réserve de la disposition de l'article 59, les décisions judiciaires et la doctrine des publicistes les plus qualifiés des différentes nations, comme moyen auxiliaire de détermination des règles de droit.

2. La présente disposition ne porte pas atteinte à la faculté pour la Cour, si les parties sont d'accord, de statuer *ex aequo et bono*.

CHAPITRE III PROCEDURE

Article 39

1. Les langues officielles de la Cour sont le français et l'anglais. Si les parties sont d'accord pour que toute la procédure ait lieu en français, le jugement sera prononcé en cette langue. Si les parties sont d'accord pour que toute la procédure ait lieu en anglais, le jugement sera prononcé en cette langue.

2. A défaut d'un accord fixant la langue dont il sera fait usage, les parties pourront employer pour les plaidoiries celle des deux langues qu'elles préféreront, et l'arrêt de la Cour sera rendu en français et en anglais. En ce cas, la Cour désignera en même temps celui des deux textes qui fera foi.

3. La Cour, à la demande de toute partie, autorisera l'emploi par cette partie d'une langue autre que le français ou l'anglais.

Article 40

1. Les affaires sont portées devant la Cour, selon le cas, soit par notification du compromis, soit par une requête, adressées au Greffier; dans les deux cas, l'objet du différend et les parties doivent être indiqués.

2. Le Greffier donne immédiatement communication de la requête à tous intéressés.

3. Il en informe également les Membres des Nations Unies par l'entremise du Secrétaire Général, ainsi que les autres Etats admis à ester en justice devant la Cour.

Article 41

1. La Cour a le pouvoir d'indiquer, si elle estime que les circonstances l'exigent, quelles mesures conservatoires du droit de chacun doivent être prises à titre provisoire.

2. En attendant l'arrêt définitif, l'indication de ces mesures est immédiatement notifiée aux parties et au Conseil de Sécurité.

Article 42

1. Les parties sont représentées par des agents.

2. Elles peuvent se faire assister devant la Cour par des conseils ou des avocats.

3. Les agents, conseils et avocats des parties devant la Cour jouiront des privilèges et immunités nécessaires à l'exercice indépendant de leurs fonctions.

Article 43

1. La procédure a deux phases: l'une écrite, l'autre orale.

2. La procédure écrite comprend la communication à juge et à partie des mémoires, des contre-mémoires, et éventuellement, des répliques, ainsi que de toute pièce et document à l'appui.

3. La communication se fait par l'entremise du Greffier dans l'ordre et les délais déterminés par la Cour.

4. Toute pièce produite par l'une des parties doit être communiquée à l'autre en copie certifiée conforme.

5. La procédure orale consiste dans l'audition par la Cour des témoins, experts, agents, conseils et avocats.

Article 44

1. Pour toute notification à faire à d'autres personnes que les agents, conseils et avocats, la Cour s'adresse directement au gouvernement de l'Etat sur le territoire duquel la notification doit produire effet.

2. Il en est de même s'il s'agit de faire procéder sur place à l'établissement de tous moyens de preuve.

Article 45

Les débats sont dirigés par le Président et, à défaut de celui-ci, par le Vice-Président; en cas d'empêchement, par le plus ancien des juges présents.

Article 46

L'audience est publique, à moins qu'il n'en soit autrement décidé par la Cour ou que les deux parties ne demandent que le public ne soit pas admis.

Article 47

1. Il est tenu de chaque audience un procès-verbal signé par le Greffier et le Président.

2. Ce procès-verbal a seul caractère authentique.

Article 48

La Cour rend des ordonnances pour la direction du procès, la détermination des formes et délais dans lesquels chaque partie doit finalement conclure; elle prend toutes les mesures que comporte l'administration des preuves.

Article 49

La Cour peut, même avant tout débat, demander aux agents de produire tout document et de fournir toutes explications. En cas de refus, elle en prend acte.

Article 50

A tout moment, la Cour peut confier une enquête ou une expertise à toute personne, corps, bureau, commission ou organe de son choix.

Article 51

Au cours des débats, toutes questions utiles sont posées aux témoins et experts dans les conditions que fixera la Cour dans le règlement visé à l'article 30.

Article 52

Après avoir reçu les preuves et témoignages dans les délais déterminés par elle, la Cour peut écarter toutes dépositions ou documents nouveaux qu'une des parties voudrait lui présenter sans l'assentiment de l'autre.

Article 53

1. Lorsqu'une des parties ne se présente pas, ou s'abstient de faire valoir ses moyens, l'autre partie peut demander à la Cour de lui adjuger ses conclusions.

2. La Cour, avant d'y faire droit, doit s'assurer non seulement qu'elle a compétence aux termes des articles 36 et 37, mais que les conclusions sont fondées en fait et en droit.

Article 54

1. Quand les agents, conseils et avocats ont fait valoir, sous le contrôle de la Cour, tous les moyens

qu'ils jugent utiles, le Président prononce la clôture des débats.

2. La Cour se retire en Chambre du Conseil pour délibérer.

3. Les délibérations de la Cour sont et restent secrètes.

Article 55

1. Les décisions de la Cour sont prises à la majorité des juges présents.

2. En cas de partage des voix, la voix du Président ou de celui qui le remplace est prépondérante.

Article 56

1. L'arrêt est motivé.

2. Il mentionne les noms des juges qui y ont pris part.

Article 57

Si l'arrêt n'exprime pas en tout ou en partie l'opinion unanime des juges, tout juge aura le droit d'y joindre l'exposé de son opinion individuelle.

Article 58

L'arrêt est signé par le Président et par le Greffier. Il est lu en séance publique, les agents dûment prévenus.

Article 59

La décision de la Cour n'est obligatoire que pour les parties en litige et dans le cas qui a été décidé.

Article 60

L'arrêt est définitif et sans recours. En cas de contestation sur le sens et la portée de l'arrêt, il appartient à la Cour de l'interpréter, à la demande de toute partie.

Article 61

1. La revision de l'arrêt ne peut être éventuellement demandée à la Cour qu'en raison de la découverte d'un fait de nature à exercer une influence décisive et qui, avant le prononcé de l'arrêt, était inconnu de la Cour et de la partie qui demande la

revision, sans qu'il y ait, de sa part, faute à l'ignorer.

2. La procédure de revision s'ouvre par un arrêt de la Cour constatant expressément l'existence du fait nouveau, lui reconnaissant les caractères qui donnent ouverture à la revision, et déclarant de ce chef la demande recevable.

3. La Cour peut subordonner l'ouverture de la procédure en revision à l'exécution préalable de l'arrêt.

4. La demande en revision devra être formée au plus tard dans le délai de six mois après la découverte du fait nouveau.

5. Aucune demande de revision ne pourra être formée après l'expiration d'un délai de dix ans à dater de l'arrêt.

Article 62

1. Lorsqu'un Etat estime que, dans un différend, un intérêt d'ordre juridique est pour lui en cause, il peut adresser à la Cour une requête, à fin d'intervention.

2. La Cour décide.

Article 63

1. Lorsqu'il s'agit de l'interprétation d'une convention à laquelle ont participé d'autres Etats que les parties en litige, le Greffier les avertit sans délai.

2. Chacun d'eux a le droit d'intervenir au procès, et s'il exerce cette faculté, l'interprétation contenue dans la sentence est également obligatoire à son égard.

Article 64

S'il n'en est autrement décidé par la Cour, chaque partie supporte ses frais de procédure.

CHAPITRE IV AVIS CONSULTATIFS

Article 65

1. La Cour peut donner un avis consultatif sur toute question juridique, à la demande de tout organe ou institution qui aura été autorisé par la

Charte des Nations Unies ou conformément à ses dispositions, à demander cet avis.

2. Les questions sur lesquelles l'avis consultatif de la Cour est demandé sont exposées à la Cour par une requête écrite qui formule, en termes précis, la question sur laquelle l'avis de la Cour est demandé. Il y est joint tout document pouvant servir à élucider la question.

Article 66

1. Le Greffier notifie immédiatement la requête demandant l'avis consultatif à tous les Etats admis à ester en justice devant la Cour.

2. En outre, à tout Etat admis à ester devant la Cour et à toute organisation internationale jugés, par la Cour ou par le Président si elle ne siège pas, susceptibles de fournir des renseignements sur la question, le Greffier fait connaître, par communication spéciale et directe, que la Cour est disposée à recevoir des exposés écrits dans un délai à fixer par le Président, ou à entendre des exposés oraux au cours d'une audience publique tenue à cet effet.

3. Si un de ces Etats, n'ayant pas été l'objet de la communication spéciale visée au paragraphe 2 du présent article, exprime le désir de soumettre un exposé écrit ou d'être entendu, la Cour statue.

4. Les Etats ou organisations qui ont présenté des exposés écrits ou oraux sont admis à discuter les exposés faits par d'autres Etats et organisations dans les formes, mesures et délais fixés, dans chaque cas d'espèce, par la Cour ou, si elle ne siège pas, par le Président. A cet effet, le Greffier communique, en temps voulu, les exposés écrits aux Etats ou organisations qui en ont eux-mêmes présenté.

Article 67

La Cour prononcera ses avis consultatifs en audience publique, le Secrétaire Général et les représentants des Membres des Nations Unies.

des autres Etats et des organisations internationales directement intéressés étant prévenus.

Article 68

Dans l'exercice de ses attributions consultatives, la Cour s'inspirera en outre des dispositions du présent Statut qui s'appliquent en matière contentieuse, dans la mesure où elle les reconnaîtra applicables.

CHAPITRE V AMENDEMENTS

Article 69

Les amendements au présent Statut seront effectués par le même procédure que celle prévue

pour les amendements à la Charte des Nations Unies, sous réserve des dispositions qu'adopterait l'Assemblée Générale, sur la recommandation du Conseil de Sécurité, pour régler la participation à cette procédure des Etats qui, tout en ayant accepté le présent Statut de la Cour, ne sont pas Membres des Nations Unies.

Article 70

La Cour pourra proposer les amendements qu'elle jugera nécessaire d'apporter au présent Statut, par la voie de communications écrites adressées au Secrétaire Général, aux fins d'examen conformément aux dispositions de l'article 69.

聯合國憲章
及
國際法院規約



公曆一千九百四十五年訂於金山

聯合國憲章

我聯合國人民

同茲決心，

欲免後世再遭今代人類兩度身歷慘不堪言之戰禍，
重伸基本人權，人格尊嚴與價值，以及男女與大小各國平等權利之信念，
創造適當環境，俾克維持正義，尊重由條約與國際法其他淵源而起之義務，久而弗懈，
促成大自由中之社會進步及較善之民生，

並為達此目的

力行容恕，彼此以善鄰之道，和睦相處，
集中力量，以維持國際和平及安全，
接受原則，確立方法，以保證非為公共利益，不得使用武力，
運用國際機構，以促成全球人民經濟及社會之進展，

用是發憤立志，務當同心協力，以竟厥功。

爰由我各本國政府，經齊集金山市之代表各將所奉全權證書，互相校閱，
均屬妥善，議定本聯合國憲章，並設立國際組織，定名聯合國。

第一章

宗旨及原則

第一條

聯合國之宗旨爲：

一. 維持國際和平及安全；並爲此目的：採取有效集體辦法，以防止且消除對於和平之威脅，制止侵略行爲或其他和平之破壞；並以和平方法且依正義及國際法之原則，調整或解決足以破壞和平之國際爭端或情勢。

二. 發展國際間以尊重人民平等權利及自決原則爲根據之友好關係，並採取其他適當辦法，以增強普遍和平。

三. 促成國際合作，以解決國際間屬於經濟、社會、文化、及人類福利性質之國際問題，且不分種族、性別、語言、或宗教，增進並激勵對於全體人類之人權及基本自由之尊重。

四. 構成一協調各國行動之中心，以達成上述共同目的。

第二條

爲求實現第一條所述各宗旨起見，本組織及其會員國應遵行下列原則：

一. 本組織係基於各會員國主權平等之原則。

二. 各會員國應一秉善意，履行其依本憲章所擔負之義務，以保證全體會員國由加入本組織而發生之權益。

三. 各會員國應以和平方法解決其國際爭端，俾免危及國際和平、安全、及正義。

四. 各會員國在其國際關係上不得使用威脅或武力，或以與聯合國宗旨不符之任

何其他方法，侵害任何會員國或國家之領土完整或政治獨立。

五. 各會員國對於聯合國依本憲章規定而採取之行動，應盡力予以協助，聯合國對於任何國家正在採取防止或執行行動時，各會員國對該國不得給予協助。

六. 本組織在維持國際和平及安全之必要範圍內，應保證非聯合國會員國遵行上述原則。

七. 本憲章不得認爲授權聯合國干涉在本質上屬於任何國家國內管轄之事件，且並不要求會員國將該項事件依本憲章提請解決；但此項原則不妨礙第七章內執行辦法之適用。

第二章

會員

第三條

凡曾經參加金山聯合國國際組織會議或前此曾簽字於一九四二年一月一日聯合國宣言之國家，簽訂本憲章，且依憲章第一百一十條規定而予以批准者，均爲聯合國之創始會員國。

第四條

一. 凡其他愛好和平之國家，接受本憲章所載之義務，經本組織認爲確能並願意履行該項義務者，得爲聯合國會員國。

二. 准許上述國家爲聯合國會員國，將由大會經安全理事會之推薦以決議行之。

第五條

聯合國會員國，業經安全理事會對其採

取防止或執行行動者，大會經安全理事會之建議，得停止其會員權利及特權之行使。此項權利及特權之行使，得由安全理事會恢復之。

第六條

聯合國之會員國中，有屢次違犯本憲章所載之原則者，大會經安全理事會之建議，得將其由本組織除名。

第三章 機關

第七條

一. 茲設聯合國之主要機關如下：
大會、安全理事會、經濟暨社會理事會、託管理事會、國際法院、及秘書處。

二. 聯合國得依本憲章設立認為必需之輔助機關。

第八條

聯合國對於男女均得在其主要及輔助機關在平等條件之下，充任任何職務，不得加以限制。

第四章 大會

組織

第九條

一. 大會由聯合國所有會員國組織之。
二. 每一會員國在大會之代表，不得超過五人。

職權

第十條

大會得討論本憲章範圍內之任何問題或事項，或關於本憲章所規定任何機關之職權；並除第十二條所規定外，得向聯合國會員國或安全理事會或兼向兩者，提出對各該問題或事項之建議。

第十一條

一. 大會得考慮關於維持國際和平及安全之合作之普通原則，包括軍縮及軍備管制之原則；並得向會員國或安全理事會或兼向兩者提出對於該項原則之建議。

二. 大會得討論聯合國任何會員國或安全理事會或非聯合國會員國依第三十五條第二項之規定向大會所提關於維持國際和平及安全之任何問題；除第十二條所規定外，並得向會員國或安全理事會或兼向兩者提出對於各該項問題之建議。凡對於需要行動之各該項問題，應由大會於討論前或討論後提交安全理事會。

三. 大會對於足以危及國際和平與安全之情勢，得提請安全理事會注意。

四. 本條所載之大會權力並不限第十條之概括範圍。

第十二條

一. 當安全理事會對於任何爭端或情勢，正在執行本憲章所授予該會之職務時，大會非經安全理事會請求，對於該項爭端或情勢，不得提出任何建議。

二. 秘書長經安全理事會之同意，應於大會每次會議時，將安全理事會正在處理中關於維持國際和平及安全之任何事件，通知大會；於安全理事會停止處理該項事件時，亦應立即通知大會，或在大會閉會期內通知聯合國會員國。

第十三條

一. 大會應發動研究，並作成建議：

(子) 以促進政治上之國際合作，並提倡國際法之逐漸發展與編纂。

(丑) 以促進經濟、社會、文化、教育、及衛生各部門之國際合作，且不分種族、性別、語言、或宗教，助成全體人類之人權及基本自由之實現。

二. 大會關於本條第一項(丑)款所列事項之其他責任及職權，於第九章及第十章中規定之。

第十四條

大會對於其所認為足以妨害國際間公共福利或友好關係之任何情勢，不論其起原如何，包括由違反本憲章所載聯合國之宗旨及原則而起之情勢，得建議和平調整辦法，但以不違背第十二條之規定為限。

第十五條

一. 大會應收受並審查安全理事會所送之常年及特別報告；該項報告應載有安全理事會對於維持國際和平及安全所已決定或施行之辦法之陳述。

二. 大會應收受並審查聯合國其他機關所送之報告。

第十六條

大會應執行第十二章及第十三章所授予關於國際託管制度之職務，包括關於非戰畧防區託管協定之核准。

第十七條

一. 大會應審核本組織之預算。

二. 本組織之經費應由各會員國依照大會分配限額擔負之。

三. 大會應審核經與第五十七條所指各種專門機關訂定之任何財政及預算辦法，並應審查該項專門機關之行政預算，以便向關係機關提出建議。

投票

第十八條

一. 大會之每一會員國，應有一個投票權。

二. 大會對於重要問題之決議應以到會及投票之會員國三分二之多數決定之。此項問題應包括：關於維持國際和平及安全之建議，安全理事會非常任理事國之選舉，經濟暨社會理事會理事國之選舉，依第八十六條第一項(寅)款所規定託管理事會理事國之選舉，對於新會員國加入聯合國之准許，會員國權利及特權之停止，會員國之除名，關於施行託管制度之問題，以及預算問題。

三. 關於其他問題之決議，包括另有何種事項應以三分二之多數決定之問題，應以到會及投票之會員國過半數決定之。

第十九條

凡拖欠本組織財政款項之會員國，其拖欠數目如等於或超過前兩年所應繳納之數目時，即喪失其在大會投票權。大會如認拖欠原因，確由於該會員國無法控制之情形者，得准許該會員國投票。

程序

第二十條

大會每年應舉行常會，並於必要時，舉行特別會議。特別會議應由秘書長經安全理事會或聯合國會員國過半數之請求召集之。

第二十一條

大會應自行制定其議事規則。大會應選舉每次會議之主席。

第二十二條

大會得設立其認為於行使職務所必需之輔助機關。

第五章 安全理事會

組織

第二十三條

一. 安全理事會以聯合國十一會員國組織之。中華民國、法蘭西、蘇維埃社會主義共和國聯邦、大不列顛及北愛爾蘭聯合王國及美利堅合眾國應為安全理事會常任理事國。大會應選舉聯合國其他六會員國為安全理事會非常任理事國，選舉時首宜充分斟酌聯合國各會員國於維持國際和平與安全及本組織其餘各宗旨上之貢獻，並宜充分斟酌地域上之公勻分配。

二. 安全理事會非常任理事國任期定為二年；但第一次選舉非常任理事國時，其中三者之任期應為一年。任滿之理事國，不得即行連選。

三. 安全理事會每一理事國應有代表一人。

職權

第二十四條

一. 為保證聯合國行動迅速有效起見，各會員國將維持國際和平及安全之主要責任，授予安全理事會，並同意安全理事會

於履行此項責任下之職務時，即係代表各會員國。

二. 安全理事會於履行此項職務時，應遵照聯合國之宗旨及原則。為履行此項職務而授予安全理事會之特定權力，於本憲章第六章、第七章、第八章、及第十二章內規定之。

三. 安全理事會應將常年報告，並於必要時將特別報告，提送大會審查。

第二十五條

聯合國會員國同意依憲章之規定接受並履行安全理事會之決議。

第二十六條

為促進國際和平及安全之建立及維持，以儘量減少世界人力及經濟資源之消耗於軍備起見，安全理事會藉第四十七條所指之軍事參謀團之協助，應負責擬具方案，提交聯合國會員國，以建立軍備管制制度。

投票

第二十七條

一. 安全理事會每一理事國應有一個投票權。

二. 安全理事會關於程序事項之決議，應以七理事國之可決票表決之。

三. 安全理事會對於其他一切事項之決議，應以七理事國之可決票包括全體常任理事國之同意票表決之；但對於第六章及第五十二條第三項內各事項之決議，爭端當事國不得投票。

程序

第二十八條

一. 安全理事會之組織，應以使其能繼

續不斷行使職務爲要件。爲此目的，安全理事會之各理事國應有常駐本組織會所之代表。

二. 安全理事會應舉行定期會議，每一理事國認爲合宜時得派政府大員或其他特別指定之代表出席。

三. 在本組織會所以外，安全理事會得在認爲最能便利其工作之其他地點舉行會議。

第二十九條

安全理事會得設立其認爲於行使職務所必需之輔助機關。

第三十條

安全理事會應自行制定其議事規則，包括其推選主席之方法。

第三十一條

在安全理事會提出之任何問題，經其認爲對於非安全理事會理事國之聯合國任何會員國之利益有特別關係時，該會員國得參加討論，但無投票權。

第三十二條

聯合國會員國而非爲安全理事會之理事國，或非聯合國會員國之國家，如於安全理事會考慮中之爭端爲當事國者，應被邀參加關於該項爭端之討論，但無投票權。安全理事會應規定其所認爲公平之條件，以便非聯合國會員國之國家參加。

第六章

爭端之和平解決

第三十三條

一. 任何爭端之當事國，於爭端之繼續

存在足以危及國際和平與安全之維持時，應儘先以談判、調查、調停、和解、公斷、司法解決、區域機關或區域辦法之利用、或各該國自行選擇之其他和平方法，求得解決。

二. 安全理事會認爲必要時，應促請各當事國以此項方法，解決其爭端。

第三十四條

安全理事會得調查任何爭端或可能引起國際磨擦或惹起爭端之任何情勢，以斷定該項爭端或情勢之繼續存在是否足以危及國際和平與安全之維持。

第三十五條

一. 聯合國任何會員國得將屬於第三十四條所指之性質之任何爭端或情勢，提請安全理事會或大會注意。

二. 非聯合國會員國之國家如爲任何爭端之當事國時，經預先聲明就該爭端而言接受本憲章所規定和平解決之義務後，得將該項爭端，提請大會或安全理事會注意。

三. 大會關於按照本條所提請注意事項之進行步驟，應遵守第十一條及第十二條之規定。

第三十六條

一. 屬於第三十三條所指之性質之爭端或相似之情勢，安全理事會在任何階段，得建議適當程序或調整方法。

二. 安全理事會對於當事國爲解決爭端業經採取之任何程序，理應予以考慮。

三. 安全理事會按照本條作成建議時，同時理應注意凡具有法律性質之爭端，在原則上，理應由當事國依國際法院規約之規定提交國際法院。

第三十七條

一、屬於第三十三條所指之性質之爭端，當事國如未能依該條所示方法解決時，應將該項爭端提交安全理事會。

二、安全理事會如認為該項爭端之繼續存在，在事實上足以危及國際和平與安全之維持時，應決定是否當依第三十六條採取行動或建議其所認為適當之解決條件。

第三十八條

安全理事會如經所有爭端當事國之請求，得向各當事國作成建議，以求爭端之和平解決，但以不妨礙第三十三條至第三十七條之規定為限。

第七章

對於和平之威脅和平之破壞及侵畧行為之應付辦法

第三十九條

安全理事會應斷定任何和平之威脅，和平之破壞，或侵畧行為之是否存在，並應作成建議或抉擇依第四十一條及第四十二條規定之辦法，以維持或恢復國際和平及安全。

第四十條

為防止情勢之惡化，安全理事會在依第三十九條規定作成建議或決定辦法以前，得促請關係當事國遵行安全理事會所認為必要或合宜之臨時辦法。此項臨時辦法並不妨礙關係當事國之權利、要求、或立場。安全理事會對於不遵行此項臨時辦法之情形，應予適當注意。

第四十一條

安全理事會得決定所應採武力以外之辦法，以實施其決議，並得促請聯合國會員國執行此項辦法。此項辦法得包括經濟關係、鐵路、海運、航空、郵、電、無線電、及其他交通工具、之局部或全部停止，以及外交關係之斷絕。

第四十二條

安全理事會如認第四十一條所規定之辦法為不足或已經證明為不足時，得採取必要之空海陸軍行動，以維持或恢復國際和平及安全。此項行動得包括聯合國會員國之空海陸軍示威、封鎖、及其他軍事舉動。

第四十三條

一、聯合國各會員國為求對於維持國際和平及安全有所貢獻起見，擔任於安全理事會發令時，並依特別協定，供給為維持國際和平及安全所必需之軍隊、協助、及便利，包括過境權。

二、此項特別協定應規定軍隊之數目及種類，其準備程度及一般駐紮地點，以及所供便利及協助之性質。

三、此項特別協定應以安全理事會之主動，儘速議訂。此項協定應由安全理事會與會員國或由安全理事會與若干會員國之集團締結之，並由簽字國各依其憲法程序批准之。

第四十四條

安全理事會決定使用武力時，於要求非安全理事會會員國依第四十三條供給軍隊以履行其義務之前，如經該會員國請求，應請其遣派代表，參加安全理事會關於使用其軍事部隊之決議。

第四十五條

爲使聯合國能採取緊急軍事辦法起見，會員國應將其本國空軍部隊爲國際共同執行行動隨時供給調遣。此項部隊之實力與準備之程度，及其共同行動之計劃，應由安全理事會以軍事參謀團之協助，在第四十三條所指之特別協定範圍內決定之。

第四十六條

武力使用之計劃應由安全理事會以軍事參謀團之協助決定之。

第四十七條

一. 茲設立軍事參謀團，以便對於安全理事會維持國際和平及安全之軍事需要問題，對於受該會所支配軍隊之使用及統率問題，對於軍備之管制及可能之軍縮問題，向該會貢獻意見並予以協助。

二. 軍事參謀團應由安全理事會各常任理事國之參謀總長或其代表組織之。聯合國任何會員國在該團未有常任代表者，如於該團責任之履行在效率上必需該國參加其工時，應由該團邀請參加。

三. 軍事參謀團在安全理事會權力之下，對於受該會所支配之任何軍隊，負戰略上之指揮責任；關於該項軍隊之統率問題，應待以後處理。

四. 軍事參謀團，經安全理事會之授權，並與區域內有關機關商議後，得設立區域分團。

第四十八條

一. 執行安全理事會爲維持國際和平及安全之決議所必要之行動，應由聯合國全體會員國或由若干會員國擔任之，一依安全理事會之決定。

二. 此項決議應由聯合國會員國以其直接行動，及經其加入爲會員之有關國際機關之行動履行之。

第四十九條

聯合國會員國應通力合作，彼此協助，以執行安全理事會所決定之辦法。

第五十條

安全理事會對於任何國家採取防止或執行辦法時，其他國家，不論其是否爲聯合國會員國，遇有因此項辦法之執行而引起之特殊經濟問題者，應有權與安全理事會會商解決此項問題。

第五十一條

聯合國任何會員國受武力攻擊時，在安全理事會採取必要辦法，以維持國際和平及安全以前，本憲章不得認爲禁止行使單獨或集體自衛之自然權利。會員國因行使此項自衛權而採取之辦法，應立向安全理事會報告，此項辦法於任何方面不得影響該會按照本憲章隨時採取其所認爲必要行動之權責，以維持或恢復國際和平及安全。

第八章

區域辦法

第五十二條

一. 本憲章不得認爲排除區域辦法或區域機關，用以應付關於維持國際和平及安全而宜於區域行動之事件者；但以此項辦法或機關及其工作與聯合國之宗旨及原則符合者爲限。

二. 締結此項辦法或設立此項機關之聯合國會員國，將地方爭端提交安全理事會以前，應依該項區域辦法，或由該項區域機關，力求和平解決。

三. 安全理事會對於依區域辦法或由區域機關而求地方爭端之和平解決，不論其係由關係國主動，或由安全理事會提交者，應鼓勵其發展。

四. 本條絕不妨礙第三十四條及第三十五條之適用。

第五十三條

一. 安全理事會對於職權內之執行行動，在適當情形下，應利用此項區域辦法或區域機關。如無安全理事會之授權，不得依區域辦法或由區域機關採取任何執行行動；但關於依第一百零七條之規定對付本條第二項所指之任何敵國之步驟，或在區域辦法內所取防備此等國家再施其侵略政策之步驟，截至本組織經各關係政府之請求，對於此等國家之再次侵略，能擔負防止責任時為止，不在此限。

二. 本條第一項所稱敵國係指第二次世界大戰中為本憲章任何簽字國之敵國而言。

第五十四條

關於為維持國際和平及安全起見，依區域辦法或由區域機關所已採取或正在考慮之行動，不論何時應向安全理事會充分報告之。

第九章

國際經濟及社會合作

第五十五條

為造成國際間以尊重人民平等權利及自

決原則為根據之和平友好關係所必要之安定及福利條件起見，聯合國應促進：

(子)較高之生活程度，全民就業，及經濟與社會進展。

(丑)國際間經濟，社會，衛生，及有關問題之解決；國際間文化及教育合作。

(寅)全體人類之人權及基本自由之普遍尊重與遵守，不分種族，性別，語言，或宗教。

第五十六條

各會員國擔允採取共同及個別行動與本組織合作，以達成第五十五條所載之宗旨。

第五十七條

一. 由各國政府間協定所成立之各種專門機關，依其組織約章之規定，於經濟，社會，文化，教育，衛生，及其他有關部門負有廣大國際責任者，應依第六十三條之規定使與聯合國發生關係。

二. 上述與聯合國發生關係之各專門機關，以下簡稱專門機關。

第五十八條

本組織應作成建議，以調整各專門機關之政策及工作。

第五十九條

本組織應於適當情形下，發動各關係國間之談判，以創設為達成第五十五條規定宗旨所必要之新專門機關。

第六十條

履行本章所載本組織職務之責任，屬於大會及大會權力下之經濟暨社會理事會。

爲此目的，該理事會應有第十章所載之權力。

第十章

經濟暨社會理事會

組織

第六十一條

一. 經濟暨社會理事會由大會選舉聯合國十八會員國組織之。

二. 除第三項所規定外，經濟暨社會理事會每年選舉理事六國，任期三年；任滿之理事國得即行連選。

三. 第一次選舉時，經濟暨社會理事會應選理事十八國，其中六國任期一年，另六國任期二年，一依大會所定辦法。

四. 經濟暨社會理事會之每一理事國應有代表一人。

職權

第六十二條

一. 經濟暨社會理事會得作成或發動關於國際經濟、社會、文化、教育、衛生及其他有關事項之研究及報告；並得向大會、聯合國會員國、及關係專門機關、提出關於此種事項之建議案。

二. 本理事會爲增進全體人類之人權及基本自由之尊重及維護起見，得作成建議案。

三. 本理事會得擬具關於其職權範圍內事項之協約草案，提交大會。

四. 本理事會得依聯合國所定之規則召集本理事會職務範圍以內事項之國際會議。

第六十三條

一. 經濟暨社會理事會得與第五十七條所指之任何專門機關訂立協定，訂明關係專門機關與聯合國發生關係之條件。該項協定須經大會之核准。

二. 本理事會，爲調整各種專門機關之工作，得與此種機關會商並得向其提出建議，並得向大會及聯合國會員國建議。

第六十四條

一. 經濟暨社會理事會得取適當步驟，以取得專門機關之經常報告。本理事會得與聯合國會員國及專門機關，商定辦法俾就實施本理事會之建議及大會對於本理事會職權範圍內事項之建議所採之步驟，取得報告。

二. 本理事會得將對於此項報告之意見提送大會。

第六十五條

經濟暨社會理事會得向安全理事會供給情報，並因安全理事會之邀請，予以協助。

第六十六條

一. 經濟暨社會理事會應履行其職權範圍內關於執行大會建議之職務。

二. 經大會之許可，本理事會得應聯合國會員國或專門機關之請求，供其服務。

三. 本理事會應履行本憲章他章所特定之其他職務，以及大會所授予之職務。

投票

第六十七條

一. 經濟暨社會理事會每一理事國應有一個投票權。

二. 本理事會之決議，應以到會及投票之理事國過半數表決之。

程序

第六十八條

經濟暨社會理事會應設立經濟與社會部門及以提倡人權為目的之各種委員會，並得設立於行使職務所必需之其他委員會。

第六十九條

經濟暨社會理事會應請聯合國會員國參加討論本理事會對於該國有特別關係之任何事件，但無投票權。

第七十條

經濟暨社會理事會得商定辦法使專門機關之代表無投票權而參加本理事會及本理事會所設各委員會之討論，或使本理事會之代表參加此項專門機關之討論。

第七十一條

經濟暨社會理事會得採取適當辦法，俾與各種非政府組織會商有關於本理事會職權範圍內之事件。此項辦法得與國際組織商定之，並於適當情形下，經與關係聯合國會員國會商後，得與該國國內組織商定之。

第七十二條

- 一. 經濟暨社會理事會應自行制定其議事規則，包括其推選主席之方法。
- 二. 經濟暨社會理事會應依其規則舉行必要之會議。此項規則應包括因理事國過半數之請求而召集會議之條款。

十二

第十一章

關於非自治領土之宣言

第七十三條

聯合國各會員國，於其所負有或擔承管理責任之領土，其人民尚未臻自治之充分程度者，承認以領土居民之福利為至上之原則，並接受在本憲章所建立之國際和平及安全制度下，以充量增進領土居民福利之義務為神聖之信託，且為此目的：

(子) 於充分尊重關係人民之文化下，保證其政治、經濟、社會、及教育之進展，予以公平待遇，且保障其不受虐待。

(丑) 按各領土及其人民特殊之環境，及其進化之階段，發展自治；對各該人民之政治願望，予以適當之注意；並助其自由政治制度之逐漸發展。

(寅) 促進國際和平及安全。

(卯) 提倡建設計畫，以求進步；獎勵研究；各國彼此合作，並於適當之時間及場合與專門國際團體合作，以求本條所載社會、經濟、及科學目的之實現。

(辰) 在不違背安全及憲法之限制下，按時將關於各會員國分別負責管理領土內之經濟、社會、及教育情形之統計及具有專門性質之情報，遞送秘書長，以供參攷。本憲章第十二章及第十三章所規定之領土，不在此限。

第七十四條

聯合國各會員國共同承諾對於本章規定之領土，一如對於本國區域，其政策必須以善鄰之道奉為圭臬；並於社會、經濟、及商業上，對世界各國之利益及幸福，予以充分之注意。

第十二章

國際託管制度

第七十五條

聯合國在其權力下，應設立國際託管制度，以管理並監督憑此後個別協定而置於該制度下之領土。此項領土以下簡稱託管領土。

第七十六條

按據本憲章第一條所載聯合國之宗旨，託管制度之基本目的應為：

(子)促進國際和平及安全。

(丑)增進託管領土居民之政治、經濟、社會、及教育之進展；並以適合各領土及其人民之特殊情形及關係人民自由表示之願望為原則，且按照各託管協定之條款，增進其趨向自治或獨立之逐漸發展。

(寅)不分種族、性別、語言、或宗教，提倡全體人類之人權及基本自由之尊重，並激發世界人民互相維繫之意識。

(卯)於社會、經濟、及商業事件上，保證聯合國全體會員國及其國民之平等待遇，及各該國民於司法裁判上之平等待遇，但以不妨礙上述目的之達成，且不違背第八十條之規定為限。

第七十七條

一、託管制度適用於依託管協定所置於該制度下之下列各種類之領土：

(子)現在委任統治下之領土。

(丑)因第二次世界大戰結果或將自敵國割離之領土。

(寅)負管理責任之國家自願置於該制度下之領土。

二、關於上列種類中之何種領土將置於託管制度之下，及其條件，為此後協定所當規定之事項。

第七十八條

凡領土已成為聯合國之會員國者，不適用託管制度；聯合國會員國間之關係，應基於尊重主權平等之原則。

第七十九條

置於託管制度下之每一領土之託管條款，及其更改或修正，應由直接關係各國、包括聯合國之會員國而為委任統治地之受託國者，予以議定，其核准應依第八十三條及第八十五條之規定。

第八十條

一、除依第七十七條、第七十九條、及第八十一條所訂置各領土於託管制度下之個別託管協定另有議定外，並在該項協定未經締結以前，本章任何規定絕對不得解釋為以任何方式變更任何國家或人民之權利、或聯合國會員國個別簽訂之現有國際約章之條款。

二、本條第一項不得解釋為對於依第七十七條之規定而訂置委任統治地或其他領土於託管制度下之協定，授以延展商訂之理由。

第八十一條

凡託管協定均應載有管理領土之條款，並指定管理託管領土之當局。該項當局，以下簡稱管理當局，得為一個或數個國家，或為聯合國本身。

第八十二條

於任何託管協定內，得指定一個或數個戰畧防區，包括該項協定下之託管領土之

一部或全部，但該項協定並不妨礙依第四十三條而訂立之任何特別協定。

第八十三條

一. 聯合國關於戰畧防區之各項職務，包括此項託管協定條款之核准，及其更改或修正，應由安全理事會行使之。

二. 第七十六條所規定之基本目的，適用於每一戰畧防區之人民。

三. 安全理事會以不違背託管協定之規定且不妨礙安全之考慮為限，應利用託管理事會之協助，以履行聯合國託管制度下關於戰畧防區內之政治、經濟、社會、及教育事件之職務。

第八十四條

管理當局有保證託管領土對於維持國際和平及安全盡其本分之義務。該當局為此目的得利用託管領土之志願軍、便利、及協助，以履行該當局對於安全理事會所負關於此點之義務，並以實行地方自衛，且在託管領土內維持法律與秩序。

第八十五條

一. 聯合國關於一切非戰畧防區託管協定之職務，包括此項託管協定條款之核准及其更改或修正，應由大會行使之。

二. 託管理事會於大會權力下，應協助大會履行上述之職務。

第十三章 託管理事會

組織

第八十六條

一. 託管理事會應由下列聯合國會員國組織之：

(子)管理管託領土之會員國。

十四

(丑)第二十三條所列名之國家而現非管理託管領土者。

(寅)大會選舉必要數額之其他會員國，任期三年，俾使託管理事會理事國之總數，於聯合國會員國中之管理託管領土者及不管理者之間，得以平均分配。

二. 託管理事會之每一理事國應指定一特別合格之人員，以代表之。

職權

第八十七條

大會及在其權力下之託管理事會於履行職務時得：

(子)審查管理當局所送之報告。

(丑)會同管理當局接受並審查請願書。

(寅)與管理當局商定時間，按期視察各託管領土。

(卯)依託管協定之條款，採取上述其他行動。

第八十八條

託管理事會應擬定關於各託管領土居民之政治、經濟、社會、及教育進展之問題單；就大會職權範圍內，各託管領土之管理當局應根據該項問題單向大會提出常年報告。

投票

第八十九條

一. 託管理事會之每一理事國應有一個投票權。

二. 託管理事會之決議應以到會及投票之理事國過半數表決之。

程序

第九十條

一. 託管理事會應自行制定其議事規則，包括其推選主席之方法。

二. 託管理事會應依其所定規則，舉行必要之會議。此項規則應包括關於經該會理事國過半數之請求而召集會議之規定。

第九十一條

託管理事會於適當時，應利用經濟暨社會理事會之協助，並對於各關係事項，利用專門機關之協助。

第十四章

國際法院

第九十二條

國際法院為聯合國之主要司法機關，應依所附規約執行其職務。該項規約係以國際常設法院之規約為根據，並為本憲章之構成部分。

第九十三條

一. 聯合國各會員國為國際法院規約之當然當事國。

二. 非聯合國會員國之國家得為國際法院規約當事國之條件，應由大會經安全理事會之建議就各別情形決定之。

第九十四條

一. 聯合國每一會員國為任何案件之當事國者，承諾遵行國際法院之判決。

二. 遇有一造不履行依法院判決應負之義務時，他造得向於安全理事會申訴。安全理事會如認為必要時，得作成建議或決定應採辦法，以執行判決。

第九十五條

本憲章不得認為禁止聯合國會員國依據現有或以後締結之協定，將其爭端託付其他法院解決。

第九十六條

一. 大會或安全理事會對於任何法律問題得請國際法院發表諮詢意見。

二. 聯合國其他機關及各種專門機關，對於其工作範圍內之任何法律問題，得隨時以大會之授權，請求國際法院發表諮詢意見。

第十五章

秘書處

第九十七條

秘書處置秘書長一人及本組織所需之辦事人員若干人。秘書長應由大會經安全理事會之推薦委派之。秘書長為本組織之行政首長。

第九十八條

秘書長在大會、安全理事會、經濟暨社會理事會、及託管理事會之一切會議，應以秘書長資格行使職務，並應執行各該機關所託付之其他職務。秘書長應向大會提送關於本組織工作之常年報告。

第九十九條

秘書長得將其所認為可能威脅國際和平及安全之任何事件，提請安全理事會注意。

第一百條

一. 秘書長及辦事人員於執行職務時，

不得請求或接受本組織以外任何政府或其他當局之訓示，並應避免足以妨礙其國際官員地位之行動。秘書長及辦事人員專對本組織負責。

二. 聯合國各會員國承諾尊重秘書長及辦事人員責任之專屬國際性，決不設法影響其責任之履行。

第一百零一條

一. 辦事人員由秘書長依大會所定章程委派之。

二. 適當之辦事人員應長期分配於經濟暨社會理事會、託管理事會，並於必要時，分配於聯合國其他之機關。此項辦事人員構成秘書處之一部。

三. 辦事人員之僱用及其服務條件之決定，應以求達效率、才幹、及忠誠、之最高標準為首要考慮。徵聘辦事人員時，於可能範圍內，應充分注意地域上之普及。

第十六章

雜項條款

第一百零二條

一. 本憲章發生效力後，聯合國任何會員國所締結之一切條約及國際協定應儘速在秘書處登記，並由秘書處公佈之。

二. 當事國對於未經依本條第一項規定登記之條約或國際協定，不得向聯合國任何機關援引之。

第一百零三條

聯合國會員國在本憲章下之義務與其依任何其他國際協定所負之義務有衝突時，其在本憲章下之義務應居優先。

第一百零四條

本組織於每一會員國之領土內，應享受於執行其職務及達成其宗旨所必需之法律行為能力。

第一百零五條

一. 本組織於每一會員國之領土內，應享受於達成其宗旨所必需之特權及豁免。

二. 聯合國會員國之代表及本組織之職員，亦應同樣享受於其獨立行使關於本組織之職務所必需之特權及豁免。

三. 為明定本條第一項及第二項之施行細則起見，大會得作成建議，或為此目的向聯合國會員國提議協約。

第十七章

過渡安全辦法

第一百零六條

在第四十三條所稱之特別協定尚未生效，因而安全理事會認為尚不得開始履行第四十二條所規定之責任前，一九四三年十月三十日在莫斯科簽訂四國宣言之當事國及法蘭西應依該宣言第五項之規定，互相洽商，並於必要時，與聯合國其他會員國洽商，以代表本組織採取為維持國際和平及安全宗旨所必要之聯合行動。

第一百零七條

本憲章並不取消或禁止負行動責任之政府對於在第二次世界大戰中本憲章任何簽字國之敵國因該次戰爭而採取或受權執行之行動。

第十八章

修正

第一百零八條

本憲章之修正案經大會會員國三分之二之表決並由聯合國會員國之三分之二，包括安全理事會全體常任理事國，各依其憲法程序批准後，對於聯合國所有會員國發生效力。

第一百零九條

一. 聯合國會員國，為檢討本憲章得以大會會員國三分之二之表決，經安全理事會任何七理事國之表決，確定日期及地點，舉行全體會議。聯合國每一會員國在全體會議中應有一個投票權。

二. 全體會議以三分二表決所建議對於憲章之任何更改，應經聯合國會員國三分之二，包括安全理事會全體常任理事國，各依其憲法程序批准後，發生效力。

三. 如於本憲章生效後大會第十屆年會前，此項全體會議尚未舉行時，應將召集全體會議之提議列入大會該屆年會之議事日程；如得大會會員國過半數及安全理事會任何七理事國之表決，此項會議應即舉行。

第十九章

批准及簽字

第一百一十條

一. 本憲章應由簽字國各依其憲法程序批准之。

二. 批准書應交存美利堅合眾國政府。該國政府應於每一批准書交存時通知各簽字國，如本組織秘書長業經委派時，並應通知秘書長。

三. 一俟美利堅合眾國政府通知已有中華民國、法蘭西、蘇維埃社會主義共和國聯邦、大不列顛及北愛爾蘭聯合王國、與美利堅合眾國，以及其他簽字國之過半數將批准書交存時，本憲章即發生效力。美利堅合眾國政府應擬就此項交存批准之議定書並將副本分送所有簽字國。

四. 本憲章簽字國於憲章發生效力後批准者，應自其各將批准書交存之日起為聯合國之創始會員國。

第一百一十一條

本憲章應留存美利堅合眾國政府之檔庫，其中法、俄、英及西文各本同一作準。該國政府應將正式副本分送其他簽字國政府。

為此聯合國各會員國政府之代表謹簽字於本憲章，以昭信守。

公曆一千九百四十五年六月二十六日簽訂於金山市。

國際法院規約

第一條

聯合國憲章所設之國際法院為聯合國主要司法機關，其組織及職務之行使應依本規約之下列規定。

第一章

法院之組織

第二條

法院以獨立法官若干人組織之。此項法官應不論國籍，就品格高尚並在各本國具有最高司法職位之任命資格或公認為國際法之法學家中選舉之。

第三條

一. 法院以法官十五人組織之，其中不得有二人為同一國家之國民。

二. 就充任法院法官而言，一人而可視為一個國家以上之國民者，應認為屬於其通常行使公民及政治權利之國家或會員國之國民。

第四條

一. 法院法官應由大會及安全理事會依下列規定就常設公斷法院各國團體所提出之名單內選舉之。

二. 在常設公斷法院並無代表之聯合國會員國，其候選人名單應由各該國政府專為此事而委派之團體提出；此項各國團體之委派，準用一九〇七年海牙和平解決國

際紛爭條約第四十四條規定委派常設公斷法院公斷員之條件。

三. 凡非聯合國會員國而已接受法院規約之國家，其參加選舉法院法官時，參加條件，如無特別協定，應由大會經安全理事會之提議規定之。

第五條

一. 聯合國秘書長至遲應於選舉日期三個月前，用書面邀請屬於本規約當事國之常設公斷法院公斷員，及依第四條第二項所委派之各國團體，於一定期間內分別由各國團體提出能接受法官職務之人員。

二. 每一團體所提人數不得超過四人，其中屬其本國國籍者不得超過二人。在任何情形下，每一團體所提候選人之人數不得超過應佔席數之一倍。

第六條

各國團體在提出上項人員以前，宜諮詢本國最高法院、大學法學院、法律學校、專研法律之國家研究院，及國際研究院在各國所設之各分院。

第七條

一. 秘書長應依字母次序，編就上項所提人員之名單。除第十二條第二項規定外，僅此項人員有被選權。

二. 秘書長應將前項名單提交大會及安全理事會。

第八條

大會及安全理事會各應獨立舉行法院法官之選舉。

第九條

每次選舉時，選舉人不獨應注意被選人必須各具必要資格，並應注意務使法官全體確能代表世界各大文化及各主要法系。

第十條

一. 候選人在大會及在安全理事會得絕對多數票者應認為當選。

二. 安全理事會之投票，或為法官之選舉或為第十二條所稱聯席會議人員之指派，應不論安全理事會常任理事國及非常任理事國之區別。

三. 如同一國家之國民得大會及安全理事會之絕對多數票者不止一人時，其年事最高者應認為當選。

第十一條

第一次選舉會後，如有一席或一席以上尚待補選時，應舉行第二次選舉會，並於必要時舉行第三次選舉會。

第十二條

一. 第三次選舉會後，如仍有一席或一席以上尚待補選時，大會或安全理事會得隨時聲請組織聯席會議，其人數為六人，由大會及安全理事會各派三人。此項聯席會議就每一懸缺以絕對多數票選定一人提交大會及安全理事會分別請其接受。

二. 具有必要資格人員，即未列入第七條所指之候選人名單，如經聯席會議全體同意，亦得列入該會議名單。

三. 如聯席會議確認選舉不能有結果時，應由已選出之法官，在安全理事會所定之期間內，就曾在大會或安全理事會得有選舉票之候選人中，選定若干人補足缺額。

四. 法官投票數相等時，年事最高之法官應投決定票。

第十三條

一. 法官任期九年，並得連選，但第一次選舉選出之法官中，五人任期應為三年，另五人為六年。

二. 上述初期法官，任期孰為三年孰為六年，應於第一次選舉完畢後立由秘書長以抽籤方法決定之。

三. 法官在其後任接替前，應繼續行使其職務，雖經接替，仍應結束其已開始辦理之案件。

四. 法官辭職時應將辭職書致送法院院長轉知秘書長。轉知後，該法官之一席即行出缺。

第十四條

凡遇出缺，應照第一次選舉時所定之辦法補選之，但秘書長應於法官出缺後一個月內，發出第五條規定之邀請書並由安全理事會指定選舉日期。

第十五條

法官被選以接替任期未滿之法官者，應任職至其前任法官任期屆滿時為止。

第十六條

一. 法官不得行使任何政治或行政職務，或執行任何其他職業性質之任務。

二. 關於此點，如有疑義，應由法院裁決之。

第十七條

一. 法官對於任何案件，不得充任代理人、律師、或輔佐人。

二. 法官曾以當事國一造之代理人、律師、或輔佐人、或以國內法院或國際法院或調查委員會委員、或以其他資格參加

任何案件者，不得參與該案件之裁決。

三. 關於此點，如有疑義，應由法院決定之。

第十八條

一. 法官除由其餘法官一致認為不復適合必要條件外，不得免職。

二. 法官之免職，應由書記官長正式通知秘書長。

三. 此項通知一經送達秘書長，該法官之一席即行出缺。

第十九條

法官於執行法院職務時，應享受外交特權及豁免。

第二十條

法官於就職前應在公開法庭鄭重宣言本人必當秉公竭誠行使職權。

第二十一條

一. 法院應選舉院長及副院長，其任期各三年，並得連選。

二. 法院應委派書記官長，並得酌派其他必要之職員。

第二十二條

一. 法院設在海牙，但法院如認為合宜時，得在他處開庭及行使職務。

二. 院長及書記官長應駐於法院所在地。

第二十三條

一. 法院除司法假期外，應常川辦公。司法假期之日期及期間由法院定之。

二. 法官得有定時假期，其日期及期間，由法院斟酌海牙與各法官住所之距離定之。

三. 法官除在假期或因疾病或其他重大原由，不克視事，經向院長作適當之解釋外，應常川備由法院分配工作。

第二十四條

一. 法官如因特別原由認為於某案之裁判不應參與時，應通知院長。

二. 院長如認某法官因特別原由不應參與某案時，應以此通知該法官。

三. 遇有這種情形，法官與院長意見不同時，應由法院決定之。

第二十五條

一. 除本規約另有規定外，法院應由全體法官開庭。

二. 法院規則得按情形並以輪流方法，規定准許法官一人或數人免予出席，但準備出席之法官人數不得因此減至少於十一人。

三. 法官九人即足構成法院之法定人數。

第二十六條

一. 法院得隨時設立一個或數個分庭，並得決定由法官三人或三人以上組織之。此項分庭處理特種案件，例如勞工案件及關於過境與交通案件。

二. 法院為處理某特定案件，得隨時設立分庭，組織此項分庭法官之人數，應由法院得當事國之同意定之。

三. 案件經當事國之請求應由本條規定之分庭審理裁判之。

第二十七條

第二十六條及第二十九條規定之任何分庭所為之裁判，應視為法院之裁判。

第二十八條

第二十六條及第二十九條規定之分庭，經當事國之同意，得在海牙以外地方開庭及行使職務。

第二十九條

法院為迅速處理事務，應於每年以法官五人組織一分庭。該分庭經當事國之請求，得用簡易程序，審理及裁判案件。法院並應選定法官二人，以備接替不能出庭之法官。

第三十條

一. 法院應訂立規則，以執行其職務，尤應訂定關於程序之規則。

二. 法院規則得規定關於襄審官之出席法院或任何分庭，但無表決權。

第三十一條

一. 屬於訴訟當事國國籍之法官，於法院受理該訴訟案件時，保有其參與之權。

二. 法院受理案件，如法官中有屬於一造當事國之國籍者，任何他造當事國得選派一人為法官，參與該案。此項人員尤以就第四條及第五條規定所提之候選人中選充為宜。

三. 法院受理案件，如當事國均無本國國籍法官時，各當事國均得依本條第二項之規定選派法官一人。

四. 本條之規定於第二十六條及第二十九條之情形適用之。在此種情形下，院長應請分庭法官一人，或於必要時二人，讓與屬於關係當事國國籍之法官，如無各當事國國籍之法官或各該法官不能出席時，應讓與各當事國特別選派之法官。

五. 如數當事國具有同樣利害關係時，

在上列各規定適用範圍內，祇應作為一當事國。關於此點，如有疑義，由法院裁決之。

六. 依本條第二項、第三項、及第四項規定所選派之法官，應適合本規約第二條、第十七條第二項、第二十條、及第二十四條規定之條件。各該法官參與案件之裁判時，與其同事立於完全平等地位。

第三十二條

一. 法院法官應領年俸。

二. 院長每年應領特別津貼。

三. 副院長於代行院長職務時，應按日領特別津貼。

四. 依第三十一條規定所選派之法官而非法院之法官者，於執行職務時，應按日領酬金。

五. 上列俸給津貼及酬金由聯合國大會定之，在任期內，不得減少。

六. 書記官長之俸給，經法院之提議由大會定之。

七. 法官及書記官長支給退休金及補領旅費之條件，由大會訂立章程規定之。

八. 上列俸給津貼及酬金，應免除一切稅捐。

第三十三條

法院經費由聯合國擔負，其擔負方法由大會定之。

第二章

法院之管轄

第三十四條

一. 在法院得為訴訟當事國者，限於國家。

二. 法院得依其規則，請求公共國際團體供給關於正在審理案件之情報。該項團體自動供給之情報，法院應接受之。

三. 法院於某一案件遇有公共國際團體之組織約章，或依該項約章所締結之國際協約，發生解釋問題時，書記官長應通知有關公共國際團體並向其遞送所有書面程序之文件副本。

第三十五條

一. 法院受理本規約各當事國之訴訟。

二. 法院受理其他各國訴訟之條件，除現行條約另有特別規定外，由安全理事會定之，但無論如何，此項條件不得使當事國在法院處於不平等地位。

三. 非聯合國會員國為案件之當事國時，其應擔負法院費用之數目由法院定之。如該國業已分擔法院經費之一部，本項規定不適用之。

第三十六條

一. 法院之管轄包括各當事國提交之一切案件，及聯合國憲章或現行條約及協約中所特定之一切事件。

二. 本規約各當事國得隨時聲明關於具有下列性質之一切法律爭端，對於接受同樣義務之任何其他國家，承認法院之管轄為當然而具有強制性，不須另訂特別協定：

(子) 條約之解釋。

(丑) 國際法之任何問題。

(寅) 任何事實之存在，如經確定即屬違反國際義務者。

(卯) 因違反國際義務而應予賠償之性質及其範圍。

三. 上述聲明，得無條件為之，或以數個或特定之國家間彼此拘束為條件，或以一定之期間為條件。

四. 此項聲明應交存聯合國秘書長並由其將副本分送本規約各當事國及法院書記官長。

五. 曾依常設國際法院規約第三十六條所為之聲明而現仍有效者，就本規約當事國間而言，在該項聲明期間尚未屆滿前並依其條款，應認為對於國際法院強制管轄之接受。

六. 關於法院有無管轄權之爭端，由法院裁決之。

第三十七條

現行條約或協約或規定某項事件應提交國際聯合會所設之任何裁判機關或常設國際法院者，在本規約當事國間，該項事件應提交國際法院。

第三十八條

一. 法院對於陳訴各項爭端，應依國際法裁判之，裁判時應適用：

(子) 不論普通或特別國際協約，確立訴訟當事國明白承認之規條者。

(丑) 國際習慣，作為通例之證明而經接受為法律者。

(寅) 一般法律原則為文明各國所承認者。

(卯) 在第五十九條規定之下，司法判例及各國權威最高之公法學家學說，作為確定法律原則之補助資料者。

二. 前項規定不妨礙法院經當事國同意本“公允及善良”原則裁判案件之權。

第三章 程序

第三十九條

一. 法院正式文字爲英法兩文。如各當事國同意用法文辦理案件，其判決應以法文爲之。如各當事國同意用英文辦理案件，其判決應以英文爲之。

二. 如未經同意應用何種文字，每一當事國於陳述中得擇用英法兩文之一，而法院之判詞應用英法兩文。法院並應同時確定以何者爲準。

三. 法院經任何當事國之請求，應准該當事國用英法文以外之文字。

第四十條

一. 向法院提出訴訟案件，應按其情形將所訂特別協定通告書記官長或以請求書送達書記官長。不論用何項方法，均應敘明爭端事由及各當事國。

二. 書記官長應立將請求書通知有關各方。

三. 書記官長並應經由秘書長通知聯合國會員國及有權在法院出庭其他之國家。

第四十一條

一. 法院如認情形有必要時，有權指示當事國應行遵守以保全彼此權利之臨時辦法。

二. 在終局判決前，應將此項指示辦法立即通知各當事國及安全理事會。

第四十二條

一. 各當事國應由代理人代表之。

二. 各當事國得派律師或輔佐人在法院予以協助。

三. 各當事國之代理人、律師、及輔助人應享受關於獨立行使其職務所必要之特權及豁免。

第四十三條

一. 訴訟程序應分書面與口述兩部份。

二. 書面程序係指以訴狀、辯訴狀、及必要時之答辯狀連同可資佐證之各種文件及公文書，送達法院及各當事國。

三. 此項送達應由書記官長依法院所定次序及期限爲之。

四. 當事國一造所提出之一切文件應將證明無訛之抄本一份送達他造。

五. 口述程序係指法院審訊證人、鑑定人、代理人、律師及輔佐人。

第四十四條

一. 法院遇有對於代理人、律師、及輔佐人以外之人送達通知書，而須在某國領土內行之者，應逕向該國政府接洽。

二. 爲就地搜集證據而須採取步驟時，適用前項規定。

第四十五條

法院之審訊應由院長指揮，院長不克出席時，由副院長指揮；院長副院長均不克出席時，由出席法官中之資深者主持。

第四十六條

法院之審訊應公開行之，但法院另有決定或各當事國要求拒絕公衆旁聽時，不在此限。

第四十七條

一. 每次審訊應作成記錄，由書記官長及院長簽名。

二. 前項記錄爲唯一可據之記錄。

第四十八條

法院為進行辦理案件應頒發命令；對於當事國每造，應決定其必須終結辯論之方式及時間；對於證據之搜集，應為一切之措施。

第四十九條

法院在開始審訊前，亦得令代理人提出任何文件，或提供任何解釋。如經拒絕應予正式記載。

第五十條

法院得隨時選擇任何個人、團體、局所、委員會、或其他組織，委以調查或鑑定之責。

第五十一條

審訊時得依第三十條所指法院在其程序規則中所定之條件，向證人及鑑定人提出任何切要有關之詰問。

第五十二條

法院於所定期限內收到各項證明及證據後，得拒絕接受當事國一造欲提出之其他口頭或書面證據，但經他造同意者，不在此限。

第五十三條

一. 當事國一造不到法院或不辯護其主張時，他造得請求法院對自己主張為有利之裁判。

二. 法院於允准前項請求前，應查明不特依第三十六條及第三十七條法院對本案有管轄權，且請求人之主張在事實及法律上均有根據。

第五十四條

一. 代理人律師及輔佐人在法院指揮下陳述其主張已完畢時，院長應宣告辯論終結。

二. 法官應退席討論判決。

三. 法官之評議應秘密為之，並永守秘密。

第五十五條

一. 一切問題應由出席法官之過半數決定之。

二. 如投票數相等時，院長或代理院長職務之法官應投決定票。

第五十六條

一. 判詞應叙明理由。

二. 判詞應載明參與裁判之法官姓名。

第五十七條

判詞如全部或一部份不能代表法官一致之意見時，任何法官得另行宣告其個別意見。

第五十八條

判詞應由院長及書記官長簽名，在法庭內公開宣讀，並應先期通知各代理人。

第五十九條

法院之裁判除對於當事國及本案外，無拘束力。

第六十條

法院之判決係屬確定，不得上訴。判詞之意義或範圍發生爭端時，經任何當事國之請求後，法院應予解釋。

第六十一條

一. 聲請法院覆核判決，應根據發現具有決定性之事實，而此項事實在判決宣告時為法院及聲請覆核之當事國所不知者，但以非因過失而不知者為限。

二. 覆核程序之開始應由法院下以裁決，載明新事實之存在，承認此項新事實

具有使本案應予覆核之性質，並宣告覆核之聲請因此可予接受。

三. 法院於接受覆核訴訟前得令先行履行判決之內容。

四. 聲請覆核至遲應於新事實發現後六個月內爲之。

五. 聲請覆核自判決日起逾十年後不得爲之。

第六十二條

一. 某一國家如認爲某案件之判決可影響屬於該國具有法律性質之利益時，得向法院聲請參加。

二. 此項聲請應由法院裁決之。

第六十三條

一. 凡協約發生解釋問題，而訴訟當事國以外尚有其他國家爲該協約之簽字國者，應立由書記官長通知各該國家。

二. 受前項通知之國家有參加程序之權；但如該國行使此項權利時，判決中之解釋對該國具有同樣拘束力。

第六十四條

除法院另有裁定外，訴訟費用由各造當事國自行擔負。

第四章

諮詢意見

第六十五條

一. 法院對於任何法律問題如經任何團體由聯合國憲章授權而請求或依照聯合國憲章而請求時，得發表諮詢意見。

二. 凡向法院請求諮詢意見之問題，應

以聲請書送交法院。此項聲請書對於諮詢意見之問題，應有確切之敘述，並應附送足以釋明該問題之一切文件。

第六十六條

一. 書記官長應立將諮詢意見之聲請，通知凡有權在法院出庭之國家。

二. 書記官長並應以特別且直接之方法通知法院（或在法院不開庭時，院長）所認爲對於諮詢問題能供給情報之有權在法院出庭之任何國家，或能供給情報之國際團體，聲明法院於院長所定之期限內準備接受關於該問題之書面陳述，或準備於本案公開審訊時聽取口頭陳述。

三. 有權在法院出庭之任何國家如未接到本條第二項所指之特別通知時，該國家得表示願以書面或口頭陳述之意思，而由法院裁決之。

四. 凡已經提出書面或口頭陳述或兩項陳述之國家及團體，對於其他國家或團體所提之陳述，准其依法院（或在法院不開庭時，院長）所定關於每案之方式，範圍及期限，予以評論。書記官長應於適當時間內將此項書面陳述通知已經提出此類陳述之國家及團體。

第六十七條

法院應將其諮詢意見當庭公開宣告並先期通知秘書長、聯合國會員國，及有直接關係之其他國家及國際團體之代表。

第六十八條

法院執行關於諮詢意見之職務時，並應參照本規約關於訴訟案件各條款之規定，但以法院認爲該項條款可以適用之範圍爲限。

第五章

修正

第六十九條

本規約之修正準用聯合國憲章所規定關於修正憲章之程序，但大會經安全理事會

之建議得制定關於本規約當事國而非聯合國會員國參加該項程序之任何規定。

第七十條

法院認為必要時得以書面向秘書長提出對於本規約之修正案，由聯合國依照第六十九條之規定，加以討論。

**УСТАВ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
И
СТАТУТ МЕЖДУНАРОДНОГО СУДА**



САН-ФРАНЦИСКО • 1945

УСТАВ

ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ

**МЫ, НАРОДЫ ОБЪЕДИНЕННЫХ НАЦИЙ,
ПРЕИСПОЛНЕННЫЕ РЕШИМОСТИ,**

избавить грядущие поколения от бедствий войны, дважды в нашей жизни принесшей человечеству невыразимое горе, и

вновь утвердить веру в основные права человека, в достоинство и ценность человеческой личности, в равноправие мужчин и женщин и в равенство прав больших и малых наций, и

создать условия, при которых могут соблюдаться справедливость и уважение к обязательствам, вытекающим из договоров и других источников международного права, и

содействовать социальному прогрессу и улучшению условий жизни при большей свободе,

И В ЭТИХ ЦЕЛЯХ

проявлять терпимость и жить вместе, в мире друг с другом, как добрые соседи, и

объединить наши силы для поддержания международного мира и безопасности, и

обеспечить принятием принципов и установлением методов, чтобы вооруженные силы применялись не иначе, как в общих интересах, и

использовать международный аппарат для содействия экономическому и социальному прогрессу всех народов,

**РЕШИЛИ ОБЪЕДИНИТЬ НАШИ УСИЛИЯ
ДЛЯ ДОСТИЖЕНИЯ ЭТИХ ЦЕЛЕЙ.**

Согласно этому наши соответственные правительства через представителей, собравшихся в городе Сан-Франциско, предъявивших свои полномочия, найденные в надлежащей форме, согласились принять настоящий Устав Организации Объединенных Наций и настоящим учреждают международную организацию под названием «Объединенные Нации».

ГЛАВА I

ЦЕЛИ и ПРИНЦИПЫ

Статья 1

Организация Объединенных Наций преследует Цели:

1. Поддерживать международный мир и безопасность и с этой целью принимать эффективные коллективные меры для предотвращения и устранения угрозы миру и подавления актов агрессии или других нарушений мира, и проводить мирными средствами, в согласии с принципами справедливости и международного права, улаживание или разрешение международных споров или ситуаций, которые могут привести к нарушению мира;

2. Развивать дружественные отношения между нациями на основе уважения принципа равноправия и самоопределения народов, а также принимать другие соответствующие меры для укрепления всеобщего мира;

3. Осуществлять международное сотрудничество в разрешении международных проблем экономического, социального, культурного и гуманитарного характера и в поощрении и развитии уважения к правам человека и основным свободам для всех, без различия расы, пола, языка и религии, и

4. Быть центром для согласования действий наций в достижении этих общих целей.

Статья 2

Для достижения целей, указанных в статье 1, Организация и ее Члены действуют в соответствии со следующими Принципами:

1. Организация основана на принципе суверенного равенства всех ее Членов;

2. Все Члены Организации Объединенных Наций добросовестно выполняют принятые на се-

бя по настоящему Уставу обязательства, чтобы обеспечить им всем в совокупности права и преимущества, вытекающие из принадлежности к составу Членов Организации;

3. Все Члены Организации Объединенных Наций разрешают свои международные споры мирными средствами таким образом, чтобы не подвергать угрозе международный мир и безопасность и справедливость;

4. Все Члены Организации Объединенных Наций воздерживаются в их международных отношениях от угрозы силой или ее применения как против территориальной неприкосновенности, или политической независимости любого государства, так и каким-либо другим образом, несовместимым с Целями Объединенных Наций;

5. Все Члены Организации Объединенных Наций оказывают ей всемерную помощь во всех действиях, предпринимаемых ею в соответствии с настоящим Уставом, и воздерживаются от оказания помощи любому государству, против которого Организация Объединенных Наций предпринимает действия превентивного или принудительного характера;

6. Организация обеспечивает, чтобы государства, которые не являются ее Членами, действовали в соответствии с этими Принципами, поскольку это может оказаться необходимым для поддержания международного мира и безопасности;

7. Настоящий Устав ни в коей мере не дает Организации Объединенных Наций права на вмешательство в дела, по существу входящие во внутреннюю компетенцию любого государства, и не требует от Членов Организации Объединенных Наций представлять такие дела на разрешение в порядке настоящего Устава; однако, этот принцип не затрагивает применения принудительных мер на основании Главы VII.

ГЛАВА II ЧЛЕНЫ ОРГАНИЗАЦИИ

Статья 3

Первоначальными Членами Организации Объединенных Наций являются государства, которые, приняв участие в Конференции в Сан-Франциско по созданию Международной Организации или ранее подписав Декларацию Объединенных Наций от 1-го января 1942 года, подписали и ратифицировали настоящий Устав в соответствии со статьей 110.

Статья 4

1. Прием в Члены Организации открыт для всех других миролюбивых государств, которые примут на себя содержащиеся в настоящем Уставе обязательства и которые, по суждению Организации, могут и желают эти обязательства выполнять.

2. Прием любого такого государства в Члены Организации производится постановлением Генеральной Ассамблеи по рекомендации Совета Безопасности.

Статья 5

Если против какого-либо Члена Организации были предприняты Советом Безопасности действия превентивного или принудительного характера, Генеральная Ассамблея имеет право, по рекомендации Совета Безопасности, приостанавливать осуществление прав и привилегий, принадлежащих ему, как Члену Организации. Осуществление этих прав и привилегий может быть восстановлено Советом Безопасности.

Статья 6

Член Организации, систематически нарушающий принципы, содержащиеся в настоящем Уставе, может быть исключен из Организации Генеральной Ассамблеей по рекомендации Совета Безопасности.

ГЛАВА III ОРГАНЫ

Статья 7

1. В качестве главных органов Организации Объединенных Наций учреждаются: Генеральная Ассамблея, Совет Безопасности, Экономический и Социальный Совет, Совет по Опекe, Международный Суд и Секретариат.

2. Вспомогательные органы, которые окажутся необходимыми, могут учреждаться в соответствии с настоящим Уставом.

Статья 8

Организация Объединенных Наций не устанавливает никаких ограничений в отношении права мужчин и женщин участвовать в любом качестве и на равных условиях в ее главных и вспомогательных органах.

ГЛАВА IV ГЕНЕРАЛЬНАЯ АССАМБЛЕЯ

Состав

Статья 9

1. Генеральная Ассамблея состоит из всех Членов Организации.

2. Каждый Член Организации имеет не более пяти представителей в Генеральной Ассамблее.

Функции и Полномочия

Статья 10

Генеральная Ассамблея уполномочивается обсуждать любые вопросы или дела в пределах настоящего Устава или относящиеся к полномочиям и функциям любого из органов, предусмотренных настоящим Уставом, и, за исключениями, предусмотренными статьей 12, делать рекомендации Членам Организации Объединенных Наций или Совету Безопасности или и Членам Организации и Совету Безопасности по любым таким вопросам или делам.

Статья 11

1. Генеральная Ассамблея уполномачивается рассматривать общие принципы сотрудничества в деле поддержания международного мира и безопасности, в том числе принципы, определяющие разоружение и регулирование вооружений, и делать в отношении этих принципов рекомендации Членам Организации или Совету Безопасности или и Членам Организации и Совету Безопасности.

2. Генеральная Ассамблея уполномачивается обсуждать любые вопросы, относящиеся к поддержанию международного мира и безопасности, поставленные перед нею любым Членом Организации или Советом Безопасности или государством, которое не является Членом Организации, в соответствии с пунктом 2 статьи 35, и за исключениями, предусмотренными статьей 12, делать в отношении любых таких вопросов рекомендации заинтересованному государству или государствам или Совету Безопасности, или и Совету Безопасности и заинтересованному государству или государствам. Любой такой вопрос, по которому необходимо предпринять действие, передается Генеральной Ассамблеей Совету Безопасности до или после обсуждения.

3. Генеральная Ассамблея может обращать внимание Совета Безопасности на ситуации, которые могли бы угрожать международному миру и безопасности.

4. Полномочия Генеральной Ассамблеи, изложенные в настоящей статье, не должны ограничивать общего смысла статьи 10.

Статья 12

1. Когда Совет Безопасности выполняет возложенные на него настоящим Уставом функции по отношению к какому-либо спору или ситуации, Генеральная Ассамблея не может делать какие-либо рекомендации, касающиеся данного спора или ситуации, если Совет Безопасности не запросит об этом.

2. Генеральный Секретарь, с согласия Совета Безопасности, уведомляет Генеральную

Ассамблею на каждой ее сессии о всех вопросах, относящихся к поддержанию международного мира и безопасности, находящихся на рассмотрении Совета Безопасности, и таким же образом уведомляет Генеральную Ассамблею, а если Генеральная Ассамблея не заседает, то Членов Организации, немедленно, как только Совет Безопасности прекратит рассмотрение таких вопросов.

Статья 13

1. Генеральная Ассамблея организует исследования и делает рекомендации в целях:

а) Содействия международному сотрудничеству в политической области и поощрения прогрессивного развития международного права и его кодификации;

б) Содействия международному сотрудничеству в области экономической, социальной, культуры, образования, здравоохранения и содействия осуществлению прав человека и основных свобод для всех, без различия расы, пола, языка и религии.

2. Дальнейшие обязанности, функции и полномочия Генеральной Ассамблеи в отношении вопросов, упомянутых выше в пункте 1б, изложены в Главах IX и X.

Статья 14

С соблюдением положений статьи 12, Генеральная Ассамблея уполномачивается рекомендовать меры мирного улаживания любой ситуации, независимо от ее происхождения, которая, по мнению Ассамблеи, могла бы нарушить общее благополучие или дружественные отношения между нациями, включая ситуации, возникающие в результате нарушения положений настоящего Устава, излагающих Цели и Принципы Объединенных Наций.

Статья 15

1. Генеральная Ассамблея получает и рассматривает ежегодные и специальные доклады Совета Безопасности; эти доклады должны включать отчет о мерах по поддержанию меж-

дународного мира и безопасности, которые Совет Безопасности решил предпринять или предпринял.

2. Генеральная Ассамблея получает и рассматривает доклады других органов Организации.

Статья 16

Генеральная Ассамблея выполняет в отношении международной системы опеки такие функции, которые возложены на нее на основании Глав XII и XIII, включая утверждение соглашений по опеке для территорий, не отнесенных к числу стратегических.

Статья 17

1. Генеральная Ассамблея рассматривает и утверждает бюджет Организации.

2. Члены Организации несут ее расходы по распределению, устанавливаемому Генеральной Ассамблеей.

3. Генеральная Ассамблея рассматривает и утверждает любые финансовые и бюджетные соглашения со специализированными учреждениями, упомянутыми в статье 57, и проверяет административные бюджеты таких специализированных учреждений, с той целью, чтобы сделать рекомендации заинтересованным учреждениям.

Голосование

Статья 18

1. Каждый Член Генеральной Ассамблеи имеет один голос.

2. Решения Генеральной Ассамблеи по важным вопросам принимаются большинством в две трети присутствующих и участвующих в голосовании членов Ассамблеи. Эти вопросы включают: рекомендации в отношении поддержания международного мира и безопасности, выборы непостоянных членов Совета Безопасности, выборы членов Экономического и Социального Совета, выборы членов Совета по Опеке, в соответствии с пунктом 1с статьи 86, прием новых

Членов в Организацию Объединенных Наций, приостановление прав и привилегий Членов Организации, исключение из Организации ее Членов, вопросы, относящиеся к функционированию системы опеки и бюджетные вопросы.

3. Решения по другим вопросам, включая определение дополнительных категорий вопросов, которые подлежат решению большинством в две трети голосов, принимаются простым большинством присутствующих и участвующих в голосовании.

Статья 19

Член Организации, за которым числится задолженность по уплате Организации денежных взносов, лишается права голоса в Генеральной Ассамблее, если сумма его задолженности равняется или превышает сумму взносов, причитающихся с него за два полных предыдущих года. Генеральная Ассамблея может, однако, разрешить такому Члену Организации участвовать в голосовании, если она признает, что просрочка платежа произошла по независящим от него обстоятельствам.

Процедура

Статья 20

Генеральная Ассамблея собирается на очередные ежегодные сессии и на такие специальные сессии, которых могут потребовать обстоятельства. Специальные сессии созываются Генеральным Секретарем по требованию Совета Безопасности или большинства Членов Организации.

Статья 21

Генеральная Ассамблея устанавливает свои собственные правила процедуры. Она избирает своего Председателя на каждую сессию.

Статья 22

Генеральная Ассамблея уполномочивается учреждать такие вспомогательные органы, которые она сочтет необходимыми для осуществления своих функций.

ГЛАВА V СОВЕТ БЕЗОПАСНОСТИ

Состав

Статья 23

1. Совет Безопасности состоит из одиннадцати Членов Организации. Китайская Республика, Франция, Союз Советских Социалистических Республик, Соединенное Королевство Великобритании и Северной Ирландии и Соединенные Штаты Америки являются постоянными членами Совета Безопасности. Генеральная Ассамблея избирает шесть других Членов Организации в качестве непостоянных членов Совета Безопасности, уделяя, в особенности, должное внимание, в первую очередь, степени участия Членов Организации в поддержании международного мира и безопасности и в достижении других целей Организации, а также справедливому географическому распределению.

2. Непостоянные члены Совета Безопасности избираются на двухгодичный срок. Однако при первых выборах непостоянных членов, трое избираются на срок в один год. Выбывающий член Совета Безопасности не подлежит немедленному переизбранию.

3. Каждый член Совета Безопасности имеет одного представителя.

Функции и Полномочия

Статья 24

1. Для обеспечения быстрых и эффективных действий Организации Объединенных Наций, ее Члены возлагают на Совет Безопасности главную ответственность за поддержание международного мира и безопасности и соглашаются в том, что, при исполнении его обязанностей, вытекающих из этой ответственности, Совет Безопасности действует от их имени.

2. При исполнении этих обязанностей Совет Безопасности действует в соответствии с Целями и Принципами Объединенных Наций. Определенные полномочия, предоставленные Совету Без-

опасности для выполнения этих обязанностей, изложены в Главах VI, VII, VIII и XII.

3. Совет Безопасности представляет на рассмотрение Генеральной Ассамблеи ежегодные доклады и, по мере надобности, специальные доклады.

Статья 25

Члены Организации соглашаются, в соответствии с настоящим Уставом, подчиняться решениям Совета Безопасности и выполнять их.

Статья 26

В целях содействия установлению и поддержанию международного мира и безопасности с наименьшим отвращением мировых людских сил и экономических ресурсов для дела вооружения, Совет Безопасности несет ответственность за формулирование, при помощи Военно-Штабного Комитета, указанного в статье 47, планов создания системы регулирования вооружений для представления их Членам Организации.

Голосование

Статья 27

1. Каждый член Совета Безопасности имеет один голос.

2. Решения Совета Безопасности по вопросам процедуры считаются принятыми, когда за них поданы голоса семи членов Совета.

3. Решения Совета Безопасности по всем другим вопросам считаются принятыми, когда за них поданы голоса семи членов Совета, включая совпадающие голоса всех постоянных членов Совета, причем сторона, участвующая в споре, должна воздержаться от голосования при принятии решения на основании Главы VI и на основании пункта 3 статьи 52.

Процедура

Статья 28

1. Совет Безопасности организуется таким образом, чтобы он мог функционировать непрерывно. Для этой цели каждый член Совета Без-

опасности должен быть всегда представлен в месте пребывания Организации Объединенных Наций.

2. Совет Безопасности собирается на периодические заседания, на которых каждый из его членов может, по своему желанию, быть представлен или членом правительства или каким либо другим особо назначенным представителем.

3. Заседания Совета Безопасности могут происходить не только в месте пребывания Организации, но и во всяком другом месте, которое, по мнению Совета, более способствует его работе.

Статья 29

Совет Безопасности может учреждать такие вспомогательные органы, какие он найдет необходимыми для выполнения своих функций.

Статья 30

Совет Безопасности устанавливает свои правила процедуры, включая порядок избрания своего Председателя.

Статья 31

Любой Член Организации, который не является членом Совета Безопасности, может принять участие, без права голоса, в обсуждении любого вопроса, внесенного в Совет Безопасности, во всех тех случаях, когда Совет Безопасности находит, что интересы этого Члена Организации специально затронуты.

Статья 32

Любой член Организации, который не состоит членом Совета Безопасности, или любое государство, не состоящее Членом Организации, если они являются сторонами в споре, рассматриваемом Советом Безопасности, приглашаются принять участие, без права голоса, в обсуждении, относящемся к этому спору. Совет Безопасности ставит такие условия для участия государства, не состоящего Членом Организации, какие он найдет справедливыми.

ГЛАВА VI

МИРНОЕ РАЗРЕШЕНИЕ СПОРОВ

Статья 33

1. Стороны, участвующие в любом споре, продолжение которого могло бы угрожать поддержанию международного мира и безопасности, должны прежде всего стараться разрешить спор путем переговоров, обследования, посредничества, примирения, арбитража, судебного разбирательства, обращения к региональным органам или соглашениям или иными мирными средствами по своему выбору.

2. Совет Безопасности, когда он считает это необходимым, требует от сторон разрешения их спора при помощи таких средств.

Статья 34

Совет Безопасности уполномачивается расследовать любой спор или любую ситуацию, которая может привести к международным трениям или вызвать спор, для определения того, не может ли продолжение этого спора или ситуации угрожать поддержанию международного мира и безопасности.

Статья 35

1. Любой Член Организации может довести о любом споре или ситуации, имеющей характер, указанный в статье 34, до сведения Совета Безопасности или Генеральной Ассамблеи.

2. Государство, которое не является Членом Организации, может довести до сведения Совета Безопасности или Генеральной Ассамблеи о любом споре, в котором оно является стороной, если оно примет на себя заранее в отношении этого спора обязательства мирного разрешения споров, предусмотренные в настоящем Уставе.

3. Разрешение Генеральной Ассамблеей дел, о которых доведено до ее сведения на основании настоящей статьи, производится с учетом положений статей 11 и 12.

Статья 36

1. Совет Безопасности уполномачивается в

любой стадии спора, имеющего характер, указанный в статье 33, или ситуации подобного же характера, рекомендовать надлежащую процедуру или методы урегулирования.

2. Совет Безопасности принимает во внимание любую процедуру для разрешения этого спора, которая уже была принята сторонами.

3. Делая рекомендации на основании настоящей статьи, Совет Безопасности принимает также во внимание, что споры юридического характера должны, как общее правило, передаваться сторонами в Международный Суд в соответствии с положениями Статута Суда.

Статья 37

1. Если стороны в споре, имеющем характер, указанный в статье 33, не разрешат его при помощи указанных в этой статье средств, они передают его в Совет Безопасности.

2. Если Совет Безопасности считает, что продолжение данного спора в действительности могло бы угрожать поддержанию международного мира и безопасности, он решает, действовать ли ему на основании статьи 39 или рекомендовать такие условия разрешения спора, какие он найдет подходящими.

Статья 38

Без ущерба для положений статей 33-37, Совет Безопасности уполномачивается, если все стороны, участвующие в любом споре, об этом просят, делать сторонам рекомендации с целью мирного разрешения этого спора.

ГЛАВА VII

ДЕЙСТВИЯ В ОТНОШЕНИИ УГРОЗЫ МИРУ, НАРУШЕНИИ МИРА И АКТОВ АГРЕССИИ

Статья 39

Совет Безопасности определяет существование любой угрозы миру, любого нарушения

мира или акта агрессии и делает рекомендации или решает о том, какие меры следует предпринять в соответствии со статьями 41 и 42 для поддержания или восстановления международного мира и безопасности.

Статья 40

Чтобы предотвратить ухудшение ситуации, Совет Безопасности уполномачивается, прежде чем сделать рекомендации или решить о принятии мер, предусмотренных статьей 39, потребовать от заинтересованных сторон выполнения тех временных мер, которые он пойдет необходимыми или желательными. Такие временные меры не должны наносить ущерба правам, притязаниям или положению заинтересованных сторон. Совет Безопасности должным образом учитывает невыполнение этих временных мер.

Статья 41

Совет Безопасности уполномачивается решать, какие меры, не связанные с использованием вооруженных сил, должны применяться для осуществления его решений, и он может потребовать от Членов Организации применения этих мер. Эти меры могут включать полный или частичный перерыв экономических отношений, железнодорожных, морских, воздушных, почтовых, телеграфных, радио или других средств сообщения, а также разрыв дипломатических отношений.

Статья 42

Если Совет Безопасности сочтет, что меры, предусмотренные в статье 41 могут оказаться недостаточными, или уже оказались недостаточными, он уполномачивается предпринимать такие действия воздушными, морскими или сухопутными силами, какие окажутся необходимыми для поддержания или восстановления международного мира и безопасности. Такие действия могут включать демонстрации, блокаду и другие операции воздушных, морских или сухопутных сил Членов Организации.

Статья 43

1. Все Члены Организации для того, чтобы внести свой вклад в дело поддержания международного мира и безопасности обязуются предоставлять в распоряжение Совета Безопасности по его требованию и в соответствии с особым соглашением, или соглашениями, необходимые для поддержания международного мира и безопасности вооруженные силы, помощь и соответствующие средства обслуживания, включая право прохода.

2. Такое соглашение или соглашения определяют численность и род войск, степень их готовности и их общее расположение и характер предоставляемых средств обслуживания и помощи.

3. Переговоры о заключении соглашения или соглашений предпринимаются в возможно кратчайший срок по инициативе Совета Безопасности. Они заключаются между Советом Безопасности и Членами Организации или между Советом Безопасности и группами Членов Организации и подлежат ратификации подписавшими их государствами, в соответствии с их конституционной процедурой.

Статья 44

Когда Совет Безопасности решил применить силу, то прежде чем потребовать от Члена Организации непредставленного в Совете, предоставления вооруженных сил, во исполнение обязательств, принятых им на основании статьи 43, Совет Безопасности приглашает этого Члена Организации, если последний этого пожелает, принять участие в решениях Совета Безопасности относительно использования контингентов вооруженных сил данного Члена Организации.

Статья 45

В целях обеспечения для Организации Объединенных Наций возможности предпринимать срочные военные мероприятия, Члены Организации должны держать в состоянии немедленной готовности контингенты национальных военно-

воздушных сил для совместных международных принудительных действий. Численность и степень готовности этих контингентов и планы их совместных действий определяются Советом Безопасности с помощью Военно-Штабного Комитета в пределах, указанных в специальном соглашении или соглашениях, упомянутых в статье 43.

Статья 46

Планы применения вооруженных сил составляются Советом Безопасности с помощью Военно-Штабного Комитета.

Статья 47

1. Создается Военно-Штабной Комитет для того, чтобы давать советы и оказывать помощь Совету Безопасности по всем вопросам, относящимся к военным потребностям Совета Безопасности в деле поддержания международного мира и безопасности, к использованию войск, предоставленных в его распоряжение, и к командованию ими, а также к регулированию вооружений и к возможному разоружению.

2. Военно-Штабной Комитет состоит из Начальников Штабов постоянных членов Совета Безопасности или их представителей. Любой Член Организации, не представленный постоянно в Комитете, приглашается Комитетом сотрудничать с ним, если эффективное осуществление обязанностей Комитета требует участия этого Члена Организации в работе Комитета.

3. Военно-Штабной Комитет, находясь в подчинении Совета Безопасности, несет ответственность за стратегическое руководство любыми вооруженными силами, предоставленными в распоряжение Совета Безопасности. Вопросы, относящиеся к командованию такими силами, должны быть разработаны позднее.

4. Военно-Штабной Комитет может, с разрешения Совета Безопасности и после консультации с надлежущими региональными органами, учреждать свои региональные подкомитеты.

Статья 48

1. Действия, которые требуются для выполнения решений Совета Безопасности в целях поддержания международного мира и безопасности, предпринимаются всеми Членами Организации или некоторыми из них, в зависимости от того, как это определит Совет Безопасности.

2. Такие решения выполняются Членами Организации непосредственно, а также путем их действий в соответствующих международных учреждениях, членами которых они являются.

Статья 49

Члены Организации должны объединяться для оказания взаимной помощи в проведении мер, о которых принято решение Советом Безопасности.

Статья 50

Если Советом Безопасности принимаются превентивные или принудительные меры против какого-либо государства, всякое другое государство, независимо от того, состоит ли оно Членом Организации, перед которым встанут специальные экономические проблемы, возникшие из проведения вышеупомянутых мер, имеет право консультироваться с Советом Безопасности на предмет разрешения таких проблем.

Статья 51

Настоящий Устав ни в коей мере не затрагивает неотъемлемого права на индивидуальную или коллективную самооборону, если произойдет вооруженное нападение на Члена Организации, до тех пор пока Совет Безопасности не примет мер, необходимых для поддержания международного мира и безопасности. Меры, принятые Членами Организации при осуществлении этого права на самооборону, должны быть немедленно сообщены Совету Безопасности и никоим образом не должны затрагивать полномочий и ответственности Совета Безопасности, в соответствии с настоящим Уставом, в отношении предпринятия в любое время таких

действий, какие он сочтет необходимыми для поддержания или восстановления международного мира и безопасности.

ГЛАВА VIII

РЕГИОНАЛЬНЫЕ СОГЛАШЕНИЯ

Статья 52

1. Настоящий Устав ни в коей мере не препятствует существованию региональных соглашений или органов для разрешения таких вопросов, относящихся к поддержанию международного мира и безопасности, которые являются подходящими для региональных действий, при условии, что такие соглашения или органы и их деятельность совместимы с Целями и Принципами Организации.

2. Члены Организации, заключившие такие соглашения, или составляющие такие органы, должны приложить все свои усилия для достижения мирного разрешения местных споров при помощи таких региональных соглашений или таких региональных органов до передачи этих споров в Совет Безопасности.

3. Совет Безопасности должен поощрять развитие применения мирного разрешения местных споров при помощи таких региональных соглашений или таких региональных органов, либо по инициативе заинтересованных государств, либо по своей собственной инициативе.

4. Настоящая статья ни в коей мере не затрагивает применения статей 34 и 35.

Статья 53

1. Совет Безопасности использует, где это уместно, такие региональные соглашения или органы для принудительных действий под его руководством. Однако, никакие принудительные действия не предпринимаются, в силу этих региональных соглашений или региональными органами, без полномочий от Совета Безопасности, за исключением мер, предусмотренных статьей 107, против любого вражеского государ-

ства, как оно определено в пункте 2 настоящей статьи, или мер, предусмотренных в региональных соглашениях, направленных против возобновления агрессивной политики со стороны любого такого государства, до того времени, когда на Организацию, по просьбе заинтересованных Правительств, может быть возложена ответственность за предупреждение дальнейшей агрессии со стороны такого государства.

2. Термин «вражеское государство», как он применен в пункте 1 настоящей статьи, относится к любому государству, которое в течение Второй Мировой Войны являлось врагом любого из государств, подписавших настоящий Устав.

Статья 54

Совет Безопасности должен быть всегда полностью информирован о действиях, предпринятых или намечаемых в силу региональных соглашений, или региональными органами, для поддержания международного мира и безопасности.

ГЛАВА IX

МЕЖДУНАРОДНОЕ ЭКОНОМИЧЕСКОЕ И СОЦИАЛЬНОЕ СОТРУДНИЧЕСТВО

Статья 55

С целью создания условий стабильности и благополучия, необходимых для мирных и дружественных отношений между нациями, основанных на уважении принципа равноправия и самоопределения народов, Организация Объединенных Наций содействует:

а) Повышению уровня жизни, полной занятости населения и условиям экономического и социального прогресса и развития;

б) Разрешению международных проблем в области экономической, социальной, здравоохранения и подобных проблем; международному сотрудничеству в области культуры и образования;

с) Всеобщему уважению и соблюдению прав человека и основных свобод для всех, без различия расы, пола, языка и религии.

Статья 56

Все Члены Организации обязуются предпринимать совместные и самостоятельные действия в сотрудничестве с Организацией для достижения целей, указанных в статье 55.

Статья 57

1. Различные специализированные учреждения, созданные межправительственными соглашениями и обремененные широко международной, определенной в их учредительных актах, ответственностью в области экономической, социальной, культуры, образования, здравоохранения и подобных областях, будут поставлены в связь с Организацией в соответствии с положениями статьи 63.

2. Такие учреждения, которые будут поставлены указанным образом в связь с Организацией, именуются в последующих статьях «специализированные учреждения».

Статья 58

Организация делает рекомендации по согласованию политики и деятельности специализированных учреждений.

Статья 59

Организация, в случае надобности, проявляет инициативу в том, чтобы заинтересованные государства приступили к переговорам о создании любых новых специализированных учреждений, которые потребуются для выполнения целей, указанных в статье 55.

Статья 60

Ответственность за выполнение функций Организации, указанных в настоящей Главе, возлагается на Генеральную Ассамблею и, под руководством Генеральной Ассамблеи, на Экономический и Социальный Совет, которому для

этой цели предоставляются полномочия, указанные в Главе X.

ГЛАВА X

ЭКОНОМИЧЕСКИЙ И СОЦИАЛЬНЫЙ СОВЕТ

Состав

Статья 61

1. Экономический и Социальный Совет состоит из восемнадцати Членов Организации, избираемых Генеральной Ассамблеей.

2. С соблюдением положений, изложенных в пункте 3, шесть членов Экономического и Социального Совета избираются ежегодно сроком на три года. Выбывающий член Совета может быть переизбран немедленно.

3. При первых выборах избираются восемнадцать членов Экономического и Социального Совета. Срок полномочий шести членов, избранных таким образом, истекает в конце первого года, а других шести членов — в конце второго года, в соответствии с указаниями Генеральной Ассамблеи.

4. Каждый член Экономического и Социального Совета имеет одного представителя.

Функции и Полномочия

Статья 62

1. Экономический и Социальный Совет уполномачивается предпринимать исследования и составлять доклады по международным вопросам в области экономической, социальной, культуры, образования, здравоохранения и подобным вопросам, или побуждать к этому других, а также делать по любому из этих вопросов рекомендации Генеральной Ассамблее, Членам Организации и заинтересованным специализированным учреждениям.

2. Совет уполномачивается делать рекомендации в целях поощрения уважения и соблюдения прав человека и основных свобод для всех.

3. Совет уполномачивается подготавливать

для представления Генеральной Ассамблее проекты конвенций по вопросам, входящим в его компетенцию.

4. Совет уполномачивается созывать, в соответствии с правилами, предписанными Организацией, международные конференции по вопросам, входящим в его компетенцию.

Статья 63

1. Экономический и Социальный Совет уполномачивается вступать с любым из учреждений, указанных в статье 57, в соглашения, определяющие условия, на которых соответствующие учреждения будут поставлены в связь с Организацией. Такие соглашения подлежат утверждению Генеральной Ассамблеи.

2. Совет уполномачивается согласовывать деятельность специализированных учреждений посредством консультаций с ними и рекомендаций таким учреждениям и посредством рекомендаций Генеральной Ассамблее и Членам Организации.

Статья 64

1. Экономический и Социальный Совет уполномачивается принимать надлежащие меры для получения от специализированных учреждений регулярных докладов. Совет уполномачивается заключать соглашения с Членами Организации и со специализированными учреждениями с целью получения от них докладов о мерах, предпринятых ими во исполнение его собственных рекомендаций и рекомендаций Генеральной Ассамблеи по вопросам, входящим в его компетенцию.

2. Совет уполномачивается сообщать Генеральной Ассамблее свои замечания по этим докладам.

Статья 65

Экономический и Социальный Совет уполномачивается представлять Совету Безопасности информацию и, по предложению Совета Безопасности, обязан ему помогать.

Статья 66

1. Экономический и Социальный Совет осуществляет такие функции, какие входят в его компетенцию, в связи с выполнением рекомендаций Генеральной Ассамблеи.

2. Совет, с одобрения Генеральной Ассамблеи, уполномачивается выполнять работы по просьбе Членов Организации и по просьбе специализированных учреждений.

3. Совет должен выполнять такие другие функции, какие перечислены в других частях настоящего Устава, или какие могут быть возложены на него Генеральной Ассамблеей.

Голосование

Статья 67

1. Каждый член Экономического и Социального Совета имеет один голос.

2. Решения Экономического и Социального Совета принимаются большинством голосов членов Совета, присутствующих и участвующих в голосовании.

Процедура

Статья 68

Экономический и Социальный Совет создает комиссии в экономической и социальной области и по поощрению прав человека, а также такие другие комиссии, которые могут потребоваться для выполнения его функций.

Статья 69

Экономический и Социальный Совет приглашает любого Члена Организации участвовать без права голоса в обсуждении им любого вопроса, представляющего особый интерес для данного Члена Организации.

Статья 70

Экономический и Социальный Совет уполномачивается проводить мероприятия для участия, без права голоса, представителей специализированных учреждений в обсуждении вопросов в Совете или в созданных им комиссиях, а также

для участия представителей Совета в обсуждении вопросов в специализированных учреждениях.

Статья 71

Экономический и Социальный Совет уполномачивается проводить надлежащие мероприятия для консультации с неправительственными организациями, заинтересованными в вопросах, входящих в его компетенцию. Такие мероприятия могут быть условлены с международными организациями, а, в случае надобности, с национальными организациями после консультации с заинтересованным Членом Организации.

Статья 72

1. Экономический и Социальный Совет устанавливает свои собственные правила процедуры, включая порядок избрания своего Председателя.

2. Экономический и Социальный Совет созывается, по мере надобности, в соответствии со своими правилами, которые должны включать положения о созыве заседаний по требованию большинства его членов.

ГЛАВА XI

ДЕКЛАРАЦИЯ В ОТНОШЕНИИ НЕСАМОУПРАВЛЯЮЩИХСЯ ТЕРРИТОРИЙ

Статья 73

Члены Организации Объединенных Наций, которые несут или принимают на себя ответственность за управление территориями, народы которых не достигли еще полного самоуправления, признают тот принцип, что интересы населения этих территорий являются первоочередными и, как священный долг, принимают обязательство максимально способствовать благополучию населения этих территорий в рамках системы международного мира и безопас-

ности, установленной настоящим Уставом, и с этой целью:

а) Обеспечивать, соблюдая должное уважение к культуре указанных народов, их политический, экономический и социальный прогресс, прогресс в области образования, справедливое обращение с ними и защиту их от злоупотреблений;

б) Развивать самоуправление, учитывать должным образом политические стремления этих народов и помогать им в прогрессивном развитии их свободных политических институтов в соответствии со специфическими обстоятельствами, присущими каждой территории и ее народам, и с их разными степенями развития;

в) Укреплять международный мир и безопасность;

г) Способствовать развитию созидательных мероприятий, поощрять исследования и сотрудничать друг с другом и, где и когда это уместно, со специализированными международными организациями ради практического достижения изложенных в настоящей статье социальных, экономических и научных целей, и

д) Передавать регулярно Генеральному Секретарю для информации и с таким ограничением, какое может потребоваться по соображениям безопасности и конституционного порядка, статистическую и другую информацию специального характера, относящуюся к экономическим и социальным условиям, а также условиям образования на территориях, за которые они соответственно несут ответственность, кроме тех территорий, на которые распространяется действие Глав XII и XIII.

Статья 74

Члены Организации также соглашаются, что их политика в отношении территорий, на которые распространяется действие настоящей Главы, должна быть основана не менее, чем в отношении их метрополий, на общем принципе

добрососедства, с надлежащим учетом интересов и благополучия остального мира в делах социальных, экономических и торговли.

ГЛАВА XII

МЕЖДУНАРОДНАЯ СИСТЕМА ОПЕКИ

Статья 75

Организация Объединенных Наций создает под своим руководством международную систему опеки для управления теми территориями, которые могут быть включены в нее последующими индивидуальными соглашениями и для наблюдения за этими территориями. Эти территории именуется далее «территории под опекой».

Статья 76

Основные задачи системы опеки, в соответствии с Целями Организации Объединенных Наций, изложенными в статье 1 настоящего Устава, состоят в том, чтобы:

а) Укреплять международный мир и безопасность;

б) Способствовать политическому, экономическому и социальному прогрессу населения территорий под опекой, его прогрессу в области образования и его прогрессивному развитию в направлении к самоуправлению или независимости, как это может оказаться подходящим для специфических условий каждой территории и ее народов и имея в виду свободно выраженное желание этих народов, и как это может быть предусмотрено условиями каждого соглашения об опеке;

в) Поощрять уважение прав человека и основных свобод для всех, без различия расы, пола, языка и религии и поощрять признание взаимозависимости народов мира;

г) Обеспечивать равное отношение к Членам Организации и их гражданам в области социальной, экономической и торговой, а также равное отношение к ним в отправлениях

правосудия без ущерба для достижения вышеизложенных задач и при условии соблюдения положений статьи 80.

Статья 77

1. Система опеки распространяется на такие территории из нижеперечисленных категорий, которые могут быть включены в нее соглашениями об опеке:

а) Территории, ныне находящиеся под мандатом;

б) Территории, которые могут быть отторгнуты от вражеских государств в результате Второй Мировой Войны, и

в) Территории, добровольно включенные в систему опеки государствами, ответственными за их управление.

2. Вопрос о том, какие из территорий вышеперечисленных категорий должны быть включены в систему опеки и на каких условиях, будет предметом последующего соглашения.

Статья 78

Система опеки не распространяется на страны, ставшие Членами Организации, отношения между которыми должны основываться на уважении принципа суверенного равенства.

Статья 79

Условия опеки для каждой территории, подлежащей включению в систему опеки, в том числе все изменения и поправки, определяются соглашениями непосредственно заинтересованных государств, включая страны-мандатарии, в том случае, если территории находятся под мандатом одного из Членов Организации, и утверждаются, как предусмотрено в статьях 83 и 85.

Статья 80

1. За исключением случаев, которые могут быть согласованы в индивидуальных соглашениях об опеке, заключенных согласно статьям 77, 79 и 81, включающих каждую территорию в систему опеки, и впредь до заключения таких

соглашений, ничто в настоящей Главе не должно толковаться, как изменение каким либо образом каких бы то ни было прав любых государств или любых народов или условий существующих международных соглашений, участниками которых могут быть соответственно Члены Организации.

2. Пункт 1 настоящей статьи не должен толковаться, как дающий основания для задержки или отсрочки переговоров и заключения соглашений о включении подмандатных и других территорий в систему опеки, как это предусмотрено в статье 77.

Статья 81

Соглашение об опеке в каждом случае должно включать условия, на которых будет управляться территория под опекой, а также определять власть, которая будет осуществлять управление территорией под опекой. Такая власть, называемая далее управляющей властью, может представлять собою одно или более государств или Организацию Объединенных Наций, как таковую.

Статья 82

В любом соглашении об опеке может определяться стратегический район или районы, которые могут включать часть или всю территорию под опекой, на которую распространяется соглашение, без ущерба для какого бы то ни было особого соглашения или соглашений, заключенных на основании статьи 43.

Статья 83

1. Все функции Организации Объединенных Наций, относящиеся к стратегическим районам, включая утверждение условий соглашений об опеке и их изменений или поправок к ним, осуществляются Советом Безопасности.

2. Основные цели, изложенные в статье 76, относятся к народу каждого из стратегических районов.

3. Совет Безопасности, соблюдая условия со-

глашений об опеке и без ущерба для требований безопасности, пользуется помощью Совета по Опеке для выполнения тех функций Организации Объединенных Наций, в соответствии с системой опеки, которые относятся к политическим, экономическим и социальным вопросам, а также к вопросам в области образования в стратегических районах.

Статья 84

Обязанностью управляющей власти является обеспечение того, чтобы территория под опекой играла свою роль в поддержании международного мира и безопасности. С этой целью управляющая власть уполномачивается использовать добровольные вооруженные силы, средства обслуживания и помощь территории под опекой при выполнении обязательств, принятых в этом отношении управляющей властью перед Советом Безопасности, а равно и для местной обороны и поддержания закона и порядка в пределах территории под опекой.

Статья 85

1. Функции Организации Объединенных Наций в отношении соглашений об опеке для всех районов, не отнесенных к числу стратегических, включая утверждение условий соглашений об опеке и их изменений или поправок к ним, осуществляются Генеральной Ассамблеей.

2. Совет по Опеке, действующий под руководством Генеральной Ассамблеи, помогает Генеральной Ассамблее в выполнении этих функций.

ГЛАВА XIII

СОВЕТ ПО ОПЕКЕ

Состав

Статья 86

1. Совет по Опеке состоит из следующих Членов Организации Объединенных Наций:

а) Тех Членов Организации, которые управляют территориями под опекой;

б) Тех Членов Организации, поименованных в статье 23, которые не управляют территориями под опекой;

с) Такого числа других Членов Организации, избранных Генеральной Ассамблеей на трехгодичный срок, какое может оказаться необходимым для обеспечения того, чтобы общее число членов Совета по Опеке распределялось поровну между Членами Организации, управляющими и не управляющими территориями под опекой.

2. Каждый член Совета по Опеке назначит одно особо квалифицированное лицо, которое будет его представителем в Совете по Опеке.

Функции и Полномочия

Статья 87

Генеральная Ассамблея и находящийся под ее руководством Совет по Опеке, при выполнении своих функций, уполномачиваются:

а) Рассматривать отчеты, представляемые управляющей властью;

б) Принимать петиции и рассматривать их, консультируясь с управляющей властью;

с) Устраивать периодические посещения соответствующих территорий под опекой, в согласованные с управляющей властью сроки, и

д) Предпринимать упомянутые и другие действия в соответствии с условиями соглашений об опеке.

Статья 88

Совет по Опеке разрабатывает анкету относительно политического, экономического и социального прогресса населения каждой территории под опекой, а также его прогресса в области образования, а управляющая власть каждой территории под опекой, входящей в компетенцию Генеральной Ассамблеи, представляет последнюю ежегодные доклады на основе этой анкеты.

Голосование

Статья 89

1. Каждый член Совета по Опеке имеет один голос.

2. Решения Совета по Опеке принимаются большинством голосов присутствующих и участвующих в голосовании членов Совета.

Процедура

Статья 90

1. Совет по Опеке принимает свои собственные правила процедуры, включая порядок избрания своего Председателя.

2. Заседания Совета по Опеке созываются по мере надобности в соответствии с его правилами процедуры, которые должны предусматривать созыв заседаний по требованию большинства членов Совета.

Статья 91

Совет по Опеке пользуется в соответствующих случаях помощью Экономического и Социального Совета и специализированных учреждений в отношении вопросов, в которых они соответственно заинтересованы.

ГЛАВА XIV

МЕЖДУНАРОДНЫЙ СУД

Статья 92

Международный Суд является главным судебным органом Организации Объединенных Наций. Он действует в соответствии с прилагаемым Статутом, который основан на Статуте Постоянной Палаты Международного Правосудия и образует неотъемлемую часть настоящего Устава.

Статья 93

1. Все Члены Организации являются *ipso facto* участниками Статута Международного Суда.

2. Государство, не являющееся Членом Организации, может стать участником Статута Меж-

дународного Суда, на условиях, которые определяются, в каждом отдельном случае, Генеральной Ассамблеей по рекомендации Совета Безопасности.

Статья 94

1. Каждый Член Организации обязуется выполнить решение Международного Суда по тому делу, в котором он является стороной.

2. В случае, если какая либо сторона в деле не выполнит обязательства, возложенного на нее решением Суда, другая сторона может обратиться в Совет Безопасности, который может, если признает это необходимым, сделать рекомендации или решить о принятии мер для приведения решения в исполнение.

Статья 95

Настоящий Устав ни в коей мере не препятствует Членам Организации поручать разрешение своих разногласий другим судам, в силу уже существующих соглашений или таких, которые могут быть заключены в будущем.

Статья 96

1. Генеральная Ассамблея или Совет Безопасности могут запрашивать от Международного Суда консультативные заключения по любому юридическому вопросу.

2. Другие органы Организации Объединенных Наций и специализированные учреждения, которым Генеральная Ассамблея может дать в любое время разрешение на это, также могут запрашивать консультативные заключения Суда по юридическим вопросам, возникающим в пределах их круга деятельности.

ГЛАВА XV

СЕКРЕТАРИАТ

Статья 97

Секретариат состоит из Генерального Секретаря и такого персонала, который может потре-

боваться для Организации. Генеральный Секретарь назначается Генеральной Ассамблеей по рекомендации Совета Безопасности. Генеральный Секретарь является главным административным должностным лицом Организации.

Статья 98

Генеральный Секретарь действует в этом качестве на всех заседаниях Генеральной Ассамблеи, Совета Безопасности, Экономического и Социального Совета и Совета по Опеке и выполняет такие другие функции, какие возлагаются на него этими органами. Генеральный Секретарь представляет Генеральной Ассамблее ежегодный отчет о работе Организации.

Статья 99

Генеральный Секретарь имеет право доводить до сведения Совета Безопасности о любых вопросах, которые, по его мнению, могут угрожать поддержанию международного мира и безопасности.

Статья 100

1. При исполнении своих обязанностей Генеральный Секретарь и персонал Секретариата не должны запрашивать или получать указаний от какого бы то ни было правительства или власти, посторонней для Организации. Они должны воздерживаться от любых действий, которые могли бы отразиться на их положении, как международных должностных лиц, ответственных только перед Организацией.

2. Каждый Член Организации обязуется уважать строго международный характер обязанностей Генерального Секретаря и персонала Секретариата и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

Статья 101

1. Персонал Секретариата назначается Генеральным Секретарем, согласно правилам, устанавливаемым Генеральной Ассамблеей.

2. Надлежащий персонал выделяется для постоянной работы в Экономический и Социальный Совет, в Совет по Опеке и, по мере надобности, в другие органы Организации. Этот персонал составляет часть Секретариата.

3. При приеме на службу и определении условий службы, следует руководствоваться, главным образом, необходимостью обеспечить высокий уровень работоспособности, компетентности и добросовестности. Должное внимание следует уделять важности подбора персонала на возможно более широкой географической основе.

ГЛАВА XVI

РАЗНЫЕ ПОСТАНОВЛЕНИЯ

Статья 102

1. Всякий договор и всякое международное соглашение, заключенное любым Членом Организации после вступления в силу настоящего Устава, должны быть, при первой возможности, зарегистрированы в Секретариате и им опубликованы.

2. Ни одна из сторон в любом таком договоре или международном соглашении, не зарегистрированных в соответствии с пунктом 1 настоящей статьи, не может ссылаться на такой договор или соглашение ни в одном из органов Организации Объединенных Наций.

Статья 103

В том случае, когда обязательства Членов Организации по настоящему Уставу окажутся в противоречии с их обязательствами по какому либо другому международному соглашению, преимущественную силу имеют обязательства по настоящему Уставу.

Статья 104

Организация Объединенных Наций пользуется на территории каждого из своих Членов такой правоспособностью, которая может оказаться

необходимой для выполнения ее функций и достижения ее целей.

Статья 105

1. Организация Объединенных Наций пользуется на территории каждого из своих Членов такими привилегиями и иммунитетами, которые необходимы для достижения ее целей.

2. Представители Членов Организации и ее должностные лица также пользуются привилегиями и иммунитетами, которые необходимы для самостоятельного выполнения ими своих функций, связанных с деятельностью Организации.

3. Генеральная Ассамблея может делать рекомендации для определения деталей применения пунктов 1 и 2 настоящей статьи, а также может предлагать Членам Организации конвенции для этой цели.

ГЛАВА XVII

МЕРОПРИЯТИЯ ПО БЕЗОПАСНОСТИ В ПЕРЕХОДНЫЙ ПЕРИОД

Статья 106

Впредь до вступления в силу таких упомянутых в статье 43 особых соглашений, какие, по мнению Совета Безопасности, дают ему возможность начать осуществление своих обязанностей, согласно статье 42, участники Декларации Четырех Держав, подписанной в Москве 30 Октября 1943 г., и Франция будут, в соответствии с положениями пункта 5 этой Декларации, консультироваться друг с другом и, в случае необходимости, с другими Членами Организации с целью таких совместных действий от имени Организации, какие могут оказаться необходимыми для поддержания международного мира и безопасности.

Статья 107

Настоящий Устав, ни в коей мере, не лишает юридической силы действия, предпринятые или санкционированные в результате Второй Мировой Войны несущими ответственность за такие

действия правительствами, в отношении любого государства, которое в течение второй мировой войны было врагом любого из государств, подписавших настоящий Устав, а также не препятствует таким действиям.

ГЛАВА XVIII

ПОПРАВКИ

Статья 108

Поправки к настоящему Уставу вступают в силу для всех Членов Организации, после того как они приняты двумя третями голосов членов Генеральной Ассамблеи и ратифицированы, в соответствии с их конституционной процедурой, двумя третями Членов Организации, включая всех постоянных членов Совета Безопасности.

Статья 109

1. С целью пересмотра настоящего Устава может быть созвана Генеральная Конференция Членов Организации в срок и в месте, которые должны быть определены двумя третями голосов членов Генеральной Ассамблеи, и голосами любых семи членов Совета Безопасности. Каждый Член Организации будет иметь на Конференции один голос.

2. Любое изменение настоящего Устава, рекомендованное двумя третями голосов участников Конференции, вступит в силу по ратификации, в соответствии с их конституционной процедурой, двумя третями Членов Организации, включая всех постоянных членов Совета Безопасности.

3. Если такая Конференция не состоится до десятой ежегодной сессии Генеральной Ассамблеи, считая со вступления настоящего Устава в силу, предложение созвать такую Конференцию включается в повестку дня этой сессии Генеральной Ассамблеи, и Конференция созывается, если это будет решено простым большинством голосов членов Генеральной Ассам-

блей и голосами любых семи членов Совета Безопасности.

ГЛАВА XIX

РАТИФИКАЦИЯ И ПОДПИСАНИЕ

Статья 110

1. Настоящий Устав подлежит ратификации подписавшими его государствами, в соответствии с их конституционной процедурой.

2. Ратификационные грамоты должны сдаваться на хранение Правительству Соединенных Штатов Америки, которое будет извещать о сдаче на хранение каждой грамоты все государства, подписавшие Устав, также как и Генерального Секретаря Организации, когда он будет назначен.

3. Настоящий Устав вступит в силу по сдаче на хранение ратификационных грамот Китайской Республикой, Францией, Союзом Советских Социалистических Республик, Соединенным Королевством Великобритании и Северной Ирландии и Соединенными Штатами Америки, и большинством других государств, подписавших Устав. После этого Правительством Соеди-

ненных Штатов Америки будет составлен протокол о сдаче на хранение ратификационных грамот, копии с которого будут разосланы всем подписавшим Устав государствам.

4. Государства, подписавшие настоящий Устав, которые ратифицируют его после того, как он вступит в силу, станут Первоначальными Членами Организации Объединенных Наций со дня сдачи ими на хранение своих соответствующих ратификационных грамот.

Статья 111

Настоящий Устав, китайский, французский, русский, английский и испанский тексты которого являются равно аутентичными, будет храниться в архиве Правительства Соединенных Штатов Америки. Это правительство препровождает копии Устава, должным образом заверенные, Правительствам всех других подписавших его государств.

В УДОСТОВЕРЕНИЕ ЧЕГО представители Правительств Объединенных Наций подписали настоящий Устав.

СОСТАВЛЕНО в городе Сан-Франциско, июня двадцать шестого дня, тысяча девятьсот сорок пятого года.

СТАТУТ МЕЖДУНАРОДНОГО СУДА

Статья 1

Международный Суд, учрежденный Уставом Об'единенных Наций в качестве главного судебного органа Об'единенных Наций, образуется и действует в соответствии с нижеследующими постановлениями настоящего Статута.

ГЛАВА I

ОРГАНИЗАЦИЯ СУДА

Статья 2

Суд состоит из коллегии независимых судей, избранных, вне зависимости от их гражданства, из числа лиц высоких моральных качеств, удовлетворяющих требованиям, предъявляемым в их странах для назначения на высшие судебные должности, или являющихся юристами с признанным авторитетом в области международного права.

Статья 3

1. Суд состоит из пятнадцати членов, причем в его составе не может быть двух граждан одного и того же государства.

2. Лицо, которое можно рассматривать, в применении к составу Суда, как гражданина более чем одного государства, считается гражданином того государства, в котором он обычно пользуется своими гражданскими и политическими правами.

Статья 4

1. Члены Суда избираются Генеральной Ассамблеей и Советом Безопасности из числа лиц, внесенных в список по предложению национальных групп Постоянной Палаты Третейского Суда согласно нижеследующим положениям.

2. Что касается Членов Об'единенных Наций, не представленных в Постоянной Палате Третейского Суда, то кандидаты выставляются на-

циональными группами, назначенными для этой цели их правительствами, с соблюдением условий, установленных для членов Постоянной Палаты Третейского Суда статьей 44 Гаагской Конвенции 1907 года о мирном решении международных столкновений.

3. Условия, на которых государство, участник настоящего Статута, но не входящее в состав Об'единенных Наций, может участвовать в избрании членов Суда, определяются, при отсутствии особого соглашения, Генеральной Ассамблеей по рекомендации Совета Безопасности.

Статья 5

1. Не позднее чем за три месяца до дня выборов Генеральный Секретарь Об'единенных Наций обращается к членам Постоянной Палаты Третейского Суда, принадлежащим к государствам-участникам настоящего Статута, и к членам национальных групп, назначенных в порядке пункта 2 статьи 4, с письменным предложением о том, чтобы каждая национальная группа указала, в течение определенного срока, кандидатов, могущих принять на себя обязанности члена Суда.

2. Никакая группа не может выставить более четырех кандидатов, причем не более двух кандидатов могут состоять в гражданстве государства, представляемого группой. Число кандидатов, выставленных группой, ни в коем случае не может превышать более чем вдвое число мест, подлежащих заполнению.

Статья 6

Рекомендуется, чтобы каждая группа до выставления кандидатур запрашивала мнение высших судебных установлений, юридических факультетов, правовых высших учебных заведений и Академий своей страны, а также национальных отделений международных Академий, занимающихся изучением права.

Статья 7

1. Генеральный Секретарь составляет в алфавитном порядке список всех лиц, чьи кандидатуры были выставлены. Кроме случая, предусмотренного в пункте 2 статьи 12, только лица, внесенные в этот список, могут быть избраны.

2. Генеральный Секретарь представляет этот список Генеральной Ассамблее и Совету Безопасности.

Статья 8

Генеральная Ассамблея и Совет Безопасности приступают к выборам членов Суда независимо друг от друга.

Статья 9

При избрании, избиратели должны иметь в виду, что не только каждый избранный, в отдельности, должен удовлетворять всем предъявляемым требованиям, но и весь состав судей, в целом, должен обеспечить представительство главнейших форм цивилизации и основных правовых систем мира.

Статья 10

1. Избранными считаются кандидаты, получившие абсолютное большинство голосов и в Генеральной Ассамблее, и в Совете Безопасности.

2. Любое голосование в Совете Безопасности, как при выборах судей, так и при назначении членов согласительной комиссии, предусмотренной статьей 12, производится без всякого различия между постоянными и непостоянными членами Совета Безопасности.

3. В случае, если бы абсолютное большинство голосов было подано и в Генеральной Ассамблее, и в Совете Безопасности, более чем за одного гражданина того же государства, избранным считается лишь старший по возрасту.

Статья 11

Если после первого заседания, созванного для выборов, одно или несколько мест окажутся

незаполненными, состоится второе, а в случае надобности, и третье заседание.

Статья 12

1. Если после третьего заседания одно или несколько мест окажутся незаполненными, то в любое время, по требованию либо Генеральной Ассамблеи, либо Совета Безопасности, может быть созвана согласительная комиссия в составе шести членов: трех по назначению Генеральной Ассамблеи и трех по назначению Совета Безопасности, для избрания, абсолютным большинством голосов, одного лица на каждое еще свободное место и представления его кандидатуры на усмотрение Генеральной Ассамблеи и Совета Безопасности.

2. Если согласительная комиссия единогласно остановится на кандидатуре какого-либо лица, удовлетворяющего предъявляемым требованиям, его имя может быть включено в список, хотя бы оно и не было внесено в кандидатские списки, предусмотренные статьей 7.

3. Если согласительная комиссия придет к убеждению, что выборы не могут состояться, тогда члены Суда, уже избранные, приступают в срок, определяемый Советом Безопасности, к заполнению свободных мест путем избрания членов Суда из числа кандидатов, за которых были поданы голоса, либо в Генеральной Ассамблее, либо в Совете Безопасности.

4. В случае равенства голосов судей, голос старшего по возрасту дает перевес.

Статья 13

1. Члены Суда избираются на девять лет и могут быть переизбраны, с тем, однако, что срок полномочий пяти судей первого состава Суда истекает через три года, а срок полномочий еще пяти судей — через шесть лет.

2. Генеральный Секретарь, немедленно по окончании первых выборов, определяет по жребию, кто из судей считается избранным на указанные выше первоначальные сроки в три года и в шесть лет.

3. Члены Суда продолжают исполнять свою должность впредь до замещения их мест. Даже после замещения они обязаны закончить начатые дела.

4. В случае подачи членом Суда заявления об отставке, это заявление адресуется Председателю Суда для передачи Генеральному Секретарю. По получении последним заявления место считается вакантным.

Статья 14

Открывшиеся вакансии заполняются тем же порядком, который установлен для первых выборов, с соблюдением нижеследующего правила: в течение месяца после открытия вакансии Генеральный Секретарь приступает к посылке приглашений, предусмотренных статьей 5, а день выборов устанавливается Советом Безопасности.

Член Суда, избранный взамен члена, срок полномочий которого еще не истек, остается в должности до истечения срока полномочий своего предшественника.

Статья 16

1. Члены Суда не могут исполнять никаких политических или административных обязанностей и не могут посвящать себя никакому другому занятию профессионального характера.

2. Сомнения по настоящему вопросу разрешаются определением Суда.

Статья 17

1. Никто из членов Суда не может исполнять обязанностей представителя, поверенного или адвоката ни в каком деле.

2. Никто из членов Суда не может участвовать в разрешении какого-либо дела, в котором он ранее участвовал в качестве представителя, поверенного, или адвоката одной из сторон, или члена национального или международного суда,

следственной комиссии или в каком-либо ином качестве.

3. Сомнения по настоящему вопросу разрешаются определением Суда.

Статья 18

1. Член Суда не может быть отрешен от должности, кроме случая когда, по единогласному мнению прочих членов, он перестает удовлетворять предъявляемым требованиям.

2. Об этом Генеральный Секретарь официально уведомляется Секретарем Суда.

3. По получении этого уведомления место считается вакантным.

Статья 19

Члены Суда при исполнении ими судебных обязанностей пользуются дипломатическими привилегиями и иммунитетами.

Статья 20

Каждый член Суда обязан до вступления в должность сделать в открытом заседании Суда торжественное заявление, что он будет отправлять свою должность беспристрастно и добросовестно.

Статья 21

1. Суд избирает Председателя и Вице-Председателя на три года. Они могут быть переизбраны.

2. Суд назначает своего Секретаря и может принять меры для назначения таких других должностных лиц, которые могут оказаться необходимыми.

Статья 22

1. Местопребыванием Суда является Гаага. Это, однако, не препятствует Суду заседать и выполнять свои функции в других местах во всех случаях, когда Суд найдет это желательным.

2. Председатель и Секретарь Суда должны проживать в месте пребывания Суда.

Статья 23

1. Суд заседает постоянно, за исключением судебных вакансий, сроки и длительность которых устанавливаются Судом.

2. Члены Суда имеют право на периодический отпуск, время и продолжительность которого определяются Судом, причем принимается во внимание расстояние от Гааги до постоянного местожительства каждого судьи на родине.

3. Члены Суда обязаны быть в распоряжении Суда во всякое время, за исключением времени нахождения в отпуску и отсутствия по причине болезни или по иным серьезным основаниям, должным образом объясненным Председателю.

Статья 24

1. Если по какой-либо особой причине член Суда считает, что он не должен участвовать в разрешении определенного дела, он сообщает об этом Председателю.

2. Если Председатель находит, что кто-либо из членов Суда не должен по какой-либо особой причине участвовать в заседании по определенному делу, он предупреждает его об этом.

3. Если при этом возникает разногласие между членом Суда и Председателем, то оно разрешается определением Суда.

Статья 25

1. Кроме случаев, специально предусмотренных в настоящем Статуте, Суд заседает в полном составе.

2. При условии, что число судей, имеющихся налицо для образования Суда, не меньше одиннадцати, Регламент Суда может предусмотреть, что один или несколько судей могут быть, в зависимости от обстоятельств, освобождены, по очереди, от участия в заседаниях.

3. Кворум в девять судей достаточен для образования судебного присутствия.

Статья 26

1. Суд может, по мере надобности, образовывать одну или несколько камер, в составе

трех или более судей, по усмотрению Суда для разбора определенных категорий дел, например, трудовых дел и дел, касающихся транзита и связи.

2. Суд может в любое время образовать камеру для разбора отдельного дела. Число судей, образующих такую камеру, определяется Судом с одобрения сторон.

3. Дела заслушиваются и разрешаются камерами, предусмотренными настоящей статьей, если стороны об этом просят.

Статья 27

Решение, постановленное одной из камер, предусмотренных в статьях 26 и 29, считается вынесенным самим Судом.

Статья 28

Камеры, предусмотренные статьями 26 и 29, могут, с согласия сторон, заседать и выполнять свои функции в других местах, помимо Гааги.

Статья 29

В целях ускорения разрешения дел Суд ежегодно образует камеру в составе пяти судей, которая, по просьбе сторон, может рассматривать и разрешать дела в порядке упрощенного судопроизводства. Для замены судей, которые признают для себя невозможным принять участие в заседаниях, выделяются дополнительно два судьи.

Статья 30

1. Суд составляет Регламент, определяющий порядок выполнения им своих функций. Суд, в частности, устанавливает правила судопроизводства.

2. В Регламенте Суда может быть предусмотрено участие в заседаниях Суда или его камер ассесоров без права решающего голоса.

Статья 31

1. Судьи, состоящие в гражданстве каждой из сторон, сохраняют право участвовать в заседаниях по производящемуся в Суде делу.

2. Если в составе судебного присутствия находится судья, состоящий в гражданстве одной стороны, любая другая сторона может избрать для участия в присутствии в качестве судьи лицо по своему выбору. Это лицо избирается преимущественно из числа тех лиц, которые выдвигались в качестве кандидатов, в порядке, предусмотренном в статьях 4 и 5.

3. Если в составе судебного присутствия нет ни одного судьи, состоящего в гражданстве сторон, то каждая из этих сторон может избрать судью в порядке, предусмотренном в пункте 2 настоящей статьи.

4. Постановления настоящей статьи применяются к случаям, предусмотренным в статьях 26 и 29. В таких случаях Председатель просит одного, или, в случае надобности, двух членов Суда из состава камеры, уступить свое место членам Суда, состоящим в гражданстве заинтересованных сторон, либо, при отсутствии таковых или в случае невозможности присутствовать, судьям, специально избранным сторонами.

5. Если у нескольких сторон имеется общий интерес, то они, поскольку это касается применения предыдущих постановлений, рассматриваются, как одна сторона. В случае сомнений по этому вопросу, они разрешаются определением Суда.

6. Судьи, избранные согласно изложенному в пунктах 2, 3 и 4 настоящей статьи, должны удовлетворять условиям, требуемым статьей 2 и пунктом 2 статьи 17 и статьями 20 и 24 настоящего Статута. Они участвуют в принятии решений на равных правах с их коллегами.

Статья 32

1. Члены Суда получают годовой оклад.
2. Председатель получает особую годовую прибавку.
3. Вице-Председатель получает особую прибавку за каждый день, когда он исполняет обязанности Председателя.
4. Избранные в порядке статьи 31 судьи, не являющиеся членами Суда, получают вознаграждение за каждый день выполнения ими своих функций.

граждение за каждый день выполнения ими своих функций.

5. Эти оклады, прибавки и вознаграждение устанавливаются Генеральной Ассамблеей. Они не могут быть уменьшены в течение срока службы.

6. Оклад Секретаря Суда устанавливается Генеральной Ассамблеей по представлению Суда.

7. Правила, установленные Генеральной Ассамблеей, определяют условия, на которых членам Суда и Секретарю Суда назначаются пенсии при выходе их в отставку, равно как и условия, на которых члены и Секретарь Суда получают возмещение своих путевых расходов.

8. Указанные выше оклады, прибавки и вознаграждение освобождаются от всякого обложения.

Статья 33

Объединенные Нации несут расходы Суда в порядке, определяемом Генеральной Ассамблеей.

ГЛАВА II

КОМПЕТЕНЦИЯ СУДА

Статья 34

1. Только государства могут быть сторонами по делам, разбираемым Судом.

2. На условиях своего Регламента и в соответствии с ним, Суд может запрашивать у публичных международных организаций информацию, относящуюся к делам, находящимся на его рассмотрении, а также получает подобную информацию, представляемую указанными организациями по их собственной инициативе.

3. Когда по делу, разбираемому Судом, ему надлежит дать толкование учредительному документу какой-либо публичной международной организации или международной конвенции, заключенной в силу такого документа, Секретарь Суда уведомляет данную публичную меж-

дународную организацию и препровождает ей копии всего письменного производства.

Статья 35

1. Суд открыт для государств, являющихся участниками настоящего Статута.

2. Условия, на которых Суд открыт для других государств, определяются Советом Безопасности, с соблюдением особых постановлений, содержащихся в действующих договорах; эти условия, ни в коем случае, не могут поставить стороны в неравное положение перед Судом.

3. Когда государство, не состоящее Членом Об'единенных Наций, является стороной в деле, Суд определяет сумму, которую эта сторона должна внести на покрытие расходов Суда. Это постановление не применяется, если данное государство уже участвует в расходах Суда.

Статья 36

1. К ведению Суда относятся все дела, которые будут переданы ему сторонами, и все вопросы, специально предусмотренные Уставом Об'единенных Наций, или действующими договорами и конвенциями.

2. Государства-участники настоящего Статута могут в любое время заявить, что они признают без особого о том соглашения, *ipso facto*, в отношении любого иного государства, принявшего такое же обязательство, юрисдикцию Суда обязательной по всем правовым спорам, касающимся:

- a) толкование договора;
- b) любого вопроса международного права;
- c) наличия факта, который, если он будет установлен, представит собой нарушение международного обязательства;
- d) характера и размеров возмещения, причитающегося за нарушение международного обязательства.

3. Вышеуказанные заявления могут быть безусловными, или на условиях взаимности со стороны тех или иных государств, или же на определенное время.

4. Такие заявления сдаются на хранение Генеральному Секретарю, который препровождает копии таковых участникам настоящего Статута и Секретарю Суда.

5. Заявления, сделанные на основании статьи 36 Статута Постоянной Палаты Международного Правосудия, продолжающие оставаться в силе, считаются, в отношениях между участниками настоящего Статута, признанием ими юрисдикции Международного Суда для себя обязательной на неистекший срок действия этих заявлений и в соответствии с условиями, в них изложенными.

6. В случае спора о подсудности дела Суду, вопрос разрешается определением Суда.

Статья 37

Во всех случаях, когда действующие договор или конвенция предусматривают передачу дела Суду, который должен был быть учрежден Лигой Наций, или Постоянной Палате Международного Правосудия, дело между сторонами-участниками настоящего Статута должно передаваться в Международный Суд.

Статья 38

1. Суд, — который обязан решать переданные ему споры на основании международного права, — применяет:

- a) международные конвенции, как общие так и специальные, устанавливающие правила, определенно признанные спорящими государствами;
- b) международный обычай, как доказательство всеобщей практики, признанной в качестве правовой нормы;
- c) общие принципы права, признанные цивилизованными нациями;
- d) с оговоркой, указанной в статье 59, судебные решения и доктрины наиболее квалифицированных специалистов по публичному праву различных наций, в качестве вспомогательного средства для определения правовых норм.

2. Это постановление не ограничивает права Суда разрешать дело *ex aequo et bono*, если стороны с этим согласны.

ГЛАВА III СУДОПРОИЗВОДСТВО

Статья 39

1. Официальными языками Суда являются французский и английский. Если стороны согласны на ведение дела на французском языке, то решение выносится на французском языке. Если стороны согласны на ведение дела на английском языке, то решение выносится на английском языке.

2. При отсутствии соглашения относительно того, какой язык будет применяться, каждая сторона может в судоговорении пользоваться тем языком, который она предпочитает; решение Суда выносится на французском и английском языках. В этом случае Суд одновременно определяет, какой из двух текстов рассматривается в качестве аутентичного.

3. Суд обязан по ходатайству любой стороны предоставить ей право пользоваться другим языком, помимо французского и английского.

Статья 40

1. Дела возбуждаются в Суде, в зависимости от обстоятельств, или нотификацией специального соглашения, или письменным заявлением на имя Секретаря. В обоих случаях должны быть указаны предмет спора и стороны.

2. Секретарь немедленно сообщает заявление всем заинтересованным лицам.

3. Он также извещает Членов Об'единенных Наций, через посредство Генерального Секретаря, а также и другие государства, имеющие право доступа к Суду.

Статья 41

1. Суд имеет право указать, если, по его мнению, это требуется обстоятельствами, любые временные меры, которые должны быть приняты

для обеспечения прав каждой из сторон.

2. Впредь до окончательного решения, сообщение о предлагаемых мерах немедленно доводится до сведения сторон и Совета Безопасности.

Статья 42

1. Стороны выступают через представителей.

2. Они могут пользоваться в Суде помощью поверенных или адвокатов.

3. Представители, поверенные и адвокаты, представляющие стороны в Суде, пользуются привилегиями и иммунитетами, необходимыми для самостоятельного выполнения ими своих обязанностей.

Статья 43

1. Судопроизводство состоит из двух частей: письменного и устного судопроизводства.

2. Письменное судопроизводство состоит из сообщения Суду и сторонам меморандумов, контр-меморандумов и, если потребуется, ответов на них, а равно всех подтверждающих их бумаг и документов.

3. Эти сообщения производятся через Секретаря, в порядке и в сроки, установленные Судом.

4. Всякий документ, предъявляемый одной из сторон, должен быть сообщен другой в засвидетельствованной копии.

5. Устное судопроизводство состоит в заслушании Судом свидетелей, экспертов, представителей, поверенных и адвокатов.

Статья 44

1. Для передачи всех извещений иным лицам, кроме представителей, поверенных и адвокатов, Суд обращается непосредственно к правительству государства, на территории которого извещение должно быть вручено.

2. То же правило применяется в случаях, когда необходимо принять меры к получению доказательств на месте.

Статья 45

Слушание дела ведется под руководством Председателя или, если он не может председа-

тельствовать, Вице-Председателя; если ни тот ни другой не могут председательствовать, председательствует старший из присутствующих судей.

Статья 46

Слушание дела в Суде производится публично, если не последовало иного решения Суда или если стороны не требуют, чтобы публичка не была допущена.

Статья 47

1. Каждому судебному заседанию ведется протокол, подписываемый Секретарем и Председателем.

2. Лишь этот протокол аутентичен.

Статья 48

Суд распоряжается о направлении дела, определяет формы и сроки, в которые каждая сторона должна окончательно изложить свои доводы, и принимает все меры, относящиеся к собиранию доказательств.

Статья 49

Суд может, даже до начала слушания дела, требовать от представителей пред'явления любого документа или объяснений. В случае отказа составляется акт.

Статья 50

Суд может во всякое время поручить производство расследования или экспертизы всякому лицу, коллегии, бюро, комиссии или другой организации по своему выбору.

Статья 51

При слушании дела все относящиеся к делу вопросы предлагаются свидетелям и экспертам с соблюдением условий, определяемых Судом в Регламенте, упомянутом в статье 30.

Статья 52

После получения доказательств в установленные для этого сроки, Суд может отказать в

принятии всех дальнейших устных и письменных доказательств, которые одна из сторон пожелала бы пред'явить без согласия другой.

Статья 53

1. Если одна из сторон не явится в Суд или не представит своих доводов, другая сторона может просить Суд о разрешении дела в свою пользу.

2. Суд обязан, до удовлетворения этого ходатайства, удостовериться не только в подсудности ему дела, согласно статей 36 и 37, но также и в том, имеет ли это притязание достаточное фактическое и правовое обоснование.

Статья 54

1. Когда представители, адвокаты и поверенные закончили под руководством Суда свои объяснения по делу, Председатель объявляет слушание законченным.

2. Суд удаляется для обсуждения решения.

3. Сопециания Суда происходят в закрытом заседании и сохраняются в тайне.

Статья 55

1. Все вопросы разрешаются большинством голосов присутствующих судей.

2. В случае разделения голосов поровну, голос Председателя, или замещающего его Судьи, дает перевес.

Статья 56

1. В решении должны быть приведены соображения, на которых оно основано.

2. Решение содержит имена судей, участвовавших в его принятии.

Статья 57

Если решение, в целом или в части, не выражает единогласного мнения судей, то каждый судья имеет право представить свое особое мнение.

Статья 58

Решение подписывается Председателем и

Секретарем Суда. Оно оглашается в открытом заседании Суда после надлежащего уведомления представителей сторон.

Статья 59

Решение Суда обязательно лишь для участвующих в деле сторон и лишь по данному делу.

Статья 60

Решение окончательно и не подлежит обжалованию. В случае спора о смысле или объеме решения, толкование его принадлежит Суду по требованию любой стороны.

Статья 61

1. Просьба о пересмотре решения может быть заявлена лишь на основании вновь открывшихся обстоятельств, которые, по своему характеру, могут оказать решающее влияние на исход дела и которые, при вынесении решения, не были известны ни Суду, ни стороне, просящей о пересмотре, при том неперемennom условии, что такая неосведомленность не была следствием небрежности.

2. Производство по пересмотру открывается определением Суда, в котором определенно устанавливается наличие нового обстоятельства с признанием за последним характера, дающего основание к пересмотру дела, и объявляется о принятии, в силу этого, просьбы о пересмотре.

3. Суд может потребовать, чтобы условия решения были выполнены, прежде чем он откроет производство по пересмотру дела.

4. Просьба о пересмотре должна быть заявлена до истечения шестимесячного срока после открытия новых обстоятельств.

5. Никакие просьбы о пересмотре не могут быть заявлены по истечении десяти лет с момента вынесения решения.

Статья 62

1. Если какое-либо государство считает, что решение по делу может затронуть какой-либо его интерес правового характера, то это государ-

ство может обратиться в Суд с просьбой о разрешении вступить в дело.

2. Решение по такой просьбе принадлежит Суду.

Статья 63

1. В случае возникновения вопроса о толковании конвенции, в которой, кроме заинтересованных в деле сторон, участвуют и другие государства, Секретарь Суда немедленно извещает все эти государства.

2. Каждое из государств, получивших такое извещение, имеет право вступить в дело, и, если оно воспользуется этим правом, толкование, содержащееся в решении, равным образом обязательно и для него.

Статья 64

При отсутствии иного определения Суда, каждая сторона несет свои собственные судебные издержки.

ГЛАВА IV

КОНСУЛЬТАТИВНЫЕ ЗАКЛЮЧЕНИЯ

Статья 65

1. Суд может давать консультативные заключения по любому юридическому вопросу, по запросу любого учреждения, уполномоченного делать такие запросы самим Уставом Объединенных Наций или согласно этому Уставу.

2. Вопросы, по которым испрашивается консультативное заключение Суда, представляются Суду в письменном заявлении, содержащем точное изложение вопроса, по которому требуется заключение; к нему прилагаются все документы, могущие послужить к разъяснению вопроса.

Статья 66

1. Секретарь Суда немедленно сообщает о заявлении, содержащем просьбу о консультативном заключении всем государствам, имеющим право доступа к Суду.

2. Кроме того, Секретарь Суда посылкою особого и непосредственного уведомления сообщает любому имеющему доступ к Суду государству, а также любой международной организации, которые могут, по мнению Суда (или его Председателя, если Суд не заседает), дать сведения по данному вопросу, что Суд готов принять, в течение устанавливаемого Председателем срока, относящиеся к вопросу письменные доклады или же выслушать такие же устные доклады на открытом заседании, назначаемом с этой целью.

3. Если такое государство, имеющее право доступа к Суду, не получит особого уведомления, упомянутого в пункте 2 настоящей статьи, то оно может выразить желание представить письменный доклад или быть выслушанным; Суд принимает решение по этому вопросу.

4. Государства и организации, которые представили письменные или устные доклады, или и те и другие, допускаются к обсуждению докладов, сделанных другими государствами или организациями, в формах, пределах и в сроки, устанавливаемые в каждом отдельном случае Судом или, если он не заседает, Председателем Суда. Для этой цели Секретарь Суда сообщает в надлежащее время все такие письменные доклады государствам и организациям, которые сами представили подобные доклады.

Статья 67

Суд выносит свои консультативные заключения в открытом заседании, о чем предупреж-

даются Генеральный Секретарь и представители непосредственно заинтересованных членов Объединенных Наций, других государств и международных организаций.

Статья 68

При осуществлении своих консультативных функций Суд, помимо указанного, руководствуется постановлениями настоящего Статута, относящимися к спорным делам, в той мере, в какой Суд признает их применимыми.

ГЛАВА V

ПОПРАВКИ

Статья 69

Поправки к настоящему Статуту вводятся тем же порядком, какой предусмотрен Уставом Объединенных Наций для поправок к этому Уставу, при соблюдении, однако, всех правил, какие могут быть установлены Генеральной Ассамблеей по рекомендации Совета Безопасности относительно участия государств, не состоящих Членами Объединенных Наций, но являющихся участниками Статута.

Статья 70

Суд имеет право предлагать поправки к настоящему Статуту, какие он признает необходимыми, сообщая их письменно Генеральному Секретарю для дальнейшего рассмотрения сообразно с правилами, изложенными в статье 69.

CARTA DE LAS NACIONES UNIDAS

Y

ESTATUTO DE LA CORTE INTERNACIONAL DE JUSTICIA



SAN FRANCISCO · 1945

CARTA DE LAS NACIONES UNIDAS

NOSOTROS LOS PUEBLOS DE LAS NACIONES UNIDAS RESUELTOS

- a preservar a las generaciones venideras del flagelo de la guerra, que dos veces durante nuestra vida ha infligido a la humanidad sufrimientos indecibles,
- a reafirmar la fe en los derechos fundamentales del hombre, en la dignidad y el valor de la persona humana, en la igualdad de derechos de hombres y mujeres y de las naciones grandes y pequeñas,
- a crear condiciones bajo las cuales puedan mantenerse la justicia y el respeto a las obligaciones emanadas de los tratados y de otras fuentes del derecho internacional,
- a promover el progreso social y a elevar el nivel de vida dentro de un concepto más amplio de la libertad,

Y CON TALES FINALIDADES

- a practicar la tolerancia y a convivir en paz como buenos vecinos,
- a unir nuestras fuerzas para el mantenimiento de la paz y la seguridad internacionales,
- a asegurar, mediante la aceptación de principios y la adopción de métodos, que no se usará la fuerza armada sino en servicio del interés común, y
- a emplear un mecanismo internacional para promover el progreso económico y social de todos los pueblos,

HEMOS DECIDIDO AUNAR NUESTROS ESFUERZOS PARA REALIZAR ESTOS DESIGNIOS

Por lo tanto, nuestros respectivos Gobiernos, por medio de representantes reunidos en la ciudad de San Francisco que han exhibido sus plenos poderes, encontrados en buena y debida forma, han convenido en la presente Carta de las Naciones Unidas, y por este acto establecen una organización internacional que se denominará las Naciones Unidas.

CAPITULO I

PROPOSITOS Y PRINCIPIOS

Artículo 1

Los Propósitos de las Naciones Unidas son:

1. Mantener la paz y la seguridad internacionales, y con tal fin: tomar medidas colectivas eficaces para prevenir y eliminar amenazas a la paz, y para suprimir actos de agresión u otros quebrantamientos de la paz; y lograr por medios pacíficos, y de conformidad con los principios de la justicia y del derecho internacional, el ajuste o arreglo de controversias o situaciones internacionales susceptibles de conducir a quebrantamientos de la paz;

2. Fomentar entre las naciones relaciones de amistad basadas en el respeto al principio de la igualdad de derechos y al de la libre determinación de los pueblos, y tomar otras medidas adecuadas para fortalecer la paz universal;

3. Realizar la cooperación internacional en la solución de problemas internacionales de carácter económico, social, cultural o humanitario, y en el desarrollo y estímulo del respeto a los derechos humanos y a las libertades fundamentales de todos, sin hacer distinción por motivos de raza, sexo, idioma o religión; y

4. Servir de centro que armonice los esfuerzos de las naciones por alcanzar estos propósitos comunes.

Artículo 2

Para la realización de los Propósitos consignados en el Artículo 1, la Organización y sus Miembros procederán de acuerdo con los siguientes Principios:

1. La Organización está basada en el principio de la igualdad soberana de todos sus Miembros.

2. Los Miembros de la Organización, a fin de asegurarse los derechos y beneficios inherentes a su condición de tales, cumplirán de buena fe las

obligaciones contraídas por ellos de conformidad con esta Carta.

3. Los Miembros de la Organización arreglarán sus controversias internacionales por medios pacíficos de tal manera que no se pongan en peligro ni la paz y la seguridad internacionales ni la justicia.

4. Los Miembros de la Organización, en sus relaciones internacionales, se abstendrán de recurrir a la amenaza o al uso de la fuerza contra la integridad territorial o la independencia política de cualquier Estado, o en cualquier otra forma incompatible con los Propósitos de las Naciones Unidas.

5. Los Miembros de la Organización prestarán a ésta toda clase de ayuda en cualquier acción que ejerza de conformidad con esta Carta, y se abstendrán de dar ayuda a Estado alguno contra el cual la Organización estuviere ejerciendo acción preventiva o coercitiva.

6. La Organización hará que los Estados que no son Miembros de las Naciones Unidas se conduzcan de acuerdo con estos Principios en la medida que sea necesaria para mantener la paz y la seguridad internacionales.

7. Ninguna disposición de esta Carta autorizará a las Naciones Unidas a intervenir en los asuntos que son esencialmente de la jurisdicción interna de los Estados, ni obligará a los Miembros a someter dichos asuntos a procedimientos de arreglo conforme a la presente Carta; pero este principio no se opone a la aplicación de las medidas coercitivas prescritas en el Capítulo VII.

CAPITULO II

MIEMBROS

Artículo 3

Son Miembros originarios de las Naciones Unidas los Estados que habiendo participado en la Conferencia de las Naciones Unidas sobre Organi-

zación Internacional celebrada en San Francisco, o que habiendo firmado previamente la Declaración de las Naciones Unidas de 1 de enero de 1942, suscriban esta Carta y la ratifiquen de conformidad con el Artículo 110.

Artículo 4

1. Podrán ser Miembros de las Naciones Unidas todos los demás Estados amantes de la paz que acepten las obligaciones consignadas en esta Carta, y que, a juicio de la Organización, estén capacitados para cumplir dichas obligaciones y se hallen dispuestos a hacerlo.

2. La admisión de tales Estados como Miembros de las Naciones Unidas se efectuará por decisión de la Asamblea General a recomendación del Consejo de Seguridad.

Artículo 5

Todo Miembro de las Naciones Unidas que haya sido objeto de acción preventiva o coercitiva por parte del Consejo de Seguridad podrá ser suspendido por la Asamblea General, a recomendación del Consejo de Seguridad, del ejercicio de los derechos y privilegios inherentes a su calidad de Miembro. El ejercicio de tales derechos y privilegios podrá ser restituído por el Consejo de Seguridad.

Artículo 6

Todo Miembro de las Naciones Unidas que haya violado repetidamente los Principios contenidos en esta Carta podrá ser expulsado de la Organización por la Asamblea General a recomendación del Consejo de Seguridad.

CAPITULO III

ORGANOS

Artículo 7

1. Se establecen como órganos principales de las Naciones Unidas: una Asamblea General, un

Consejo de Seguridad, un Consejo Económico y Social, un Consejo de Administración Fiduciaria, una Corte Internacional de Justicia y una Secretaría.

2. Se podrán establecer, de acuerdo con las disposiciones de la presente Carta, los órganos subsidiarios que se estimen necesarios.

Artículo 8

La Organización no establecerá restricciones en cuanto a la elegibilidad de hombres y mujeres para participar en condiciones de igualdad y en cualquier carácter en las funciones de sus órganos principales y subsidiarios.

CAPITULO IV

LA ASAMBLEA GENERAL

Composición

Artículo 9

1. La Asamblea General estará integrada por todos los Miembros de las Naciones Unidas.

2. Ningún Miembro podrá tener más de cinco representantes en la Asamblea General.

Funciones y Poderes

Artículo 10

La Asamblea General podrá discutir cualesquier asuntos o cuestiones dentro de los límites de esta Carta o que se refieran a los poderes y funciones de cualquiera de los órganos creados por esta Carta, y salvo lo dispuesto en el Artículo 12 podrá hacer recomendaciones sobre tales asuntos o cuestiones a los Miembros de las Naciones Unidas o al Consejo de Seguridad o a éste y a aquéllos.

Artículo 11

1. La Asamblea General podrá considerar los principios generales de la cooperación en el mantenimiento de la paz y la seguridad internacio-

nales, incluso los principios que rigen el desarme y la regulación de los armamentos, y podrá también hacer recomendaciones respecto de tales principios a los Miembros o al Consejo de Seguridad o a éste y a aquéllos.

2. La Asamblea General podrá discutir toda cuestión relativa al mantenimiento de la paz y la seguridad internacionales que presente a su consideración cualquier Miembro de las Naciones Unidas o el Consejo de Seguridad, o que un Estado que no es Miembro de las Naciones Unidas presente de conformidad con el Artículo 35, párrafo 2, y salvo lo dispuesto en el Artículo 12, podrá hacer recomendaciones acerca de tales cuestiones al Estado o Estados interesados o al Consejo de Seguridad o a éste y a aquéllos. Toda cuestión de esta naturaleza con respecto a la cual se requiera acción será referida al Consejo de Seguridad por la Asamblea General antes o después de discutirla.

3. La Asamblea General podrá llamar la atención del Consejo de Seguridad hacia situaciones susceptibles de poner en peligro la paz y la seguridad internacionales.

4. Los poderes de la Asamblea General enumerados en este Artículo no limitarán el alcance general del Artículo 10.

Artículo 12

1. Mientras el Consejo de Seguridad esté desempeñando las funciones que le asigna esta Carta con respecto a una controversia o situación, la Asamblea General no hará recomendación alguna sobre tal controversia o situación, a no ser que lo solicite el Consejo de Seguridad.

2. El Secretario General, con el consentimiento del Consejo de Seguridad, informará a la Asamblea General, en cada período de sesiones, sobre todo asunto relativo al mantenimiento de la paz y la seguridad internacionales que estuviere tratando el Consejo de Seguridad, e informará asimismo a la Asamblea General, o a los Miembros de las Naciones Unidas si la Asamblea no estuviere

reunida, tan pronto como el Consejo de Seguridad cese de tratar dichos asuntos.

Artículo 13

1. La Asamblea General promoverá estudios y hará recomendaciones para los fines siguientes:

a. fomentar la cooperación internacional en el campo político e impulsar el desarrollo progresivo del derecho internacional y su codificación;

b. fomentar la cooperación internacional en materias de carácter económico, social, cultural, educativo y sanitario y ayudar a hacer efectivos los derechos humanos y las libertades fundamentales de todos, sin hacer distinción por motivos de raza, sexo, idioma o religión.

2. Los demás poderes, responsabilidades y funciones de la Asamblea General con relación a los asuntos que se mencionan en el inciso *b* del párrafo 1 precedente quedan enumerados en los Capítulos IX y X.

Artículo 14

Salvo lo dispuesto en el Artículo 12, la Asamblea General podrá recomendar medidas para el arreglo pacífico de cualesquiera situaciones, sea cual fuere su origen, que a juicio de la Asamblea puedan perjudicar el bienestar general o las relaciones amistosas entre naciones, incluso las situaciones resultantes de una violación de las disposiciones de esta Carta que enuncian los Propósitos y Principios de las Naciones Unidas.

Artículo 15

1. La Asamblea General recibirá y considerará informes anuales y especiales del Consejo de Seguridad. Estos informes comprenderán una relación de las medidas que el Consejo de Seguridad haya decidido aplicar o haya aplicado para mantener la paz y la seguridad internacionales.

2. La Asamblea General recibirá y considerará

informes de los demás órganos de las Naciones Unidas.

Artículo 16

La Asamblea General desempeñará, con respecto al régimen internacional de administración fiduciaria, las funciones que se le atribuyen conforme a los Capítulos XII y XIII, incluso la aprobación de los acuerdos de administración fiduciaria de zonas no designadas como estratégicas.

Artículo 17

1. La Asamblea General examinará y aprobará el presupuesto de la Organización.

2. Los Miembros sufragarán los gastos de la Organización en la proporción que determine la Asamblea General.

3. La Asamblea General considerará y aprobará los arreglos financieros y presupuestarios que se celebren con los organismos especializados de que trata el Artículo 57 y examinará los presupuestos administrativos de tales organismos especializados con el fin de hacer recomendaciones a los organismos correspondientes.

Votación

Artículo 18

1. Cada Miembro de la Asamblea General tendrá un voto.

2. Las decisiones de la Asamblea General en cuestiones importantes se tomarán por el voto de una mayoría de dos tercios de los miembros presentes y votantes. Estas cuestiones comprenderán: las recomendaciones relativas al mantenimiento de la paz y la seguridad internacionales, la elección de los miembros no permanentes del Consejo de Seguridad, la elección de los miembros del Consejo Económico y Social, la elección de los miembros del Consejo de Administración Fiduciaria de conformidad con el inciso c, párrafo 1, del Artículo 86, la admisión de nuevos Miembros a las Naciones Unidas, la suspensión de los derechos y privilegios

de los Miembros, la expulsión de Miembros, las cuestiones relativas al funcionamiento del régimen de administración fiduciaria y las cuestiones presupuestarias.

3. Las decisiones sobre otras cuestiones, incluso la determinación de categorías adicionales de cuestiones que deban resolverse por mayoría de dos tercios, se tomarán por la mayoría de los miembros presentes y votantes.

Artículo 19

El Miembro de las Naciones Unidas que esté en mora en el pago de sus cuotas financieras para los gastos de la Organización, no tendrá voto en la Asamblea General cuando la suma adeudada sea igual o superior al total de las cuotas adeudadas por los dos años anteriores completos. La Asamblea General podrá, sin embargo, permitir que dicho Miembro vote si llegare a la conclusión de que la mora se debe a circunstancias ajenas a la voluntad de dicho Miembro.

Procedimiento

Artículo 20

La Asamblea General se reunirá anualmente en sesiones ordinarias y, cada vez que las circunstancias lo exijan, en sesiones extraordinarias. El Secretario General convocará a sesiones extraordinarias a solicitud del Consejo de Seguridad o de la mayoría de los Miembros de las Naciones Unidas.

Artículo 21

La Asamblea General dictará su propio reglamento y elegirá su Presidente para cada período de sesiones.

Artículo 22

La Asamblea General podrá establecer los organismos subsidiarios que estime necesarios para el desempeño de sus funciones.

CAPITULO V

EL CONSEJO DE SEGURIDAD

Composición

Artículo 23

1. El Consejo de Seguridad se compondrá de once miembros de las Naciones Unidas. La República de China, Francia, la Unión de las Repúblicas Socialistas Soviéticas, el Reino Unido de la Gran Bretaña e Irlanda del Norte y los Estados Unidos de América, serán miembros permanentes del Consejo de Seguridad. La Asamblea General elegirá otros seis Miembros de las Naciones Unidas que serán miembros no permanentes del Consejo de Seguridad, prestando especial atención, en primer término, a la contribución de los Miembros de las Naciones Unidas al mantenimiento de la paz y la seguridad internacionales y a los demás propósitos de la Organización, como también a una distribución geográfica equitativa.

2. Los miembros no permanentes del Consejo de Seguridad serán elegidos por un período de dos años. Sin embargo, en la primera elección de los miembros no permanentes, tres serán elegidos por un período de un año. Los miembros salientes no serán reelegibles para el período subsiguiente.

3. Cada miembro del Consejo de Seguridad tendrá un representante.

Funciones y Poderes

Artículo 24

1. A fin de asegurar acción rápida y eficaz por parte de las Naciones Unidas, sus Miembros confieren al Consejo de Seguridad la responsabilidad primordial de mantener la paz y la seguridad internacionales, y reconocen que el Consejo de Seguridad actúa a nombre de ellos al desempeñar las funciones que le impone aquella responsabilidad.

2. En el desempeño de estas funciones, el Consejo de Seguridad procederá de acuerdo con los Propósitos y Principios de las Naciones Unidas.

Los poderes otorgados al Consejo de Seguridad para el desempeño de dichas funciones quedan definidos en los Capítulos VI, VII, VIII y XII.

3. El Consejo de Seguridad presentará a la Asamblea General para su consideración informes anuales y, cuando fuere necesario, informes especiales.

Artículo 25

Los Miembros de las Naciones Unidas convienen en aceptar y cumplir las decisiones del Consejo de Seguridad de acuerdo con esta Carta.

Artículo 26

A fin de promover el establecimiento y mantenimiento de la paz y la seguridad internacionales con la menor desviación posible de los recursos humanos y económicos del mundo hacia los armamentos, el Consejo de Seguridad tendrá a su cargo, con la ayuda del Comité de Estado Mayor a que se refiere el Artículo 47, la elaboración de planes que se someterán a los Miembros de las Naciones Unidas para el establecimiento de un sistema de regulación de los armamentos.

Votación

Artículo 27

1. Cada miembro del Consejo de Seguridad tendrá un voto.

2. Las decisiones del Consejo de Seguridad sobre cuestiones de procedimiento serán tomadas por el voto afirmativo de siete miembros.

3. Las decisiones del Consejo de Seguridad sobre todas las demás cuestiones serán tomadas por el voto afirmativo de siete miembros, incluso los votos afirmativos de todos los miembros permanentes; pero en las decisiones tomadas en virtud del Capítulo VI y del párrafo 3 del Artículo 52, la parte en una controversia se abstendrá de votar.

Procedimiento

Artículo 28

1. El Consejo de Seguridad será organizado de modo que pueda funcionar continuamente. Con tal fin, cada miembro del Consejo de Seguridad tendrá en todo momento su representante en la sede de la Organización.

2. El Consejo de Seguridad celebrará reuniones periódicas en las cuales cada uno de sus miembros podrá, si lo desea, hacerse representar por un miembro de su Gobierno o por otro representante especialmente designado.

3. El Consejo de Seguridad podrá celebrar reuniones en cualesquiera lugares, fuera de la sede de la Organización, que juzgue más apropiados para facilitar sus labores.

Artículo 29

El Consejo de Seguridad podrá establecer los organismos subsidiarios que estime necesarios para el desempeño de sus funciones.

Artículo 30

El Consejo de Seguridad dictará su propio reglamento, el cual establecerá el método de elegir su Presidente.

Artículo 31

Cualquier Miembro de las Naciones Unidas que no sea miembro del Consejo de Seguridad podrá participar sin derecho a voto en la discusión de toda cuestión llevada ante el Consejo de Seguridad cuando éste considere que los intereses de ese Miembro están afectados de manera especial.

Artículo 32

El Miembro de las Naciones Unidas que no tenga asiento en el Consejo de Seguridad o el Estado que no sea Miembro de las Naciones Unidas, si fuere parte en una controversia que esté considerando el Consejo de Seguridad, será invitado a participar sin derecho a voto en las discusiones

relativas a dicha controversia. El Consejo de Seguridad establecerá las condiciones que estime justas para la participación de los Estados que no sean Miembros de las Naciones Unidas.

CAPITULO VI

ARREGLO PACIFICO DE CONTROVERSIAS

Artículo 33

1. Las partes en una controversia cuya continuación sea susceptible de poner en peligro el mantenimiento de la paz y la seguridad internacionales tratarán de buscarle solución, ante todo, mediante la negociación, la investigación, la mediación, la conciliación, el arbitraje, el arreglo judicial, el recurso a organismos o acuerdos regionales u otros medios pacíficos de su elección.

2. El Consejo de Seguridad, si lo estimare necesario, instará a las partes a que arreglen sus controversias por dichos medios.

Artículo 34

El Consejo de Seguridad podrá investigar toda controversia, o toda situación susceptible de conducir a fricción internacional o dar origen a una controversia, a fin de determinar si la prolongación de tal controversia o situación puede poner en peligro el mantenimiento de la paz y la seguridad internacionales.

Artículo 35

1. Todo Miembro de las Naciones Unidas podrá llevar cualquiera controversia, o cualquiera situación de la naturaleza expresada en el Artículo 34, a la atención del Consejo de Seguridad o de la Asamblea General.

2. Un Estado que no es Miembro de las Naciones Unidas podrá llevar a la atención del Consejo de Seguridad o de la Asamblea General toda controversia en que sea parte, si acepta de antemano, en lo relativo a la controversia, las obliga-

ciones de arreglo pacífico establecidas en esta Carta.

3. El procedimiento que siga la Asamblea General con respecto a asuntos que le sean presentados de acuerdo con este Artículo quedará sujeto a las disposiciones de los Artículos 11 y 12.

Artículo 36

1. El Consejo de Seguridad podrá, en cualquier estado en que se encuentre una controversia de la naturaleza de que trata el Artículo 33 o una situación de índole semejante, recomendar los procedimientos o métodos de ajuste que sean apropiados.

2. El Consejo de Seguridad deberá tomar en consideración todo procedimiento que las partes hayan adoptado para el arreglo de la controversia.

3. Al hacer recomendaciones de acuerdo con este Artículo, el Consejo de Seguridad deberá tomar también en consideración que las controversias de orden jurídico, por regla general, deben ser sometidas por las partes a la Corte Internacional de Justicia, de conformidad con las disposiciones del Estatuto de la Corte.

Artículo 37

1. Si las partes en una controversia de la naturaleza definida en el Artículo 33 no logren arreglarla por los medios indicados en dicho Artículo, la someterán al Consejo de Seguridad.

2. Si el Consejo de Seguridad estimare que la continuación de la controversia es realmente susceptible de poner en peligro el mantenimiento de la paz y la seguridad internacionales, el Consejo decidirá si ha de proceder de conformidad con el Artículo 36 o si ha de recomendar los términos de arreglo que considere apropiados.

Artículo 38

Sin perjuicio de lo dispuesto en los Artículos 33 a 37, el Consejo de Seguridad podrá, si así lo solicitan todas las partes en una controversia,

hacerles recomendaciones a efecto de que se llegue a un arreglo pacífico.

CAPITULO VII

ACCION EN CASO DE AMENAZAS A LA PAZ, QUEBRANTAMIENTOS DE LA PAZ O ACTOS DE AGRESION

Artículo 39

El Consejo de Seguridad determinará la existencia de toda amenaza a la paz, quebrantamiento de la paz o acto de agresión y hará recomendaciones o decidirá qué medidas serán tomadas de conformidad con los Artículos 41 y 42 para mantener o restablecer la paz y la seguridad internacionales.

Artículo 40

A fin de evitar que la situación se agrave, el Consejo de Seguridad, antes de hacer las recomendaciones o decidir las medidas de que trata el Artículo 39, podrá instar a las partes interesadas a que cumplan con las medidas provisionales que juzgue necesarias o aconsejables. Dichas medidas provisionales no perjudicarán los derechos, las reclamaciones o la posición de las partes interesadas. El Consejo de Seguridad tomará debida nota del incumplimiento de dichas medidas provisionales.

Artículo 41

El Consejo de Seguridad podrá decidir qué medidas que no impliquen el uso de la fuerza armada han de emplearse para hacer efectivas sus decisiones, y podrá instar a los Miembros de las Naciones Unidas a que apliquen dichas medidas, que podrán comprender la interrupción total o parcial de las relaciones económicas y de las comunicaciones ferroviarias, marítimas, aéreas, postales, telegráficas, radioeléctricas, y otros medios de comunicación, así como la ruptura de relaciones diplomáticas.

Artículo 42

Si el Consejo de Seguridad estimare que las medidas de que trata el Artículo 41 pueden ser inadecuadas o han demostrado serlo, podrá ejercer, por medio de fuerzas aéreas, navales o terrestres, la acción que sea necesaria para mantener o restablecer la paz y la seguridad internacionales. Tal acción podrá comprender demostraciones, bloqueos y otras operaciones ejecutadas por fuerzas aéreas, navales o terrestres de Miembros de las Naciones Unidas.

Artículo 43

1. Todos los Miembros de las Naciones Unidas, con el fin de contribuir al mantenimiento de la paz y la seguridad internacionales, se comprometen a poner a disposición del Consejo de Seguridad, cuando éste lo solicite, y de conformidad con un convenio especial o con convenios especiales, las fuerzas armadas, la ayuda y las facilidades, incluso el derecho de paso, que sean necesarias para el propósito de mantener la paz y la seguridad internacionales.

2. Dicho convenio o convenios fijarán el número y clase de las fuerzas, su grado de preparación y su ubicación general, como también la naturaleza de las facilidades y de la ayuda que habrán de darse.

3. El convenio o convenios serán negociados a iniciativa del Consejo de Seguridad tan pronto como sea posible; serán concertados entre el Consejo de Seguridad y Miembros individuales o entre el Consejo de Seguridad y grupos de Miembros, y estarán sujetos a ratificación por los Estados signatarios de acuerdo con sus respectivos procedimientos constitucionales.

Artículo 44

Cuando el Consejo de Seguridad haya decidido hacer uso de la fuerza, antes de requerir a un Miembro que no esté representado en él a que provea fuerzas armadas en cumplimiento de las obligaciones contraídas en virtud del Artículo 43,

invitará a dicho Miembro, si éste así lo deseara, a participar en las decisiones del Consejo de Seguridad relativas al empleo de contingentes de fuerzas armadas de dicho Miembro.

Artículo 45

A fin de que la Organización pueda tomar medidas militares urgentes, sus Miembros mantendrán contingentes de fuerzas aéreas nacionales inmediatamente disponibles para la ejecución combinada de una acción coercitiva internacional. La potencia y el grado de preparación de estos contingentes y los planes para su acción combinada serán determinados, dentro de los límites establecidos en el convenio o convenios especiales de que trata el Artículo 43, por el Consejo de Seguridad con la ayuda del Comité de Estado Mayor.

Artículo 46

Los planes para el empleo de la fuerza armada serán hechos por el Consejo de Seguridad con la ayuda del Comité de Estado Mayor.

Artículo 47

1. Se establecerá un Comité de Estado Mayor para asesorar y asistir al Consejo de Seguridad en todas las cuestiones relativas a las necesidades militares del Consejo para el mantenimiento de la paz y la seguridad internacionales, al empleo y comando de las fuerzas puestas a su disposición, a la regulación de los armamentos y al posible desarme.

2. El Comité de Estado Mayor estará integrado por los Jefes de Estado Mayor de los miembros permanentes del Consejo de Seguridad o sus representantes. Todo Miembro de las Naciones Unidas que no esté permanentemente representado en el Comité será invitado por éste a asociarse a sus labores cuando el desempeño eficiente de las funciones del Comité requiera la participación de dicho Miembro.

3. El Comité de Estado Mayor tendrá a su cargo,

bajo la autoridad del Consejo de Seguridad, la dirección estratégica de todas las fuerzas armadas puestas a disposición del Consejo. Las cuestiones relativas al comando de dichas fuerzas serán resueltas posteriormente.

4. El Comité de Estado Mayor, con autorización del Consejo de Seguridad y después de consultar con los organismos regionales apropiados, podrá establecer subcomités regionales.

Artículo 48

1. La acción requerida para llevar a cabo las decisiones del Consejo de Seguridad para el mantenimiento de la paz y la seguridad internacionales será ejercida por todos los Miembros de las Naciones Unidas o por algunos de ellos, según lo determine el Consejo de Seguridad.

2. Dichas decisiones serán llevadas a cabo por los Miembros de las Naciones Unidas directamente y mediante su acción en los organismos internacionales apropiados de que formen parte.

Artículo 49

Los Miembros de las Naciones Unidas deberán prestarse ayuda mutua para llevar a cabo las medidas dispuestas por el Consejo de Seguridad.

Artículo 50

Si el Consejo de Seguridad tomare medidas preventivas o coercitivas contra un Estado, cualquier otro Estado, sea o no Miembro de las Naciones Unidas, que confrontare problemas económicos especiales originados por la ejecución de dichas medidas, tendrá el derecho de consultar al Consejo de Seguridad acerca de la solución de esos problemas.

Artículo 51

Ninguna disposición de esta Carta menoscabará el derecho inmanente de legítima defensa, indivi-

dual o colectiva, en caso de ataque armado contra un Miembro de las Naciones Unidas, hasta tanto que el Consejo de Seguridad haya tomado las medidas necesarias para mantener la paz y la seguridad internacionales. Las medidas tomadas por los Miembros en ejercicio del derecho de legítima defensa serán comunicadas inmediatamente al Consejo de Seguridad, y no afectarán en manera alguna la autoridad y responsabilidad del Consejo conforme a la presente Carta para ejercer en cualquier momento la acción que estime necesaria con el fin de mantener o restablecer la paz y la seguridad internacionales.

CAPITULO VIII

ACUERDOS REGIONALES

Artículo 52

1. Ninguna disposición de esta Carta se opone a la existencia de acuerdos u organismos regionales cuyo fin sea entender en los asuntos relativos al mantenimiento de la paz y la seguridad internacionales y susceptibles de acción regional, siempre que dichos acuerdos u organismos, y sus actividades, sean compatibles con los Propósitos y Principios de las Naciones Unidas.

2. Los Miembros de las Naciones Unidas que sean partes en dichos acuerdos o que constituyan dichos organismos, harán todos los esfuerzos posibles para lograr el arreglo pacífico de las controversias de carácter local por medio de tales acuerdos u organismos regionales antes de someterlas al Consejo de Seguridad.

3. El Consejo de Seguridad promoverá el desarrollo del arreglo pacífico de las controversias de carácter local por medio de dichos acuerdos u organismos regionales, procediendo, bien a iniciativa de los Estados interesados, bien a instancia del Consejo de Seguridad.

4. Este Artículo no afecta en manera alguna la aplicación de los Artículos 34 y 35.

Artículo 53

1. El Consejo de Seguridad utilizará dichos acuerdos u organismos regionales, si a ello hubiere lugar, para aplicar medidas coercitivas bajo su autoridad. Sin embargo, no se aplicarán medidas coercitivas en virtud de acuerdos regionales o por organismos regionales sin autorización del Consejo de Seguridad, salvo que contra Estados enemigos, según se les define en el párrafo 2 de este Artículo, se tomen las medidas dispuestas en virtud del Artículo 107 o en acuerdos regionales dirigidos contra la renovación de una política de agresión de parte de dichos Estados, hasta tanto que a solicitud de los gobiernos interesados quede a cargo de la Organización la responsabilidad de prevenir nuevas agresiones de parte de aquellos Estados.

2. El término "Estados enemigos" empleado en el párrafo 1 de este Artículo se aplica a todo Estado que durante la segunda guerra mundial haya sido enemigo de cualquiera de los signatarios de esta Carta.

Artículo 54

Se deberá mantener en todo tiempo al Consejo de Seguridad plenamente informado de las actividades emprendidas o proyectadas de conformidad con acuerdos regionales o por organismos regionales con el propósito de mantener la paz y la seguridad internacionales.

CAPITULO IX

COOPERACION INTERNACIONAL ECONOMICA Y SOCIAL

Artículo 55

Con el propósito de crear las condiciones de estabilidad y bienestar necesarias para las relaciones pacíficas y amistosas entre las naciones, basadas en el respeto al principio de la igualdad de derechos y al de la libre determinación de los pueblos, la Organización promoverá:

a. niveles de vida más elevados, trabajo permanente para todos, y condiciones de progreso y desarrollo económico y social;

b. la solución de problemas internacionales de carácter económico, social y sanitario, y de otros problemas conexos; y la cooperación internacional en el orden cultural y educativo; y

c. el respeto universal a los derechos humanos y a las libertades fundamentales de todos, sin hacer distinción por motivos de raza, sexo, idioma o religión, y la efectividad de tales derechos y libertades.

Artículo 56

Todos los Miembros se comprometen a tomar medidas conjunta o separadamente, en cooperación con la Organización, para la realización de los propósitos consignados en el Artículo 55.

Artículo 57

1. Los distintos organismos especializados establecidos por acuerdos intergubernamentales, que tengan amplias atribuciones internacionales definidas en sus estatutos, y relativas a materias de carácter económico, social, cultural, educativo, sanitario, y otras conexas, serán vinculados con la Organización de acuerdo con las disposiciones del Artículo 63.

2. Tales organismos especializados así vinculados con la Organización se denominarán en adelante "los organismos especializados".

Artículo 58

La Organización hará recomendaciones con el objeto de coordinar las normas de acción y las actividades de los organismos especializados.

Artículo 59

La Organización iniciará, cuando hubiere lugar, negociaciones entre los Estados interesados para crear los nuevos organismos especializados que

fueren necesarios para la realización de los propósitos enunciados en el Artículo 55.

Artículo 60

La responsabilidad por el desempeño de las funciones de la Organización señaladas en este Capítulo corresponderá a la Asamblea General y, bajo la autoridad de ésta, al Consejo Económico y Social, que dispondrá a este efecto de las facultades expresadas en el Capítulo X.

CAPITULO X

EL CONSEJO ECONOMICO Y SOCIAL

Composición

Artículo 61

1. El Consejo Económico y Social estará integrado por dieciocho Miembros de las Naciones Unidas elegidos por la Asamblea General.

2. Salvo lo prescrito en el párrafo 3, seis miembros del Consejo Económico y Social serán elegidos cada año por un período de tres años. Los miembros salientes serán reelegibles para el período subsiguiente.

3. En la primera elección serán designados dieciocho miembros del Consejo Económico y Social. El mandato de seis de los miembros así designados expirará al terminar el primer año, y el de otros seis miembros, una vez transcurridos dos años, conforme a las disposiciones que dicte la Asamblea General.

4. Cada miembro del Consejo Económico y Social tendrá un representante.

Funciones y Poderes

Artículo 62

1. El Consejo Económico y Social podrá hacer o iniciar estudios e informes con respecto a asuntos internacionales de carácter económico, social, cultural, educativo y sanitario, y otros asuntos co-

nexos, y hacer recomendaciones sobre tales asuntos a la Asamblea General, a los Miembros de las Naciones Unidas y a los organismos especializados interesados.

2. El Consejo Económico y Social podrá hacer recomendaciones con el objeto de promover el respeto a los derechos humanos y a las libertades fundamentales de todos, y la efectividad de tales derechos y libertades.

3. El Consejo Económico y Social podrá formular proyectos de convención con respecto a cuestiones de su competencia para someterlos a la Asamblea General.

4. El Consejo Económico y Social podrá convocar, conforme a las reglas que prescriba la Organización, conferencias internacionales sobre asuntos de su competencia.

Artículo 63

1. El Consejo Económico y Social podrá concertar con cualquiera de los organismos especializados de que trata el Artículo 57, acuerdos por medio de los cuales se establezcan las condiciones en que dichos organismos habrán de vincularse con la Organización. Tales acuerdos estarán sujetos a la aprobación de la Asamblea General.

2. El Consejo Económico y Social podrá coordinar las actividades de los organismos especializados mediante consultas con ellos y haciéndoles recomendaciones, como también mediante recomendaciones a la Asamblea General y a los Miembros de las Naciones Unidas.

Artículo 64

1. El Consejo Económico y Social podrá tomar las medidas apropiadas para obtener informes periódicos de los organismos especializados. También podrá hacer arreglos con los Miembros de las Naciones Unidas y con los organismos especializados para obtener informes con respecto a las medidas tomadas para hacer efectivas sus propias recomendaciones y las que haga la Asamblea

General acerca de materias de la competencia del Consejo.

2. El Consejo Económico y Social podrá comunicar a la Asamblea General sus observaciones sobre dichos informes.

Artículo 65

El Consejo Económico y Social podrá suministrar información al Consejo de Seguridad y deberá darle la ayuda que éste le solicite.

Artículo 66

1. El Consejo Económico y Social desempeñará las funciones que caigan dentro de su competencia en relación con el cumplimiento de las recomendaciones de la Asamblea General.

2. El Consejo Económico y Social podrá prestar, con aprobación de la Asamblea General, los servicios que le soliciten los Miembros de las Naciones Unidas y los organismos especializados.

3. El Consejo Económico y Social desempeñará las demás funciones prescritas en otras partes de esta Carta o que le asignare la Asamblea General.

Votación

Artículo 67

1. Cada miembro del Consejo Económico y Social tendrá un voto.

2. Las decisiones del Consejo Económico y Social se tomarán por la mayoría de los miembros presentes y votantes.

Procedimiento

Artículo 68

El Consejo Económico y Social establecerá comisiones de orden económico y social y para la promoción de los derechos humanos, así como las demás comisiones necesarias para el desempeño de sus funciones.

Artículo 69

El Consejo Económico y Social invitará a

cualquier Miembro de las Naciones Unidas a participar, sin derecho a voto, en sus deliberaciones sobre cualquier asunto de particular interés para dicho Miembro.

Artículo 70

El Consejo Económico y Social podrá hacer arreglos para que representantes de los organismos especializados participen, sin derecho a voto, en sus deliberaciones y en las de las comisiones que establezca, y para que sus propios representantes participen en las deliberaciones de aquellos organismos.

Artículo 71

El Consejo Económico y Social podrá hacer arreglos adecuados para celebrar consultas con organizaciones no gubernamentales que se ocupen en asuntos de la competencia del Consejo. Podrán hacerse dichos arreglos con organizaciones internacionales y, si a ello hubiere lugar, con organizaciones nacionales, previa consulta con el respectivo Miembro de las Naciones Unidas.

Artículo 72

1. El Consejo Económico y Social dictará su propio reglamento, el cual establecerá el método de elegir su Presidente.

2. El Consejo Económico y Social se reunirá cuando sea necesario de acuerdo con su reglamento, el cual incluirá disposiciones para la convocación a sesiones cuando lo solicite una mayoría de sus miembros.

CAPITULO XI

DECLARACION RELATIVA A TERRITORIOS NO AUTONOMOS

Artículo 73

Los Miembros de las Naciones Unidas que tengan o asuman la responsabilidad de administrar territorios cuyos pueblos no hayan alcanzado

todavía la plenitud del gobierno propio reconocen el principio de que los intereses de los habitantes de esos territorios están por encima de todo, aceptan como un encargo sagrado la obligación de promover en todo lo posible, dentro del sistema de paz y de seguridad internacionales establecido por esta Carta, el bienestar de los habitantes de esos territorios, y asimismo se obligan:

a. a asegurar, con el debido respeto a la cultura de los pueblos respectivos, su adelanto político, económico, social y educativo, el justo tratamiento de dichos pueblos y su protección contra todo abuso;

b. a desarrollar el gobierno propio, a tener debidamente en cuenta las aspiraciones políticas de los pueblos, y a ayudarlos en el desenvolvimiento progresivo de sus libres instituciones políticas, de acuerdo con las circunstancias especiales de cada territorio, de sus pueblos y de sus distintos grados de adelanto;

c. a promover la paz y la seguridad internacionales;

d. a promover medidas constructivas de desarrollo, estimular la investigación, y cooperar unos con otros y, cuando y donde fuere del caso, con organismos internacionales especializados, para conseguir la realización práctica de los propósitos de carácter social, económico y científico expresados en este Artículo; y

e. a transmitir regularmente al Secretario General, a título informativo y dentro de los límites que la seguridad y consideraciones de orden constitucional requieran, la información estadística y de cualquier otra naturaleza técnica que verse sobre las condiciones económicas, sociales y educativas de los territorios por los cuales son respectivamente responsables, que no sean de los territorios a que se refieren los Capítulos XII y XIII de esta Carta.

Artículo 74

Los Miembros de las Naciones Unidas convie-

nen igualmente en que su política con respecto a los territorios a que se refiere este Capítulo, no menos que con respecto a sus territorios metropolitanos, deberá fundarse en el principio general de la buena vecindad, teniendo debidamente en cuenta los intereses y el bienestar del resto del mundo en cuestiones de carácter social, económico y comercial.

CAPITULO XII

REGIMEN INTERNACIONAL DE ADMINISTRACION FIDUCIARIA

Artículo 75

La Organización establecerá bajo su autoridad un régimen internacional de administración fiduciaria para la administración y vigilancia de los territorios que puedan colocarse bajo dicho régimen en virtud de acuerdos especiales posteriores. A dichos territorios se les denominará "territorios fideicometidos."

Artículo 76

Los objetivos básicos del régimen de administración fiduciaria, de acuerdo con los Propósitos de las Naciones Unidas enunciados en el Artículo I de esta Carta, serán:

a. fomentar la paz y la seguridad internacionales;

b. promover el adelanto político, económico, social y educativo de los habitantes de los territorios fideicometidos, y su desarrollo progresivo hacia el gobierno propio o la independencia, teniéndose en cuenta las circunstancias particulares de cada territorio y de sus pueblos y los deseos libremente expresados de los pueblos interesados, y según se dispusiere en cada acuerdo sobre administración fiduciaria;

c. promover el respeto a los derechos humanos y a las libertades fundamentales de

todos, sin hacer distinción por motivos de raza, sexo, idioma o religión, así como el reconocimiento de la interdependencia de los pueblos del mundo; y

d. asegurar tratamiento igual para todos los Miembros de las Naciones Unidas y sus nacionales en materias de carácter social, económico y comercial, así como tratamiento igual para dichos nacionales en la administración de la justicia, sin perjuicio de la realización de los objetivos arriba expuestos y con sujeción a las disposiciones del Artículo 80.

Artículo 77

1. El régimen de administración fiduciaria se aplicará a los territorios de las siguientes categorías que se colocaren bajo dicho régimen por medio de los correspondientes acuerdos:

- a. territorios actualmente bajo mandato;
- b. territorios que, como resultado de la segunda guerra mundial, fueron segregados de Estados enemigos; y
- c. territorios voluntariamente colocados bajo este régimen por los Estados responsables de su administración.

2. Será objeto de acuerdo posterior el determinar cuáles territorios de las categorías anteriormente mencionadas serán colocados bajo el régimen de administración fiduciaria y en qué condiciones.

Artículo 78

El régimen de administración fiduciaria no se aplicará a territorios que hayan adquirido la calidad de Miembros de las Naciones Unidas, cuyas relaciones entre sí se basarán en el respeto al principio de la igualdad soberana.

Artículo 79

Los términos de la administración fiduciaria para cada territorio que haya de colocarse bajo el régimen expresado, y cualquier modificación o

reforma, deberán ser acordados por los Estados directamente interesados, incluso la potencia mandataria en el caso de territorios bajo mandato de un Miembro de las Naciones Unidas, y serán aprobados según se dispone en los Artículos 83 y 85.

Artículo 80

1. Salvo lo que se conviniere en los acuerdos especiales sobre administración fiduciaria concertados de conformidad con los Artículos 77, 79 y 81 y mediante los cuales se coloque cada territorio bajo el régimen de administración fiduciaria, y hasta tanto se concierten tales acuerdos, ninguna disposición de este Capítulo será interpretada en el sentido de que modifica en manera alguna los derechos de cualesquiera Estados o pueblos, o los términos de los instrumentos internacionales vigentes en que sean partes Miembros de las Naciones Unidas.

2. El párrafo 1 de este Artículo no será interpretado en el sentido de que da motivo para demorar o diferir la negociación y celebración de acuerdos para aplicar el régimen de administración fiduciaria a territorios bajo mandato y otros territorios, conforme al Artículo 77.

Artículo 81

El acuerdo sobre administración fiduciaria contendrá en cada caso las condiciones en que se administrará el territorio fideicometido, y designará la autoridad que ha de ejercer la administración. Dicha autoridad, que en lo sucesivo se denominará la "autoridad administradora", podrá ser uno o más Estados o la misma Organización.

Artículo 82

Podrán designarse en cualquier acuerdo sobre administración fiduciaria, una o varias zonas estratégicas que comprendan parte o la totalidad del territorio fideicometido a que se refiera el acuerdo, sin perjuicio de los acuerdos especiales celebrados con arreglo al Artículo 43.

Artículo 83

1. Todas las funciones de las Naciones Unidas relativas a zonas estratégicas, incluso la de aprobar los términos de los acuerdos sobre administración fiduciaria y de las modificaciones o reformas de los mismos, serán ejercidas por el Consejo de Seguridad.

2. Los objetivos básicos enunciados en el Artículo 76 serán aplicables a la población de cada zona estratégica.

3. Salvo las disposiciones de los acuerdos sobre administración fiduciaria y sin perjuicio de las exigencias de la seguridad, el Consejo de Seguridad aprovechará la ayuda del Consejo de Administración Fiduciaria para desempeñar, en las zonas estratégicas, aquellas funciones de la Organización relativas a materias políticas, económicas, sociales y educativas que correspondan al régimen de administración fiduciaria.

Artículo 84

La autoridad administradora tendrá el deber de velar por que el territorio fideicometido contribuya al mantenimiento de la paz y la seguridad internacionales. Con tal fin, la autoridad administradora podrá hacer uso de las fuerzas voluntarias, de las facilidades y de la ayuda del citado territorio, a efecto de cumplir con las obligaciones por ella contraídas a este respecto ante el Consejo de Seguridad, como también para la defensa local y el mantenimiento de la ley y del orden dentro del territorio fideicometido.

Artículo 85

1. Las funciones de la Organización en lo que respecta a los acuerdos sobre administración fiduciaria relativos a todas las zonas no designadas como estratégicas, incluso la de aprobar los términos de los acuerdos y las modificaciones o reformas de los mismos, serán ejercidas por la Asamblea General.

2. El Consejo de Administración Fiduciaria,

bajo la autoridad de la Asamblea General, ayudará a ésta en el desempeño de las funciones aquí enumeradas.

CAPITULO XIII

EL CONSEJO DE ADMINISTRACION FIDUCIARIA

Composición

Artículo 86

1. El Consejo de Administración Fiduciaria estará integrado por los siguientes Miembros de las Naciones Unidas:

a. los Miembros que administren territorios fideicometidos;

b. los Miembros mencionados por su nombre en el Artículo 23 que no estén administrando territorios fideicometidos; y

c. tantos otros Miembros elegidos por períodos de tres años por la Asamblea General cuantos sean necesarios para asegurar que el número total de miembros del Consejo de Administración Fiduciaria se divida por igual entre los Miembros de las Naciones Unidas administradores de tales territorios y los no administradores.

2. Cada miembro del Consejo de Administración Fiduciaria designará a una persona especialmente calificada para que lo represente en el Consejo.

Funciones y Poderes

Artículo 87

En el desempeño de sus funciones, la Asamblea General y, bajo su autoridad, el Consejo de Administración Fiduciaria, podrán:

a. considerar informes que les haya rendido la autoridad administradora;

b. aceptar peticiones y examinarlas en consulta con la autoridad administradora;

c. disponer visitas periódicas a los territo-

rios fideicometidos en fechas convenidas con la autoridad administradora; y

d. tomar estas y otras medidas de conformidad con los términos de los acuerdos sobre administración fiduciaria.

Artículo 88

El Consejo de Administración Fiduciaria formulará un cuestionario sobre el adelanto político, económico, social y educativo de los habitantes de cada territorio fideicometido; y la autoridad administradora de cada territorio fideicometido dentro de la competencia de la Asamblea General, rendirá a ésta un informe anual sobre la base de dicho cuestionario.

Votación

Artículo 89

1. Cada miembro del Consejo de Administración Fiduciaria tendrá un voto.

2. Las decisiones del Consejo de Administración Fiduciaria serán tomadas por el voto de la mayoría de los miembros presentes y votantes.

Procedimiento

Artículo 90

1. El Consejo de Administración Fiduciaria dictará su propio reglamento, el cual establecerá el método de elegir su Presidente.

2. El Consejo de Administración Fiduciaria se reunirá cuando sea necesario, según su reglamento. Este contendrá disposiciones sobre convocación del Consejo a solicitud de la mayoría de sus miembros.

Artículo 91

El Consejo de Administración Fiduciaria, cuando lo estime conveniente, se valdrá de la ayuda del Consejo Económico y Social y de la de los organismos especializados con respecto a los asuntos de la respectiva competencia de los mismos.

CAPITULO XIV

LA CORTE INTERNACIONAL DE JUSTICIA

Artículo 92

La Corte Internacional de Justicia será el órgano judicial principal de las Naciones Unidas; funcionará de conformidad con el Estatuto anexo, que está basado en el de la Corte Permanente de Justicia Internacional, y que forma parte integrante de esta Carta.

Artículo 93

1. Todos los miembros de las Naciones Unidas son *ipso facto* partes en el Estatuto de la Corte Internacional de Justicia.

2. Un Estado que no sea miembro de las Naciones Unidas podrá llegar a ser parte en el Estatuto de la Corte Internacional de Justicia de acuerdo con las condiciones que determine en cada caso la Asamblea General a recomendación del Consejo de Seguridad.

Artículo 94

1. Cada Miembro de las Naciones Unidas se compromete a cumplir la decisión de la Corte Internacional de Justicia en todo litigio en que sea parte.

2. Si una de las partes en un litigio dejare de cumplir las obligaciones que le imponga un fallo de la Corte, la otra parte podrá recurrir al Consejo de Seguridad, el cual podrá, si lo cree necesario, hacer recomendaciones o dictar medidas con el objeto de que se lleve a efecto la ejecución del fallo.

Artículo 95

Ninguna de las disposiciones de esta Carta impedirá a los Miembros de las Naciones Unidas encomendar la solución de sus diferencias a otros tribunales en virtud de acuerdos ya existentes o que puedan concertarse en el futuro.

Artículo 96

1. La Asamblea General o el Consejo de Seguridad podrán solicitar de la Corte Internacional de Justicia que emita una opinión consultiva sobre cualquier cuestión jurídica.

2. Los otros órganos de las Naciones Unidas y los organismos especializados que en cualquier momento sean autorizados para ello por la Asamblea General, podrán igualmente solicitar de la Corte opiniones consultivas sobre cuestiones jurídicas que surjan dentro de la esfera de sus actividades.

CAPITULO XV

LA SECRETARIA

Artículo 97

La Secretaría se compondrá de un Secretario General y del personal que requiera la Organización. El Secretario General será nombrado por la Asamblea General a recomendación del Consejo de Seguridad. El Secretario General será el más alto funcionario administrativo de la Organización.

Artículo 98

El Secretario General actuará como tal en todas las sesiones de la Asamblea General, del Consejo de Seguridad, del Consejo Económico y Social y del Consejo de Administración Fiduciaria, y desempeñará las demás funciones que le encomienden dichos órganos. El Secretario General rendirá a la Asamblea General un informe anual sobre las actividades de la Organización.

Artículo 99

El Secretario General podrá llamar la atención del Consejo de Seguridad hacia cualquier asunto que en su opinión pueda poner en peligro el mantenimiento de la paz y la seguridad internacionales.

Artículo 100

1. En el cumplimiento de sus deberes, el Secretario General y el personal de la Secretaría no solicitarán ni recibirán instrucciones de ningún gobierno ni de ninguna autoridad ajena a la Organización, y se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización.

2. Cada uno de los Miembros de las Naciones Unidas se compromete a respetar el carácter exclusivamente internacional de las funciones del Secretario General y del personal de la Secretaría, y a no tratar de influir sobre ellos en el desempeño de sus funciones.

Artículo 101

1. El personal de la Secretaría será nombrado por el Secretario General de acuerdo con las reglas establecidas por la Asamblea General.

2. Se asignará permanentemente personal adecuado al Consejo Económico y Social, al Consejo de Administración Fiduciaria y, según se requiera, a otros órganos de las Naciones Unidas. Este personal formará parte de la Secretaría.

3. La consideración primordial que se tendrá en cuenta al nombrar el personal de la Secretaría y al determinar las condiciones del servicio, es la necesidad de asegurar el más alto grado de eficiencia, competencia e integridad. Se dará debida consideración también a la importancia de contratar el personal en forma de que haya la más amplia representación geográfica posible.

CAPITULO XVI

DISPOSICIONES VARIAS

Artículo 102

1. Todo tratado y todo acuerdo internacional concertados por cualesquiera Miembros de las Na-

ciones Unidas después de entrar en vigor esta Carta, serán registrados en la Secretaría y publicados por ésta a la mayor brevedad posible.

2. Ninguna de las partes en un tratado o acuerdo internacional que no haya sido registrado conforme a las disposiciones del párrafo 1 de este Artículo podrá invocar dicho tratado o acuerdo ante órgano alguno de las Naciones Unidas.

Artículo 103

En caso de conflicto entre las obligaciones contraídas por los Miembros de las Naciones Unidas en virtud de la presente Carta y sus obligaciones contraídas en virtud de cualquier otro convenio internacional, prevalecerán las obligaciones impuestas por la presente Carta.

Artículo 104

La Organización gozará, en el territorio de cada uno de sus Miembros, de la capacidad jurídica que sea necesaria para el ejercicio de sus funciones y la realización de sus propósitos.

Artículo 105

1. La Organización gozará, en el territorio de cada uno de sus Miembros, de los privilegios e inmunidades necesarios para la realización de sus propósitos.

2. Los representantes de los Miembros de la Organización y los funcionarios de ésta, gozarán asimismo de los privilegios e inmunidades necesarios para desempeñar con independencia sus funciones en relación con la Organización.

3. La Asamblea General podrá hacer recomendaciones con el objeto de determinar los pormenores de la aplicación de los párrafos 1 y 2 de este Artículo, o proponer convenciones a los Miembros de las Naciones Unidas con el mismo objeto.

CAPITULO XVII

ACUERDOS TRANSITORIOS SOBRE SEGURIDAD

Artículo 106

Mientras entran en vigor los convenios especiales previstos en el Artículo 43 que a juicio del Consejo de Seguridad lo capaciten para ejercer las atribuciones a que se refiere el Artículo 42, las partes en la Declaración de las Cuatro Potencias firmada en Moscú el 30 de octubre de 1943, y Francia, deberán, conforme a las disposiciones del párrafo 5 de esa Declaración, celebrar consultas entre sí, y cuando a ello hubiere lugar, con otros miembros de la Organización, a fin de acordar en nombre de ésta la acción conjunta que fuere necesaria para mantener la paz y la seguridad internacionales.

Artículo 107

Ninguna de las disposiciones de esta Carta invalidará o impedirá cualquier acción ejercida o autorizada como resultado de la segunda guerra mundial con respecto a un Estado enemigo de cualquiera de los signatarios de esta Carta durante la citada guerra, por los gobiernos responsables de dicha acción.

CAPITULO XVIII

REFORMAS

Artículo 108

Las reformas a la presente Carta entrarán en vigor para todos los Miembros de las Naciones Unidas cuando hayan sido adoptadas por el voto de las dos terceras partes de los miembros de la Asamblea General y ratificadas, de conformidad con sus respectivos procedimientos constitucionales, por las dos terceras partes de los Miembros de

las Naciones Unidas, incluyendo a todos los miembros permanentes del Consejo de Seguridad.

Artículo 109

1. Se podrá celebrar una Conferencia General de los Miembros de las Naciones Unidas con el propósito de revisar esta Carta, en la fecha y lugar que se determinen por el voto de las dos terceras partes de los miembros de la Asamblea General y por el voto de cualesquiera siete miembros del Consejo de Seguridad. Cada Miembro de las Naciones Unidas tendrá un voto en la Conferencia.

2. Toda modificación de esta Carta recomendada por el voto de las dos terceras partes de la Conferencia entrará en vigor al ser ratificada de acuerdo con sus respectivos procedimientos constitucionales por las dos terceras partes de los Miembros de las Naciones Unidas, incluyendo a todos los miembros permanentes del Consejo de Seguridad.

3. Si no se hubiere celebrado tal Conferencia antes de la décima reunión anual de la Asamblea General después de entrar en vigor esta Carta, la proposición de convocar tal Conferencia será puesta en la agenda de dicha reunión de la Asamblea General, y la Conferencia será celebrada si así lo decidieren la mayoría de los miembros de la Asamblea General y siete miembros cualesquiera del Consejo de Seguridad.

CAPITULO XIX

RATIFICACION Y FIRMA

Artículo 110

1. La presente Carta será ratificada por los Estados signatarios de acuerdo con sus respectivos procedimientos constitucionales.

2. Las ratificaciones serán entregadas para su depósito al Gobierno de los Estados Unidos de América, el cual notificará cada depósito a todos los Estados signatarios así como al Secretario General de la Organización cuando haya sido designado.

3. La presente Carta entrará en vigor tan pronto como hayan sido depositadas las ratificaciones de la República de China, Francia, la Unión de las Repúblicas Socialistas Soviéticas, el Reino Unido de la Gran Bretaña e Irlanda del Norte y los Estados Unidos de América, y por la mayoría de los demás Estados signatarios. Acto seguido se dejará constancia de las ratificaciones depositadas en un protocolo que extenderá el Gobierno de los Estados Unidos de América, y del cual transmitirá copias a todos los Estados signatarios.

4. Los Estados signatarios de esta Carta que la ratifiquen después que haya entrado en vigor adquirirán la calidad de miembros originarios de las Naciones Unidas en la fecha del depósito de sus respectivas ratificaciones.

Artículo 111

La presente Carta, cuyos textos en chino, francés, ruso, inglés y español son igualmente auténticos, será depositada en los archivos del Gobierno de los Estados Unidos de América. Dicho Gobierno enviará copias debidamente certificadas de la misma a los Gobiernos de los demás Estados signatarios.

EN FE DE LO CUAL los Representantes de los Gobiernos de las Naciones Unidas han suscrito esta Carta.

FIRMADA en la ciudad de San Francisco, a los veintiseis días del mes de junio de mil novecientos cuarenta y cinco.

ESTATUTO DE LA CORTE INTERNACIONAL DE JUSTICIA

Artículo 1

LA CORTE INTERNACIONAL DE JUSTICIA establecida por la Carta de las Naciones Unidas como órgano judicial principal de las Naciones Unidas, quedará constituida y funcionará conforme a las disposiciones del presente Estatuto.

CAPITULO I

ORGANIZACION DE LA CORTE

Artículo 2

La Corte será un cuerpo de magistrados independientes elegidos, sin tener en cuenta su nacionalidad, de entre personas que gocen de alta consideración moral y que reúnan las condiciones requeridas para el ejercicio de las más altas funciones judiciales en sus respectivos países, o que sean jurisconsultos de reconocida competencia en materia de derecho internacional.

Artículo 3

1. La Corte se compondrá de quince miembros, de los cuales no podrá haber dos que sean nacionales del mismo Estado.

2. Toda persona que para ser elegida miembro de la Corte pudiera ser tenida por nacional de más de un Estado, será considerada nacional del Estado donde ejerza ordinariamente sus derechos civiles y políticos.

Artículo 4

1. Los miembros de la Corte serán elegidos por la Asamblea General y el Consejo de Seguridad de una nómina de candidatos propuestos por los grupos nacionales de la Corte Permanente de Arbitraje, de conformidad con las disposiciones siguientes.

2. En el caso de los Miembros de las Naciones Unidas que no estén representados en la Corte Permanente de Arbitraje, los candidatos serán propuestos por grupos nacionales que designen a este efecto sus respectivos gobiernos, en condiciones iguales a las estipuladas para los miembros de la Corte Permanente de Arbitraje por el Artículo 44 de la Convención de La Haya de 1907 sobre arreglo pacífico de las controversias internacionales.

3. A falta de acuerdo especial, la Asamblea General fijará, previa recomendación del Consejo de Seguridad, las condiciones en que pueda participar en la elección de los miembros de la Corte un Estado que sea parte en el presente Estatuto sin ser Miembro de las Naciones Unidas.

Artículo 5

1. Por lo menos tres meses antes de la fecha de la elección, el Secretario General de las Naciones Unidas invitará por escrito a los miembros de la Corte Permanente de Arbitraje pertenecientes a los Estados partes en este Estatuto y a los miembros de los grupos nacionales designados según el párrafo 2 del Artículo 4 a que, dentro de un plazo determinado y por grupos nacionales, propongan como candidatos a personas que estén en condiciones de desempeñar las funciones de miembro de la Corte.

2. Ningún grupo podrá proponer más de cuatro candidatos, de los cuales no más de dos serán de su misma nacionalidad. El número de candidatos propuestos por un grupo no será, en ningún caso, mayor que el doble del número de plazas por llenar.

Artículo 6

Antes de proponer estos candidatos, se recomienda a cada grupo nacional que consulte con

su más alto tribunal de justicia, sus facultades y escuelas de derecho, sus academias nacionales y las secciones nacionales de academias internacionales dedicadas al estudio del derecho.

Artículo 7

1. El Secretario General de las Naciones Unidas preparará una lista por orden alfabético de todas las personas así designadas. Salvo lo que se dispone en el párrafo 2 del Artículo 12, únicamente esas personas serán elegibles.

2. El Secretario General presentará esta lista a la Asamblea General y al Consejo de Seguridad.

Artículo 8

La Asamblea General y el Consejo de Seguridad procederán independientemente a la elección de los miembros de la Corte.

Artículo 9

En toda elección, los electores tendrán en cuenta no sólo que las personas que hayan de elegirse reúnan individualmente las condiciones requeridas, sino también que en el conjunto estén representadas las grandes civilizaciones y los principales sistemas jurídicos del mundo.

Artículo 10

1. Se considerarán electos los candidatos que obtengan una mayoría absoluta de votos en la Asamblea General y en el Consejo de Seguridad.

2. En las votaciones del Consejo de Seguridad, sean para elegir magistrados o para designar los miembros de la comisión prevista en el Artículo 12, no habrá distinción alguna entre miembros permanentes y miembros no permanentes del Consejo de Seguridad.

3. En el caso de que más de un nacional del mismo Estado obtenga una mayoría absoluta de votos tanto en la Asamblea General como en el Consejo de Seguridad, se considerará electo el de mayor edad.

Artículo 11

Si después de la primera sesión celebrada para las elecciones quedan todavía una o más plazas por llenar, se celebrará una segunda sesión y, si necesario fuere, una tercera.

Artículo 12

1. Si después de la tercera sesión para elecciones quedan todavía una o más plazas por llenar, se podrá constituir en cualquier momento, a petición de la Asamblea General o del Consejo de Seguridad, una comisión conjunta compuesta de seis miembros, tres nombrados por la Asamblea General y tres por el Consejo de Seguridad, con el objeto de escoger, por mayoría absoluta de votos, un nombre para cada plaza aún vacante, a fin de someterlo a la aprobación respectiva de la Asamblea General y del Consejo de Seguridad.

2. Si la comisión conjunta acordare unánimemente proponer a una persona que satisfaga las condiciones requeridas, podrá incluirla en su lista aunque esa persona no figure en la lista de candidatos a que se refiere el Artículo 7.

3. Si la comisión conjunta llegare a la conclusión de que no logrará asegurar la elección, los miembros de la Corte ya electos llenarán las plazas vacantes dentro del término que fije el Consejo de Seguridad, escogiendo a candidatos que hayan recibido votos en la Asamblea General o en el Consejo de Seguridad.

4. En caso de empate en la votación, el magistrado de mayor edad decidirá con su voto.

Artículo 13

1. Los miembros de la Corte desempeñarán sus cargos por nueve años, y podrán ser reelectos. Sin embargo, el período de cinco de los magistrados electos en la primera elección expirará a los tres años, y el período de otros cinco magistrados expirará a los seis años.

2. Los magistrados cuyos períodos hayan de expirar al cumplirse los mencionados períodos

iniciales de tres y de seis años, serán designados mediante sorteo que efectuará el Secretario General de las Naciones Unidas inmediatamente después de terminada la primera elección.

3. Los miembros de la Corte continuarán desempeñando las funciones de sus cargos hasta que tomen posesión sus sucesores. Después de reemplazados, continuarán conociendo de los casos que hubieren iniciado, hasta su terminación.

4. Si renunciare un miembro de la Corte, dirigirá la renuncia al Presidente de la Corte, quien la transmitirá al Secretario General de las Naciones Unidas. Esta última notificación determinará la vacante del cargo.

Artículo 14

Las vacantes se llenarán por el mismo procedimiento seguido en la primera elección, con arreglo a la disposición siguiente: dentro de un mes de ocurrida la vacante, el Secretario General de las Naciones Unidas extenderá las invitaciones que dispone el Artículo 5, y el Consejo de Seguridad fijará la fecha de la elección.

Artículo 15

Todo miembro de la Corte electo para reemplazar a otro que no hubiere terminado su período desempeñará el cargo por el resto del período de su predecesor.

Artículo 16

1. Ningún miembro de la Corte podrá ejercer función política o administrativa alguna, ni dedicarse a ninguna otra ocupación de carácter profesional.

2. En caso de duda, la Corte decidirá.

Artículo 17

1. Los miembros de la Corte no podrán ejercer funciones de agente, consejero o abogado en ningún asunto.

2. No podrán tampoco participar en la decisión

de ningún asunto en que hayan intervenido anteriormente como agentes, consejeros o abogados de cualquiera de las partes, o como miembros de un tribunal nacional o internacional o de una comisión investigadora, o en cualquier otra calidad.

3. En caso de duda, la Corte decidirá.

Artículo 18

1. No será separado del cargo ningún miembro de la Corte a menos que, a juicio unánime de los demás miembros, haya dejado de satisfacer las condiciones requeridas.

2. El Secretario de la Corte comunicará oficialmente lo anterior al Secretario General de las Naciones Unidas.

3. Esta comunicación determinará la vacante del cargo.

Artículo 19

En el ejercicio de las funciones del cargo, los miembros de la Corte gozarán de privilegios e inmunidades diplomáticos.

Artículo 20

Antes de asumir las obligaciones del cargo, cada miembro de la Corte declarará solemnemente, en sesión pública, que ejercerá sus atribuciones con toda imparcialidad y conciencia.

Artículo 21

1. La Corte elegirá por tres años a su Presidente y Vicepresidente; éstos podrán ser reelectos.

2. La Corte nombrará su Secretario y podrá disponer el nombramiento de los demás funcionarios que fueren menester.

Artículo 22

1. La sede de la Corte será La Haya. La Corte podrá, sin embargo, reunirse y funcionar en cualquier otro lugar cuando lo considere conveniente.

2. El Presidente y el Secretario residirán en la sede de la Corte.

Artículo 23

1. La Corte funcionará permanentemente, excepto durante las vacaciones judiciales, cuyas fechas y duración fijará la misma Corte.

2. Los miembros de la Corte tienen derecho a usar de licencias periódicas, cuyas fechas y duración fijará la misma Corte, teniendo en cuenta la distancia de La Haya al domicilio de cada magistrado.

3. Los miembros de la Corte tienen la obligación de estar en todo momento a disposición de la misma, salvo que estén en uso de licencia o impedidos de asistir por enfermedad o por razones graves debidamente explicadas al Presidente.

Artículo 24

1. Si por alguna razón especial uno de los miembros de la Corte considerare que no debe participar en la decisión de determinado asunto, lo hará saber así al Presidente.

2. Si el Presidente considerare que uno de los miembros de la Corte no debe conocer de determinado asunto por alguna razón especial, así se lo hará saber.

3. Si en uno de estos casos el miembro de la Corte y el Presidente estuvieren en desacuerdo, la cuestión será resuelta por la Corte.

Artículo 25

1. Salvo lo que expresamente disponga en contrario este Estatuto, la Corte ejercerá sus funciones en sesión plenaria.

2. El Reglamento de la Corte podrá disponer que, según las circunstancias y por turno, se permita a uno o más magistrados no asistir a las sesiones, a condición de que no se reduzca a menos de once el número de magistrados disponibles para constituir la Corte.

3. Bastará un quórum de nueve magistrados para constituir la Corte.

Artículo 26

1. Cada vez que sea necesario, la Corte podrá constituir una o más Salas compuestas de tres o más magistrados, según lo disponga la propia Corte, para conocer de determinadas categorías de negocios, como los litigios de trabajo y los relativos al tránsito y las comunicaciones.

2. La Corte podrá constituir en cualquier tiempo una Sala para conocer de un negocio determinado. La Corte fijará, con la aprobación de las partes, el número de magistrados de que se compondrá dicha Sala.

3. Si las partes lo solicitaren, las Salas de que trata este Artículo oirán y fallarán los casos.

Artículo 27

Se considerará dictada por la Corte la sentencia que dicte cualquiera de las Salas de que tratan los Artículos 26 y 29.

Artículo 28

Las Salas de que tratan los Artículos 26 y 29 podrán reunirse y funcionar, con el consentimiento de las partes, en cualquier lugar que no sea La Haya.

Artículo 29

Con el fin de facilitar el pronto despacho de los asuntos, la Corte constituirá anualmente una Sala de cinco magistrados que, a petición de las partes, podrá oír y fallar casos sumariamente. Se designarán además dos magistrados para reemplazar a los que no pudieren actuar.

Artículo 30

1. La Corte formulará un reglamento mediante el cual determinará la manera de ejercer sus funciones. Establecerá, en particular, sus reglas de procedimiento.

2. El Reglamento de la Corte podrá disponer

que haya asesores con asiento en la Corte o en cualquiera de sus Salas, pero sin derecho a voto.

Artículo 31

1. Los magistrados de la misma nacionalidad de cada una de las partes litigantes conservarán su derecho a participar en la vista del negocio de que conoce la Corte.

2. Si la Corte incluyere entre los magistrados del conocimiento uno de la nacionalidad de una de las partes, cualquier otra parte podrá designar a una persona de su elección para que tome asiento en calidad de magistrado. Esa persona deberá escogerse preferiblemente de entre las que hayan sido propuestas como candidatos de acuerdo con los Artículos 4 y 5.

3. Si la Corte no incluyere entre los magistrados del conocimiento ningún magistrado de la nacionalidad de las partes, cada una de éstas podrá designar uno de acuerdo con el párrafo 2 de este Artículo.

4. Las disposiciones de este Artículo se aplicarán a los casos de que tratan los Artículos 26 y 29. En tales casos, el Presidente pedirá a uno de los miembros de la Corte que constituyen la Sala, o a dos de ellos, si fuere necesario, que cedan sus puestos a los miembros de la Corte que sean de la nacionalidad de las partes interesadas, y si no los hubiere, o si estuvieren impedidos, a los magistrados especialmente designados por las partes.

5. Si varias partes tuvieran un mismo interés, se contarán como una sola parte para los fines de las disposiciones precedentes. En caso de duda, la Corte decidirá.

6. Los magistrados designados según se dispone en los párrafos 2, 3 y 4 del presente Artículo, deberán tener las condiciones requeridas por los Artículos 2, 17 (párrafo 2), 20 y 24 del presente Estatuto, y participarán en las decisiones de la Corte en términos de absoluta igualdad con sus colegas.

Artículo 32

1. Cada miembro de la Corte percibirá un sueldo anual.

2. El Presidente percibirá un estipendio anual especial.

3. El Vicepresidente percibirá un estipendio especial por cada día que desempeñe las funciones de Presidente.

4. Los magistrados designados de acuerdo con el Artículo 31, que no sean miembros de la Corte, percibirán remuneración por cada día que desempeñen las funciones del cargo.

5. Los sueldos, estipendios y remuneraciones serán fijados por la Asamblea General, y no podrán ser disminuídos durante el período del cargo.

6. El sueldo del Secretario será fijado por la Asamblea General a propuesta de la Corte.

7. La Asamblea General fijará por reglamento las condiciones para conceder pensiones de retiro a los miembros de la Corte y al Secretario, como también las que rijan el reembolso de gastos de viaje a los miembros de la Corte y al Secretario.

8. Los sueldos, estipendios y remuneraciones arriba mencionados estarán exentos de toda clase de impuestos.

Artículo 33

Los gastos de la Corte serán sufragados por las Naciones Unidas de la manera que determine la Asamblea General.

CAPITULO II

COMPETENCIA DE LA CORTE

Artículo 34

1. Sólo los Estados podrán ser partes en casos ante la Corte.

2. Sujeta a su propio Reglamento y de conformidad con el mismo, la Corte podrá solicitar de organizaciones internacionales públicas informa-

ción relativa a casos que se litiguen ante la Corte, y recibirá la información que dichas organizaciones envíen a iniciativa propia.

3. Cuando en un caso que se litigue ante la Corte se discuta la interpretación del instrumento constitutivo de una organización internacional pública, o de una convención internacional concertada en virtud del mismo, el Secretario lo comunicará a la respectiva organización internacional pública y le enviará copias de todo el expediente.

Artículo 35

1. La Corte estará abierta a los Estados partes en este Estatuto.

2. Las condiciones bajo las cuales la Corte estará abierta a otros Estados serán fijadas por el Consejo de Seguridad con sujeción a las disposiciones especiales de los tratados vigentes, pero tales condiciones no podrán en manera alguna colocar a las partes en situación de desigualdad ante la Corte.

3. Cuando un Estado que no es Miembro de las Naciones Unidas sea parte en un negocio, la Corte fijará la cantidad con que dicha parte debe contribuir a los gastos de la Corte. Esta disposición no es aplicable cuando dicho Estado contribuye a los gastos de la Corte.

Artículo 36

1. La competencia de la Corte se extiende a todos los litigios que las partes le sometan y a todos los asuntos especialmente previstos en la Carta de las Naciones Unidas o en los tratados y convenciones vigentes.

2. Los Estados partes en el presente Estatuto podrán declarar en cualquier momento que reconocen como obligatoria *ipso facto* y sin convenio especial, respecto a cualquier otro Estado que acepte la misma obligación, la jurisdicción de la Corte en todas las controversias de orden jurídico que versen sobre:

a. la interpretación de un tratado;

b. cualquier cuestión de derecho internacional;

c. la existencia de todo hecho que, si fuere establecido, constituiría violación de una obligación internacional;

d. la naturaleza o extensión de la reparación que ha de hacerse por el quebrantamiento de una obligación internacional.

3. La declaración a que se refiere este Artículo podrá hacerse incondicionalmente o bajo condición de reciprocidad por parte de varios o determinados Estados, o por determinado tiempo.

4. Estas declaraciones serán remitidas para su depósito al Secretario General de las Naciones Unidas, quien transmitirá copias de ellas a las partes en este Estatuto y al Secretario de la Corte.

5. Las declaraciones hechas de acuerdo con el Artículo 36 del Estatuto de la Corte Permanente de Justicia Internacional que estén aún vigentes, serán consideradas, respecto de las partes en el presente Estatuto, como aceptación de la jurisdicción obligatoria de la Corte Internacional de Justicia por el período que aun les quede de vigencia y conforme a los términos de dichas declaraciones.

6. En caso de disputa en cuanto a si la Corte tiene o no jurisdicción, la Corte decidirá.

Artículo 37

Cuando un tratado o convención vigente disponga que un asunto sea sometido a una jurisdicción que debía instituir la Sociedad de las Naciones, o a la Corte Permanente de Justicia Internacional, dicho asunto, por lo que respecta a las partes en este Estatuto, será sometido a la Corte Internacional de Justicia.

Artículo 38

1. La Corte, cuya función es decidir conforme al derecho internacional las controversias que le sean sometidas, deberá aplicar:

a. las convenciones internacionales, sean generales o particulares, que establecen reglas

expresamente reconocidas por los Estados litigantes;

b. la costumbre internacional como prueba de una práctica generalmente aceptada como derecho;

c. los principios generales de derecho reconocidos por las naciones civilizadas;

d. las decisiones judiciales y las doctrinas de los publicistas de mayor competencia de las distintas naciones, como medio auxiliar para la determinación de las reglas de derecho, sin perjuicio de lo dispuesto en el Artículo 59.

2. La presente disposición no restringe la facultad de la Corte para decidir un litigio *ex aequo et bono*, si las partes así lo convinieren.

CAPITULO III PROCEDIMIENTO

Artículo 39

1. Los idiomas oficiales de la Corte serán el francés y el inglés. Si las partes acordaren que el procedimiento se siga en francés, la sentencia se pronunciará en este idioma. Si acordaren que el procedimiento se siga en inglés, en este idioma se pronunciará la sentencia.

2. A falta de acuerdo respecto del idioma que ha de usarse, cada parte podrá presentar sus alegatos en el que prefiera, y la Corte dictará la sentencia en francés y en inglés. En tal caso, la Corte determinará al mismo tiempo cuál de los dos textos hará fe.

3. Si lo solicitare una de las partes, la Corte la autorizará para usar cualquier idioma que no sea ni el francés ni el inglés.

Artículo 40

1. Los negocios serán incoados ante la Corte, según el caso, mediante notificación del compromiso o mediante solicitud escrita dirigida al Secretario. En ambos casos se indicarán el objeto de la controversia y las partes.

2. El Secretario comunicará inmediatamente la solicitud a todos los interesados.

3. El Secretario notificará también a los Miembros de las Naciones Unidas por conducto del Secretario General, así como a los otros Estados con derecho a comparecer ante la Corte.

Artículo 41

1. La Corte tendrá facultad para indicar, si considera que las circunstancias así lo exigen, las medidas provisionales que deban tomarse para resguardar los derechos de cada una de las partes.

2. Mientras se pronuncia el fallo, se notificarán inmediatamente a las partes y al Consejo de Seguridad las medidas indicadas.

Artículo 42

1. Las partes estarán representadas por agentes.

2. Podrán tener ante la Corte consejeros o abogados.

3. Los agentes, los consejeros y los abogados de las partes ante la Corte gozarán de los privilegios e inmunidades necesarios para el libre desempeño de sus funciones.

Artículo 43

1. El procedimiento tendrá dos fases: una escrita y otra oral.

2. El procedimiento escrito comprenderá la comunicación, a la Corte y a las partes, de memorias, contramemorias y, si necesario fuere, de réplicas, así como de toda pieza o documento en apoyo de las mismas.

3. La comunicación se hará por conducto del Secretario, en el orden y dentro de los términos fijados por la Corte.

4. Todo documento presentado por una de las partes será comunicado a la otra mediante copia certificada.

5. El procedimiento oral consistirá en la audiencia que la Corte otorgue a testigos, peritos, agentes, consejeros y abogados.

Artículo 44

1. Para toda notificación que deba hacerse a personas que no sean los agentes, consejeros o abogados, la Corte se dirigirá directamente al gobierno del Estado en cuyo territorio deba diligenciarse.

2. Se seguirá el mismo procedimiento cuando se trate de obtener pruebas en el lugar de los hechos.

Artículo 45

El Presidente dirigirá las vistas de la Corte y, en su ausencia, el Vicepresidente; y si ninguno de ellos pudiere hacerlo, presidirá el más antiguo de los magistrados presentes.

Artículo 46

Las vistas de la Corte serán públicas, salvo lo que disponga la propia Corte en contrario, o que las partes pidan que no se admita al público.

Artículo 47

1. De cada vista se levantará un acta, que firmarán el Secretario y el Presidente.

2. Esta acta será la única auténtica.

Artículo 48

La Corte dictará las providencias necesarias para el curso del proceso, decidirá la forma y términos a que cada parte debe ajustar sus alegatos, y adoptará las medidas necesarias para la práctica de pruebas.

Artículo 49

Aun antes de empezar una vista, la Corte puede pedir a los agentes que produzcan cualquier documento o den cualesquiera explicaciones. Si se negaren a hacerlo, se dejará constancia formal del hecho.

Artículo 50

La Corte podrá, en cualquier momento, comisionar a cualquier individuo, entidad, negociado,

comisión u otro organismo que ella escoja, para que haga una investigación o emita un dictamen pericial.

Artículo 51

Las preguntas pertinentes que se hagan a testigos y peritos en el curso de una vista, estarán sujetas a las condiciones que fije la Corte en las reglas de procedimiento de que trata el Artículo 30.

Artículo 52

Una vez recibidas las pruebas dentro del término fijado, la Corte podrá negarse a aceptar toda prueba adicional, oral o escrita, que una de las partes desee presentar, salvo que la otra dé su consentimiento.

Artículo 53

1. Cuando una de las partes no comparezca ante la Corte, o se abstenga de defender su caso, la otra parte podrá pedir a la Corte que decida a su favor.

2. Antes de dictar su decisión, la Corte deberá asegurarse no sólo de que tiene competencia conforme a las disposiciones de los Artículos 36 y 37, sino también de que la demanda está bien fundada en cuanto a los hechos y al derecho.

Artículo 54

1. Cuando los agentes, consejeros y abogados, conforme a lo proveído por la Corte, hayan completado la presentación de su caso, el Presidente declarará terminada la vista.

2. La Corte se retirará a deliberar.

3. Las deliberaciones de la Corte se celebrarán en privado y permanecerán secretas.

Artículo 55

1. Todas las decisiones de la Corte se tomarán por mayoría de votos de los magistrados presentes.

2. En caso de empate, decidirá el voto del Presidente o del magistrado que lo reemplace.

Artículo 56

1. El fallo será motivado.
2. El fallo mencionará los nombres de los magistrados que hayan tomado parte en él.

Artículo 57

Si el fallo no expresare en todo o en parte la opinión unánime de los magistrados, cualquiera de éstos tendrá derecho a que se agregue al fallo su opinión disidente.

Artículo 58

El fallo será firmado por el Presidente y el Secretario, y será leído en sesión pública después de notificarse debidamente a los agentes.

Artículo 59

La decisión de la Corte no es obligatoria sino para las partes en litigio y respecto del caso que ha sido decidido.

Artículo 60

El fallo será definitivo e inapelable. En caso de desacuerdo sobre el sentido o el alcance del fallo, la Corte lo interpretará a solicitud de cualquiera de las partes.

Artículo 61

1. Sólo podrá pedirse la revisión de un fallo cuando la solicitud se funde en el descubrimiento de un hecho de tal naturaleza que pueda ser factor decisivo y que, al pronunciarse el fallo, fuera desconocido de la Corte y de la parte que pida la revisión, siempre que su desconocimiento no se deba a negligencia.

2. La Corte abrirá el proceso de revisión mediante una resolución en que se haga constar expresamente la existencia del hecho nuevo, en que se reconozca que éste por su naturaleza justifica la revisión, y en que se declare que hay lugar a la solicitud.

3. Antes de iniciar el proceso de revisión la Corte podrá exigir que se cumpla lo dispuesto por el fallo.

4. La solicitud de revisión deberá formularse dentro del término de seis meses después de descubierto el hecho nuevo.

5. No podrá pedirse la revisión una vez transcurrido el término de diez años desde la fecha del fallo.

Artículo 62

1. Si un Estado considerare que tiene un interés de orden jurídico que puede ser afectado por la decisión del litigio, podrá pedir a la Corte que le permita intervenir.

2. La Corte decidirá con respecto a dicha petición.

Artículo 63

1. Cuando se trate de la interpretación de una convención en la cual sean partes otros Estados además de las partes en litigio, el Secretario notificará inmediatamente a todos los Estados interesados.

2. Todo Estado así notificado tendrá derecho a intervenir en el proceso; pero si ejerce ese derecho, la interpretación contenida en el fallo será igualmente obligatoria para él.

Artículo 64

Salvo que la Corte determine otra cosa, cada parte sufragará sus propias costas.

CAPITULO IV

OPINIONES CONSULTIVAS

Artículo 65

1. La Corte podrá emitir opiniones consultivas respecto de cualquier cuestión jurídica, a solicitud de cualquier organismo autorizado para ello por la Carta de las Naciones Unidas, o de acuerdo con las disposiciones de la misma.

2. Las cuestiones sobre las cuales se solicite opinión consultiva serán expuestas a la Corte mediante solicitud escrita, en que se formule en términos precisos la cuestión respecto de la cual

se haga la consulta. Con dicha solicitud se acompañarán todos los documentos que puedan arrojar luz sobre la cuestión.

Artículo 66

1. Tan pronto como se reciba una solicitud de opinión consultiva, el Secretario la notificará a todos los Estados que tengan derecho a comparecer ante la Corte.

2. El Secretario notificará también, mediante comunicación especial y directa a todo Estado con derecho a comparecer ante la Corte, y a toda organización internacional que a juicio de la Corte, o de su Presidente si la Corte no estuviere reunida, puedan suministrar alguna información sobre la cuestión, que la Corte estará lista para recibir exposiciones escritas dentro del término que fijará el Presidente, o para oír en audiencia pública que se celebrará al efecto, exposiciones orales relativas a dicha cuestión.

3. Cualquier Estado con derecho a comparecer ante la Corte que no haya recibido la comunicación especial mencionada en el párrafo 2 de este Artículo, podrá expresar su deseo de presentar una exposición escrita o de ser oído, y la Corte decidirá.

4. Se permitirá a los Estados y a las organizaciones que hayan presentado exposiciones escritas u orales, o de ambas clases, discutir las exposiciones presentadas por otros Estados u organizaciones, en la forma, en la extensión y dentro del término que en cada caso fije la Corte, o su Presidente si la Corte no estuviere reunida. Con tal fin, el Secretario comunicará oportunamente tales exposiciones escritas a los Estados y organizaciones que hayan presentado las suyas.

Artículo 67

La Corte pronunciará sus opiniones consultivas en audiencia pública, previa notificación al Secretario General de las Naciones Unidas y a los representantes de los Miembros de las Naciones Unidas, de los otros Estados y de las organizaciones internacionales directamente interesados.

Artículo 68

En el ejercicio de sus funciones consultivas, la Corte se guiará además por las disposiciones de este Estatuto que rijan en materia contenciosa, en la medida en que la propia Corte las considere aplicables.

CAPITULO V

REFORMAS

Artículo 69

Las reformas al presente Estatuto se efectuarán mediante el mismo procedimiento que establece la Carta de las Naciones Unidas para la reforma de dicha Carta, con sujeción a las disposiciones que la Asamblea General adopte, previa recomendación del Consejo de Seguridad, con respecto a la participación de Estados que sean partes en el Estatuto pero no Miembros de las Naciones Unidas.

Artículo 70

La Corte estará facultada para proponer las reformas que juzgue necesarias al presente Estatuto, comunicándolas por escrito al Secretario General de las Naciones Unidas a fin de que sean consideradas de conformidad con las disposiciones del Artículo 69.

FOR CHINA:

POUR LA CHINE:

中國:

За Китай:

FOR LA CHINA:

鉞 維 頤
惠 寵 王
明 道 魏
芳 貽 吳
璜 君 李
勳 必 張
武 董
霖 胡

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOVIÉTIQUES SOCIALISTES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

[Handwritten signatures in Cyrillic script]
А. А. А. А.
А. А. А. А.
А. А. А. А.
А. А. А. А.
А. А. А. А.
А. А. А. А.
А. А. А. А.

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной Ирландии:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Halifax
Cranborne.

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

美利堅合衆國:

За Соединенные Штаты Америки:

FOR LOS ESTADOS UNIDOS DE AMÉRICA:

E. Dutton

Tom Cunnally

Arthur Vandenberg

Joseph P. Bloom

Charles A. Eaton

Harold E. Stassen

Virginia C. Gildersleeve

FOR FRANCE:

POUR LA FRANCE:

法蘭西:

За Францію:

POR FRANCIA:

J. Carl-Boncompagni

FOR ARGENTINA:

POUR L'ARGENTINE:

阿根廷:

За Аргентину:

POR LA ARGENTINA:

Julian
Julian
Julian

FOR AUSTRALIA:

POUR L'AUSTRALIE:

澳大利亞:

За Австралию:

FOR AUSTRALIA:

F. M. Forde.
W. Watt.

FOR THE KINGDOM OF BELGIUM:

POUR LE ROYAUME DE BELGIQUE:

比利時王國:

За Королевство Бельгии:

FOR EL REINO DE BÉLGICA:

A. C. Rechevsky

FOR BOLIVIA:

POUR LA BOLIVIE:

玻利維亞:

За Боливию:

FOR BOLIVIA:

J. Andrade
Salamanca
Chylo.

FOR BRAZIL:

POUR LE BRÉSIL:

巴西:

За Бразилию:

POR EL BRASIL:

P. Luis V. U...

code Breitastamp

Gen. Estevão Lito ...

A. - ...

Dr. Thysotha ...

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOVIÉTIQUE SOCIALISTE DE BÉLORUSSIE:

白俄羅斯蘇維埃社會主義共和國:

За Белорусскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA BIELORRUSA:

Крисев
А. Керман
В. Терещук
Байдаков
Р. Шмыгов

FOR CANADA:

POUR LE CANADA:

加拿大:

За Канаду:

FOR EL CANADÁ:

М. Киселицкий
Людмила С. Лавина

FOR CHILE:

POUR LE CHILI:

智利:

За Чили:

FOR CHILE:

Joseph F. Vincent

Baroness

Siempre
aceptable -
Contreras Sabana

J. Luis

E. Alcazar

Amantegui
Luis Lander

FOR COLOMBIA:

POUR LA COLOMBIE:

哥倫比亞:

За Колумбию:

FOR COLOMBIA:

Alfonso Utrera
Alfonso Utrera
~~Alfonso Utrera~~
Alfonso Utrera
José M. Utrera

FOR COSTA RICA:

POUR COSTA-RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

Trinidad
Rafael Oreamuno

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

Ernesto Dillio

Ernesto Dillio

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CHECOESLOVAQUIA:

Jan Mararyt

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

Murik Keuffmann
Hans Friis
N. Kusper

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

M. Juan Bator
Juan G. G. G.
Luis P. H. P.

L. P.
Minerva Bernardino

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

J. J. J. J.

Phozo

Galo V.
C. Tobo Zaldumbide

FOR EGYPT:
POUR L'ÉGYPTE:
埃及:
За Египет:
POR EGIPTO:

A. Badar
A. Hach

FOR EL SALVADOR:

POUR LE SALVADOR:

薩爾瓦多:

За Сальвадор:

POR EL SALVADOR:

Walter Daniel Lopez
Carlos Leizaola, M.D.

FOR ETHIOPIA:

POUR L'ETHIOPIE:

阿比西尼亞:

За Эфиопию:

POR ETIOPÍA:

Walter Lopez
Ambasciatore
Emanuel Medley

FOR GREECE:

POUR LA GRÈCE:

希臘:

За Грецию:

FOR GRECIA:

J. N. Vofianopoulos

FOR GUATEMALA:

POUR LE GUATEMALA:

瓜地馬拉:

За Гватемалу:

FOR GUATEMALA:

Guillermo Torrella

M. Noriega

Chavez

FOR HAITI:

POUR HAÏTI:

海地:

За Гаити:

FOR HAÏTI:

Gerard Leroy
Antoine

FOR HONDURAS:

POUR LE HONDURAS:

洪都拉斯:

За Гондурас:

FOR HONDURAS:

Julian Blasco
Marcos Varas Reyes
Sup. J. J.

FOR INDIA:

POUR L'INDE:

印度:

За Индию:

FOR LA INDIA:

ARamaswami Mudaliar
V. T. Krishnama Chari

FOR IRAN:

POUR L'IRAN:

伊朗:

За Иран:

FOR IRÁN:

Mosafa Adley

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR IRAK:

Mohd. Fadhel Jamali

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

W. Naïm
A. Yaghi
S. M. M.
Charles Maliki

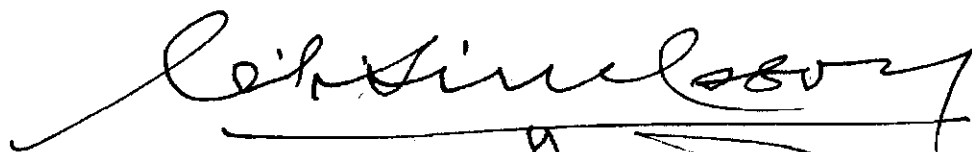
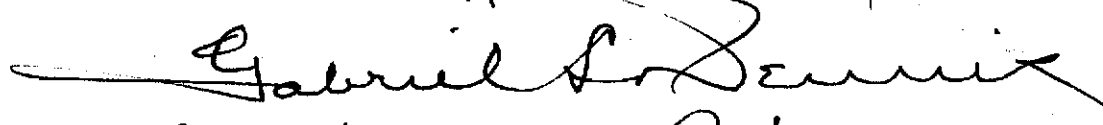


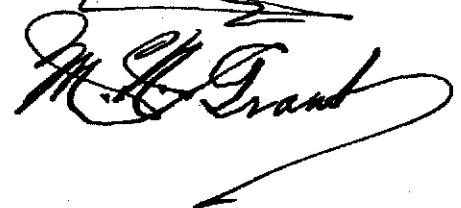
FOR LIBERIA:

POUR LE LIBÉRIA:

利比里亞:

За Либерию:

FOR LIBERIA:

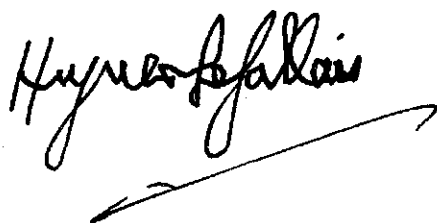
FOR THE GRAND DUCHY OF LUXEMBOURG:

POUR LE GRAND DUCHÉ DE LUXEMBOURG:

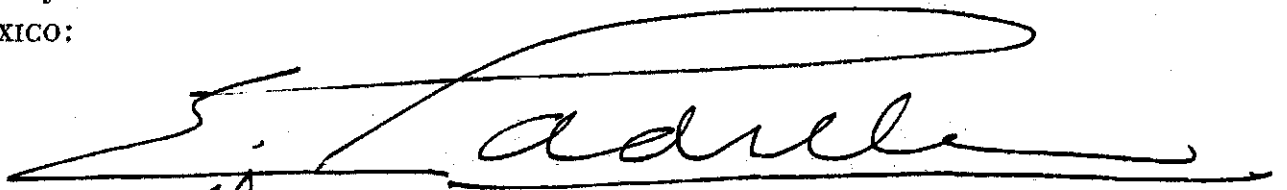
盧森堡大公國:

За Великое Герцогство Люксембург:

FOR EL GRAN DUCADO DE LUXEMBURGO:

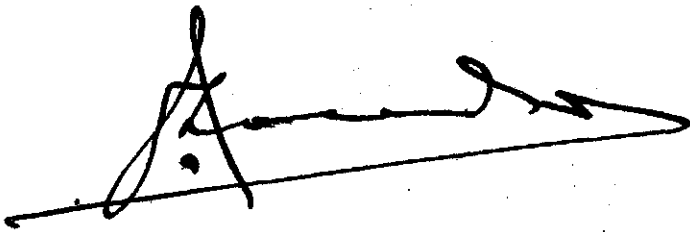


FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

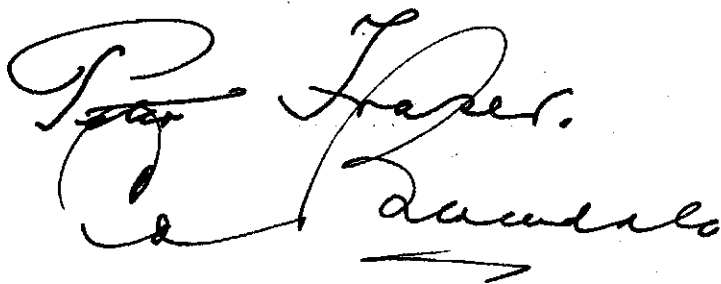


J. Lantillo Najera
Mannillo.

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國:
За Королевство Нидерландов:
POR EL REINO DE HOLANDA:



FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
POR NUEVA ZELANDIA:



Paul Harper.
C. Lantillo

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

Maurit Høj

leur maître de voyage

FOR THE KINGDOM OF NORWAY:

POUR LE ROYAUME DE NORVÈGE:

挪威王國:

За Королевство Норвегии:

FOR EL REINO DE NORUEGA:

William Mathias Magnusson

FOR PANAMA:

POUR LE PANAMA:

巴拿馬:

За Панаму:

FOR PANAMÁ:

Roberto Jimenez

FOR PARAGUAY:

POUR LE PARAGUAY:

巴拉圭:

За Парагвай:

POR EL PARAGUAY:

Cesario R. Velazquez
J. B. Guay

FOR PERU:

POUR LE PÉROU:

秘魯:

За Перу:

POR EL PERÚ:

Miguel B. Pellegrini
J. A. Belandier
San Bernandino

FOR THE PHILIPPINE COMMONWEALTH:

POUR LE COMMONWEALTH DES PHILIPPINES:

菲律賓共和國:

За Филиппины:

POR LA MANCOMUNIDAD DE FILIPINAS:

Carlos P. Romulo

Francisco A. Delgado,

FOR POLAND:

POUR LA POLOGNE:

波蘭:

За Польшу:

POR POLONIA:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
蘇地亞拉伯:
За Сауди Аравию:
FOR ARABIA SAUDITA:

[Handwritten signature]

FOR SYRIA:
POUR LA SYRIE:
叙利亞:
За Сирию:
FOR SIRIA:

F. Al-Khouri
To Antaki ~~mu~~
N. Roudsi *[Handwritten signature]*

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
FOR TURQUIA:

Hasan Sakay
Mustafa Ragıp Baydar
Genelkurul

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOVIÉTIQUE SOCIALISTE D'UKRAINE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA UCRANIANA:

Дн. Мануйльський

Іван Сєнін

Олександр Гандзіш

Микола Гєнровський

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦:

За Южноафриканский Союз:

FOR LA UNIÓN SUDAFRICANA:

W. J. van der Merwe

FOR URUGUAY:

POUR L'URUGUAY:

烏拉圭:

За Уругвай:

POR EL URUGUAY:

Jose Serrato

Jacobo Varela

Victor Guin

Francisco

Isaac F. Guindon

Victor Paz

FOR VENEZUELA:

POUR LE VENEZUELA:

委內瑞拉:

За Венесуэлу:

POR VENEZUELA:

Alfonso Lopez

Isaac Kenna

Alfonso Lopez

Isaac Lopez

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

南斯拉夫:

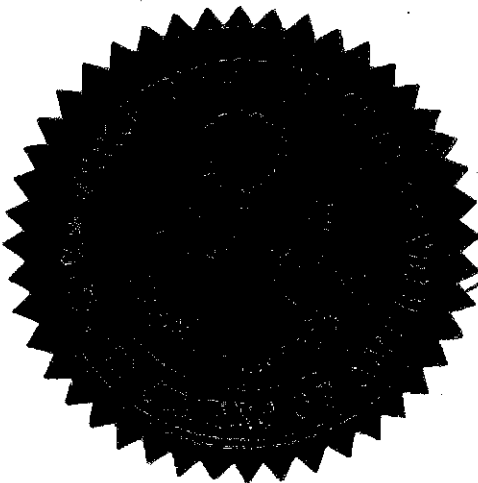
За Югославию:

FOR YUGOSLAVIA:

Stanoje Simić

I Certify That the foregoing is a true copy of the Charter of the United Nations, with the Statute of the International Court of Justice annexed thereto, signed in San Francisco, California, on June 26, 1945, in the Chinese, French, Russian, English, and Spanish languages, the signed original of which is deposited in the archives of the Government of the United States of America.

In Testimony Whereof, I, EDWARD R. STETTINIUS, JR., Secretary of State, have hereto caused the seal of the Department of State to be affixed and my name subscribed by an Assistant Chief, Division of Central Services of the said Department, at the city of Washington, in the District of Columbia, this twenty ~~seventh~~^{sixth} day of June 1945.



E. R. Stettinius Jr.
Secretary of State

By *A. L. Kenevitch*
Assistant Chief, Division of Central Services